<u>Saturday, July 02, 1977</u> Asadha 11, 1899 (Saka)

LOK SABHA DEBATES

(Series)

Vol. III

[June 23 to July 4, 1977/Asadha 2 to 13, 1899 (Saka)]



Second Session, 1977/1899 (Saka)

(Vol. III contains Nos. 11 to 20)

LOR SABHA SECRETARIAT NEW DELHI

CONTENTS

No. 19, Saturday, July 2, 1977/Asadha 11, 1899 (Saka)

							Columns				
Papers Laid on the Table • •	• ·	•	•	•	•	•	12				
Calling Attention to Matter of Urgent Public Importance-											
Reported disappearance of docum	ents rel	ating	to Ma	ruti L	imited	i ·	38				
Shri Jyotirmoy Bosu .	•	•	•	•	•	•	38				
Shri H. M. Patel	•	•	•	•	•	•	3, 6—8				
Statement re. Alleged Incident at Palam Airport on 1-7-77 relating to Shri Sanjay Gandhi and his wife											
Shri Vasant Sathe · ·	•	•	•	•	•	. •	9I2				
Shri Charan Singh · ·	•	•	•	•	•	•	12				
Re. Execution of Nazalite Girls	•	٠	•	•	٠	•	15-20				
Demands for Grants, 1977-78-											
Ministry of Agriculture and Irrig	gation	•	•	•	•	•	20				
Shri Raghunath Singh Verm	a ·	•	•	•	•	•	22-27				
Shri D. B. Patil	•	•	•	•	•	•	2730				
Dr. Sarojini Mahishi	•	•	•	•	•	•	3036				
Prof. Sher Singh	•	•	•	•	•	•	3645				
Shri Shrikrishna Singh ·	•	•	•	•	•	•	4655				
Shri Annasaheb Gotkhinde	•	•	•	•	•	•	55-58				
Shri Ambika Prasad Pandey	•	•	•	•	•	•	59-65				
Shri A. Asokaraj · ·	•	•	•	•	•	•	65 70				
Shri Sukhdev Prasad Verma	•	•	•	•	•	•	7075				
Shri Amar Roy Pradhan	•	•	•	•	•	•	7 5 78				
Shri N. Kudanthai Ramaling	872	.•	•	•	•	•	78-82				
Shri Ram Lal Rahi	•	•	•	•	•	•	83-86				
Shri Chandra Shekhar Singh	• `	•	÷	•	٠	•	8695				
Shri P. Rajagopal Naidu ·	•	•	•	•	•	•	95-98				

% -								Columns
Shri L. Sai · ·	•	•	•	•	•	•	•	98—101
Shri Purna Sinha •	•	•	•	•	•	•	•	101-105
Shri Pius Tirkey	•	•	•	٠	•	•	•	105-108
Shri K. T. Kosalram	••	•	• •	• .	•	•	•	108-13
Shri Chandan Singh •	•	•	•	•	•	•	•	11318
Shri Birendra Prasad	•	•	•	•	•	•	•	118-22
Shri Ravindra Pratap Sing	gh	•	•	•	•	•		122-28
Shri Samar Guha	•	•	•	•	•	•	•	128-32
Shri G. Narsimha Reddy	•	•	•	•	•	•	•	13236
Chowdhry Balbir Singh	•	•	•	•	٠	•	•	137-42
Shri Gauri Shankar Rai	•	•	•	•	•	•	•	142-49
Shri Sonu Singh Patil	•	•	•	•	•	•	•	149—54
Shri S. Jagannathan •	•	•	•	•	•	•	٠	154-56
Shri Bharat Bhushan	•		•	•	•	•	•	15661
Shri H. L. P. Sinha	•	•	•	٠	•	•		16163
Shri B. Rachaiah	•	•	•	•	•	•	•	164 66
Choudhary Ram Gopal S	Singh	•	•	•	•	•	•	16669
Shri Harikesh Bahadur j	•	•	• `	•	•	•	•	169-72
Shri Shyamaprasanna Bha	ttacha	uyya	•	•	٠	•	•	17 2— 74
Shri Ram Kanwar Berwa	•	٠	•	.•	•	• ,	•	174—78
Shri V. Kishore Chandra	S. E)eo,	•	•	•	•		17980

.

I

£

LOK SABHA

Saturday, July 2, 1977/Asadha 11, 1899(Saka)

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

PAPERS LAID ON THE TABLE

DETAILED DEMANDS FOR GRANTS, 1977-78 OF MINISTRY OF HOME AFFAIRS

The Minister (f HOME AFFAIRS (SHRI CHARAN SINGH) : I beg tr lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) f the Ministry of Home Affairs f τ 1977-78. [Placed in Library See No. LT-578/77]

DETAILIND DEMANDS FOR GRANTS 1977-78 OF THE MINISTRY PETROLEUM AND MINISTRY OF CHEMICALS AND FERTILI: ERS.

THE MINISTER OF PETRO-LEUM, CHEMICALS AND FERTI-LIZERS (SHRI H. N. BAHUGUNA):

I beg to lay on the Table-

- (1) A copy f the Detailed Demands for Grants (Hindi and English versi ns) of the Ministry of Perroleum for 1977-78 [Placed in Library. See No. LT-579/7]
- (2) A c-py of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Chemicals and Fertilizers f r 1977-78 [Placed in Library. See No. LT-580/77].

REPORT OF C AND A. G. OF INDIA FOR 1975-75, UNION GOVT. (DEFENCE SERVICES) AND APPROPRIATION ACCOUNTS OF DEFENCE SERVICES FOR 1975-76.

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL) :

I beg to lay on the Table-

(i) A copy of the Report (ffindi and English versions) of the Comptroller, and Auditor General of India for the year 109 LS 1975-76, Uni n Government (Defence Services, under article 151 (1) of the Constitution. [Placed in Library. See No. LT-581/77].

(2) A C py of the Appropriation Accounts of the Defence Services f r the year 1975-76 and Commercial Appendix thereto (Hindi and English versions). [Placed in Library See No. LT-582/77]

NOTIFICATIONS UNDER CENTRAL EX-CISE RULES, 1944, CUSTOMS ACT, 1962 CUSTOMS TARIFF ACT, 1955 AND STATEMENTS

SHRI H. M. PATEL : I beg to lay on the Table-

- A copy of Notificatin No. 208/77-C.E. (Hindi and English versions) published in Gazette of India dated the 2nd July, 1977 issued under the Central Excise Rules, 1944, together with an explanatory menogandum.
- (2) A copy each of Notification Nos. 101/77. Custums to 115/77—Custums, 117/77— Custums to 119/77—Custums and 124/77—Custums (Hindiand English) versions) published in Gazette of India dated the 1st July, 1977, under section 159 of the Custums Act, 1962.
- (3) A copy each of Notification. No.8,98/77—Customs to 100/77 —Customs and 116/77 Customs (Hindi and English versions) published in Gazette of India dated the 1st July, 1977, under sub-section (5) of section 4 of the Customs Tariff Act, 1975.
- (4) An explanatory memorandum (Hindi and English versions) in respect (7 Norificetin ns inenti-ned at items (2) and (3) above. [Placet in Library See No. LT-582-A77].

2

З

CALLING ATTENTION TO MAT-TER OF URGENT PUBLIC IMPOR-TANCE

REPORTED DISAPPEARANCE OF DOCU-MENTS RELATING TO MARUTI LIMITED

SHRI JYOTIRMOY BOSU : (Diamond Harbour) : I call the attention of the Minister of Finance and Revenue and Banking to the following matter of urgent public importance and I request that he may make a statement thereon:

> "Rep: rted disappearance of several important papers and documents relating to Maruti Limited from the Regional Office of the Central Bank of India, New Delhi and suppression of that inf rmstion for three years".

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRIH, M. PATEL): Mr. Speaker Sir, the Central Bank of India has reported that one file containing correspondene and other papers concerning the account of Maruti Limited covering the period from December, 1971 to January 1974 is missing from the bank's Regional Office at New Delhi. The Bank states that this loss was detected by the Regional Office in May, 1974 but was reported to the Central Office only in May, 1977. The Bank has further reported that since almost all proposals and transactions were referred to or sancti ned and reported by its Regional Office, Delhi to its Central Office, Bombay, copies ofm stofthe relevant papers are avilable either at the Branch or at the Central Office. The Central Bank of India Das further reported that material papers such as security documents required for recovery of Bank's dues or sanction advices to identify the sanctioning authority are not missing. The Chief Internal Auditor of the Bank has been asked to look into the matter with a view to reconstructing the File. The Central Bank of India has further reported thatin Central Bank so defice has order at the Central Bank of India has further reported thatin Central Office has ordered an inquiry into the matter.

SHRI JYOTIRMOY BOSU: Sir, the hon. Minister, the other day had said that Mr. Sanjay Gandhi cannot be arrested. I am saying this on my, responsibility that the statement stating that the file was lost in 1974 is imported. Sir, I have definite and positive information from a person who had been a very. big executive in the Bank, who says that Mr. Sanjay Gandhi, with the help of Mr. K. L. Kaira,

Documents relating to Maruti (CA)

a bank official, but in fact, functioning as the special representative of Mr. Sanjay Gandhi in the Bank has done it. They had done it immediately when they understood that in the elections, the people are going to reject them. I am repeating that Mr. Sanjay Gandhi with Mr. K. L. Kalra has removed the file and the documents from the Bank and that was in the third week of March. Mr. Kalra had received at least two transfer orders from the Bank during the Indira regime and those orders were cancelled by Mr. Sanjay Gandhi. But now, of course, after the massive defeact in March elections, after two months of that, Mr. Kalra has been transferred to Hyderabad. The hon. Finance Minister can verify and come with astatementagain.

The bank's regional office was shifted in 1976. The House would be interested to know whether in the transportation list which had shown the files and documents which were to be shifted this particular file was shown as having been shifted from the Parliament Street Office to the new office in Link House. This will reveal whether it was 1974 theft or 1976 theft. Yes; perhaps you may find it in the list. But I assure you that that was also another 420 done by Sanjay Gandhi through Kalra, who was his operator in the bank. It is not at sil surprising to me. The frozen accounts of Maruti Ltd. amounted to a palry sum of Rs. 25,000, while the loans advanced by the Punjab National Bank and Central Bank of India amounted to Rs. 7:55 crores. This is the position. You would, remember, Sir, that Sanjay Gandhi was removing papers from his factory surreptitiously. The workers had come to a suble to remove those papers. This is nothing new. He has been doing it extensively all over.

The files and papers contained a number of silps, chits etc. coming from Sanjay Gandhi and from Indiga Gandhi, Prime Minister.

AN HON. MEMBER :] Then Prime Minister.

SHRI JYOTIRMON BOSU : Of course, the then Frime Minister. Mr. Patel, tell me, how will you reconstruct that file? I am not so well conversant with scenetarial procedures as you are. But I cannot understand how aligs, notes, chizs written is pencils in scribbles etc. would be shown in your paralles file is Bombay ---Aire the notes and chits also going to Bombay ? No. So, you would not be able to re-construct a correct and 5

truly representative file of what has been stolen by Sanjay Gandhi with the help of Kulra. The Home Minister cin imnediately set the machinery in motion to see that those who organised the theft of the file are immediately dealt with properly.

See the Fun. Karla is transferred to Hyderabad in May, two months after the elections and the file is reported missing in May 77 It tallies nicely. As soon as Kalra went away, the matter is reported. As long as he was there, it was not reported.

Nitional Herald took overdraft : but I am not going. into that detail now. Sanjay Gandhi wanted an overdraft of Rs. 2 5 crores from the then Chairman of the Central Bank of India, Mr. Tanjea. As usual, he was short-circuiting the procedure. There was no technical report. The total project was valued at Rs. 30 crores. The bank inspecton team consisting of the Chairman himself. went to Gurgaon and found practically nothing, except one or two odd machinery. The application was rejected. Then, Sanjay Gandhi wanted Rs. 25 lakhs from the Central Bank for Maruti Technical Consultancy Services Ltd. With his brilliant genius, why does Sanjay Gandhi need capital for the brain for technical consultancy ? Technical Consultancy wanting mo-ney—I want to know about this. When the Chairman refused the overdraft, the then Prime Minister sent for him—Mr. Taneja—to No. I, Safdar-jung Road and he was given a good dressing'. Then, he was got rid of. This is the position. You should enquire into the matter, Mr. Patel. guire into the matter, Mr. Patel. It you feel that man wasstraight, good and just, you may bring him back. If not you may discard him. I am not re-commending anybody's case. Sir, the Finacce Ministry recommended for extension of four years for him. but Mrs. Gandhi rejected it. The same thing hannened with NDMCC. Choire If thing happened with NDMC Chairman. Mr. Chabra whose termination was done over telephone from Simla by Mrs. Indira Gandhi at the insistence of Sanjay Gandhi and Arjan Das. That is the fact. Then the funniest thing is that the Central Bank in order to get certain direction on a certain crisis convened a meeting and the then Finance Minister, Mr. C. Subramaniam—I don't want to call him a jelly fish. it would not be nice call refused to preside over it and he ran away from the issue. He did not agree to sit. Regarding Mr. Talwar's

to Maruti (CA)

resignation why was he thrown out ? Because he refused to give an overdraft of Rs. 9 crores to Alok Jain, who is a close friend of Sanjay Gandhi and also one-time friend-of Rukshana Sultana.

MR. SPEAKER : There is a point of order now. The Prime Minister is raising a point of order.

THE PRIME MINISTER (SHRI MORARJI DESAI): The Calling Attention Notice refers to missing papers. Now, here is the whole history of Maruti and their doings. I do not know how that is relevant to this. That is my point of order and I will request you to decide.

MR. SPEAMER : I would suggest to you now not to raise the other things which are not connected with this. If it, is about the file you can mention, but you are mentioning other things.

SHRI IYOTIRMOY BOSU : Sir, here is an official of the Central Bank conniving with Sanjay Gandhi to get the file stolen from the premises. Does it not show how the bank functions ? For example, they gave an overdraft to a phoney company where Mrs. Pranab Mukherjee wife of Mr. Pranab Mukherjee, is a Director in Calutta.

MR. SPEAKER : That is not relevant to this. This file is different.

SHRI JYOTIRMOY BOSU: Why they have stolen the file ? It shows that the total accumulated liability, *i.e.*, secured loans, as on 31st March 1976, is Rs. 58,35,000 and odd, unsecured loans are Rs. 1,59,65,390, current liabilities and provisions are Rs. 3,69,60,037. Naturally files have to be stolen. I must justify the motive.

MR. SPEAKER : There is a lot of time for that. Now, come to the main question.

SHRI JYOTIRMOY BOSU : My question is whether the hon. Finance Minister has any information that Mr. K. L. Kalra, an official of the Central Bank of India in fact acting as an egent of Sanjay Gandhiin the bank has conspired with Sanjay Gandhi to remove the file and whether it is shown in the list when the regional office was shifted from Parliament Street office to Link House. and thirdly, whether this Kalra has been transferred to Hyderabad in the month of May.

SHRI H. M. PATEL: Mr. Speaker, Sir, I shall confine myself only to the missing file. As I explanied, the fact that the file was missing was discovered in 1974. I think it was in May 1974.

[Shri H. M. Patel]

That was by an officer of the bank who was then dealing with the matter and this had been discovered from certain notings in another file which exists. I said that the file can be reconsttructed. I will explain that point first. All that can be reconstructed is whatever papers will be in the Branch office which used to write to the Regional office on this matter. The papers in the Branch Office exist. Similarly, whatever reports etc would go for sanction and so on to the Central office from the Regional Office would be available so that all the relevant papers in so far as the sanctions etc. are concerned would be available.

SHRI JYOTIRMOY BOSU: Cheques and slips won't be available.

SHRI H. M. PATEL: What will not be available is certainly the kind of things that you have menti-red, that is to say, the notings in the Regional Office in dealing with spplications for learns etc. Those would be in that missing file only. I did not quite understand what was the suggestion of hon. Member.

SHRI JYOTIRMOY BOSU: After discussions were held and after a decision was taken, the noting were got corrected from upstairs.

SHRI II. M. PATEL: I would like to confine myself to the relevant points by 're-construction' of the file. I only meant certain essential papers relating to loans, relating to sanctions and relating to re-psyments. All the se can be found either from the Central office or from the branch office.

SHRI JYOTIRMOY BOSU : From 1974 to 1977 what were you doing.

SHRI H. M. PATEL: I never intervened or interjected when Mr. Jyotirmoy Bosu speke. I w uld request him to let me say. Whatever I want to say. After I have spoken, if the Speaker permits he can speak.

MR. SPHAKER : He would not get a chance. That is why he is interrupting.

SHRI H. M. PATEL: This file concerned one loan and one guarantee and that loan has been paid, and the guarantee also has been discharged. The file is missing. That part is correct. As it so happens, it has no relevance on other outstandings of Maruti Ltd. in regard to the figures that were mentioned by the h.n. Member, i.e. so far as the Central Bank is or neered they have an outstanding kan of Rs. 21-odd lakhs; and it is fully convered

Documents relating to Maruti (CA)

by machinery etc. which have been hypothecated against it. So I think so far as the bank is converned, there is nothing more that the bank can do in regred to the missing file. He asks also whether this was a file which figured in the list of files and list of papersthat were moved from one office to the other. But as I said, the missing of the file was disc: verede in May, 1974. (Interruptions) that is a point I cannet (Interruptions) that is a point I cannet answer. These are the facts as reported to me, that the report was made in May, 1974. Beyond that I cannet say. So far as Mr. Kalra is concerned, it is a fact that he was transferred recently to Hyderabad two months ago. Mr. Kalra was the chief development officer in the regional effice. This is all the information that I have. Whether he was associated with anybedy, I cannot say.

SHRI JYOTIRMOY BOSU: On a point of order. He has not clarified, nor given a satisfactory reply to the question why a file which was missing in May 1974. was not reported till 1977. Let him clear that; my allegations will be met.

MR. SPEAKER : It is not a point of order. The question is not answered; that is all.

SHRI H. M. PATEL: I have answered. It is an answer which I cannot give, because even the bank is not in a position to give. And my source of information is the bank. As this point of time, it is not possible. An enquiry is going on.

MR SPEAKER: Mr Mani Ram Bagri is not here. Mr Yuvaraj is not here. Mr. Anant Dave is nat here. We will now go to the next item. Mr. Sathe.

SHRI JYOTIRMOY BOSU (Diamond Harbo ur): I have also giver a n tice under rule 377. I will keep a watch on those who are being allowed to raise it.

MR. SPEAKER : So many members have given notice. You cannot raise it unless I cell you.

SHRI JYOTIRMOY BOSU : 1 will wait till I am called.

MR. SPEAKER : No, I cannot call you.

11.30 hrs.

STATEMENT RE ALLEGED INCIDENT AT PALAM ARPORT ON 1-7-77 RELATING TO SHRU SANJAY GANDHI AND HIS WIFE

Re. Incident relating ASADHA 11, 1899 (SAKA) to Shri Sanjay Gandhi Io

SHRI VASANT SATHE (Akola) : I would request the hop. Home Minister to clarify the situation relating to an unfortunate incident that took place yesterday. Let me at the outset say that while raising this matter I am not in any manner whatsoever, trying to defend at ri Sanjay Gandhi or anybody else in the matter relating to which enquiry commissions have already been set up. They will take their own course. But, as far as I know, there is no order in .ny of the anticipatory bails that have been granted to shri Soniay Gandhi that he should not move out of Delhi. The hon. Home Minister can clarify if there is any such order. If this information is correct, then, like any other citizen, under our constitutional rights, which have now been restored. (*Interruptions*) I am supp ring you. I am taking the very stand which you are taking. I compliment the Janta Government for ending the 20-month period and for having brought about the restoration of freedom of the press, freedom of the individual, licerty and the constitutional rights. How I am saying under that very system, which you have restored, every citizen has a right to movement. Unfortunately, yesterday I believe that an officer in her enthusiasm, misdirected enthusia-sm, th ught it fit to detain shri Sanjay Gandhi and his wife. They were standing in the queue after having been cleared, after b arding cargo and after security clcarance, waiting for the bus, which would take them to the aeroplane, At that point they were called and the security officer thought these persons must be kept till she gets further clarification from above, and she did it. When he asked for the reason, she said that the reasons would be wited there. They asked for permission to phone his counsel. That was not given. this is c ntained in the complaint which shri Sanjay Gandhi has lodged with the officer c neerned. He then phoned from the office of the Indian Airlines to his counsel. I am stating only what is men-tioned in the complaint. Is there any instruction, or was there any instruction, from the Government that shri Sanjay Gandhi or Shrimsti Menaka should not leave Delhi, or go anywhere in the country ?

SHRI JYOTIRMOY BOSU : Sir, on a point of order.

SHRI VASANT SATHE : I am not yielding.

SHRI JYOTIRMOY BOSU : Sir, I want to raise a point of order.

MR. SPEAKER: When he raises a point of order, I must hear him ; whether there is any point or not, I should hear bim

at Palam Airport (St.)

SHRI JYOTIRMOY BOSU : (Diamond Harbour) : He give a written notice under rule 377 to you yeasterday. you in your wisdom made mention of it before the House and said that he could speak and the Home Minister would reply. I would like to know whether all that he is saying is given in the written note to you and whether he is not going far away from it. All that he is saying has come in the press this morning.

MR. SPEAKER : Did you give me in in writing all that you said in your speech on which you took 15 minutes ? I said I would admit it under rule 377. Yesterday itself he wanted to raise it, but I told him that I could not allow it because if anybody sends me a chit and I alle w it, it becomes a bad precedent. To morrow somebody will send another chit. It must It must be regularly included. I did not expect the hon. Home Minister to make a statement because it is not necessary under rule 377. I only gave him per-mission to raise it, but the hen. He me Minister has been good enough to look into the matter and also suo motu wanted to make a statement even with ut his raising it. Because of my commitment Yesterday, I have all wed it to be raised.

Now, put the question and be done with it, so that he can answer.

THE PRIME MINISTER (SHRI MORARJI DESAI) : I did not want to interrupt the hon. Member, but in all such matters even relating to Calling Attention Notice, should our time be taken in giving explanations which are not called for ? If you allow it, I cannot object to it, and that is which I did not say anything, but for the guidance of Members, is it not necessary to lay down certain procedure so that in future it applies to everybody equally i

MR. SPEAKER : The guidance is mk. SFLARK : The guidance is there quite clear. Yesterday and day before yesterday Calling Attention took more than one hour. Five Members took after the hon. Minister gives the rules, after the hon. Minister gives the reply, a clarification may be asked, but then in the name of clarification, 15 minutes are taken with preliminary observations etc. If the House helps me, I can control it. The rules are very clear. But what is the use ? If one shouts and the other shouts in return, the Chair is made helpless in in return, the Chair is made helpless in these matters. If only we take a decision that clarification may be asked, but no speech can be made after the reply of the hon. Minister, it will be very useful. We will aske one full hour every day. All that I have done is to regulate it.

In addition to the Calling Attention, by raise questions. Mr. Same yeaterday sterday said he would like to raise it in the Zero

[Mr. Sneaker]

Hour. I was wondering where the Zero Hour was in addition to the Short Notice Question and the Calling Attention. The feeling is there that there is a zero Hour and that any body can raise anything after the Question Hour. That I have controlled. Nob-dy is all wed to raise anything unless it is specifically allowed. The other thing that I have to control is the time taken in asking for clarifications after the hon. Minister's reply to the Calling Attention. Each Member takes 15 minutes.

SHRI IYOTIRMOY BOSU : Today only 15 minutes were taken.

MR. SPEAKER : The other Members are not there. If the other Members were there, it would take one hour. Therefore, if the hon. Members help me, I can easily control it. (Interruptions)

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL) : You have clarified the position in regard to Calling Attention. Mr. Sathe has raised it under Rule 377. rear. Same may make at under Rule 377. I think, under that rule, there can be a point and not a speech and the expla-mation on that point would be given by the Minister. So far as the Member is concerned, he should not make a speech but only raise a solid but only raise a point.

भी यसवत्त ' झर्मा (गुरदासपुर) : मैं भापस एक रपष्टीक ण चाता है। भापने किसी कालिंग एटेंगन के ऊपर प्रग्न करने की अनुमति दी। इस पर कोई आपति नहीं कर सकता है। इसका एक इतिहास है। सदन में सैकड़ों लोग ऐसे बैठे हैं जो उन्नीस महीने तक डिटेंशन में रहे हैं। आधे घंटे के डिटेंशन के सवाल को उठा कर झगर झाप उस पर प्रश्न करने की अनुमति देते हैं तो हमारे जब्मों पर क्या नमक छिड़कना नहीं होगा भौर दो लाख लोग जो जेलों में रहे हैं उनके बाबों पर नमक छिड़कना नहीं होगा। में समझता हं कि हमारे जख्मों पर नमक छिड़का जा रहा है ।

MR. SPEAKER : Yesterday itself When he came from the airport, he was so excited as if something very srious had happened and he wanted to raise it. I prevented the scene yesterday itself and took the assistance of the Leader of the Opposition and he told me that he had seen it. So, whatever the print is, will you kindly conclude now or slic w the Home Minister to make a Statemert ?

SHRI VASANT SATHE : Let the Home Minister make a statement.

THE MINISTER OF HOME AFFAIRS SINGH) Shri V. P. (SHRI CHARAN Sir, had Yesterday Sathe s ught to raise in the House the matter of an al'eged incident at the Pslam Airport relating to Shri Sanjay Gandhi and his wife and you had desired that I she uid make a statement on the subject after ascertaining the facts.

Shri Sanjay Gandhi and his wife Smt. Menaka Gandhi had mede reservations in Indian Airlines Flight Nc. 181 for Be mbay scheduled to depart at 9.25 A.M. yesterday. They reported at the Scourity Counter at the Delhi Airport a little before 9 A.M. and were subjected to usual security checks. Since Shri Sanjay Gandi was travelling for the first tine by air from Delhi Airport after in poundirg of his passport and suspension 'f his-pilot's licence, the Inspector ir -Charge at the Security counter the ught it appro-priate to bring the matter to the notice of his superior, the Deputy Super, of police his superior, the Deputy Super. of pr lice on duty. Shri Sanjay Gandhi and Smt... Menaka Gandhi were requested by the Security Staff on duty tr wait for some time before b arding the place. After consulting their superiors, the security staff informed Shri Sanjay Gardhi and Smt. Menaka Gandhi ab ut 15 minutes later that they or uid be ard the place. The bearding into the aircraft was still in the progress and it had not taken off. But Shri Sanjey Gandhi and Smt. Menaka Gandhi refused to take the flight. The aircraft left at 9 40 A.M. Shri Sanjay Gandhi, instead (f boardirg the plane, summened his legal advisers ar c se me c f his friends and prepared a c mplaint with their help and handed the same (ver to the Deputy Supdt. of police on duty.

The security staff are well within their rights to delay the clearance (f a) y passenger in case (fany de ubt. I am ii f i med that harassment was caused either to no Shri Sanjay Gandhi or Smt. Menaka Gandhi, apart from the incorvet ience in being asked to wait for a while.

SHRI SHYAMNANDAN MISHRA: (Begusarai) : On a print 1 cer, Sir. (Interruptions) Arisirg trt. of this, before you passion to as ther item. I have a point of order.

SOME HON. MEMBERS rose

MR. SPEAKER : If s many of you stand up and begin shouting, how to get on with the House ? That is m ifficulty.

If he wants to raise a point of order, what-ever it may be, I have to hear him. When he says, a point of order, it may be order, disorder or anything, I must hear him. A senior Member like Mr. Shya-mandan Mishra will, naturally, be raising some sensible point. Therefore, I have to hear him. In the meanwhile, others merupit. Let me hear one braine Others may wait. Let me hear one by one.

SHRISHYAMNANDAN MISHRA : The hon. Home Minister was pleased to state in his statement that Yesterday the hon. Member, Mr. Sathe, wanted to raise a matter under Rule 377 and that you were pleased to remark that the Home Minister should make a statement thereon. Now, my first point of order is this. During the last session, when I had raised a matter under Rule 377 the hon. Minister f Law was pleased to make a statement and when he was on the point of making a statement, there was a lot of furore created from that side and you did not permit the Minister to make a statement. This is an important matter because it concerns our right and the right of the Minister to make a statement. Last time, there was a lot of fur re raised and, ultimately, provably the Chair the ught, to buy peace, as the Chair sometimes says, not to permit the Minister to make a statement thereon. Now, the hon. Home Minister's statement is quite clear on this point that he made a statement in response to your remark that he should response to your remark that he should come forward with a statement on the point raised by the hon. Member, Mr. Sathe. My first point is, whether the Chair's previous order, that he should have asked the Minister to make a statement on a point raised under Rule 377.

My second print of order is, whether in case such an incident occurs involving a private citizen at any airport, you would permit any hon. Member to raise the matter.

My third point is, whether you would have required of the Home Minister or u should have permitted the Home Minister to come forward even suo motu with a statement on this subject because it concerns the right of the Members.

MR. SPHAKER : A very pertinent point. Yesterday, when they wanted to raise it, I told them that there was absolutely no Minister here and it was no use raising a point when there was nobedy else even to take notice of it.

AN HON, MEMBER : You were there.

MR. SPEAKER : The Speaker cannet answer. I belong to the whole House.

at Palam Airport (St.)

SHRI DINEN BHATTACHARYA : (Serampore) You did not all w me to raise a very important matter yesterday. A worker was filled in Faridabad. There was a demonstration in front of the house of the H me Minister. You did not sllow us to raise it. But you allowed this thing.

SPEAKER : Even now the MR. complaint is that every day Mr. Jy tirmoy Bosu gets a chance. Y u just now heard it. Theref re, the Speaker is in an urenviable position. Yesterday, under Rule 377, when I received it. I sent it to the Minister. I have t , because the Speaker can only function with the help of both the sides. The Minister may or may not make a statement. They say that I am too in-dulgent to Mr. Jyotirmoy Bosu, that everyday he has Calling Attention or short Notice Question or some question or something. The whole House feels that way. Mr. Dinan Bhattacharya is not satisfi. d. He wants all the time either for himself or for Mr. Jyotirmoy Bosu and nobody else....

SHRI DINEN BHATTACHARYA : I object to these remarks. Why are you using such terms ? I wanted to raise a very important matter in the House yesterday. But you did not allow. (Interruptions)

MR. SPEAKER : Will you kindly sit down now? It may not be in the interest of the whole House, It may not be in the in the interest of the whole country, but anything about Mr. Sanjay or Mrs. Indire Gandhi, the Congress friends mry ftel, is important. Whether you like it or not this side of the House may like it. (Intus side if the Hituse may tike if. (M-terruptions) Do not create further trouble now. Yesterday I felt about it, but they were so excited that they took the help of the Opposition Leader, Luckily, Mr. Chavan was there. I could take his selections but M. assistance but Mr. Chavan also t ld me that he had seen it. That means that with the permission of the Leader of the Opposition that letter was sent to me, and, at least, with the help of the Leader of the Opposition I could postpone it for to-marrow and today instead of a scence being created yesterday itself.

Even today, I sent all the papers which I got, to the Ministers, some i f them are short N tice Questions They said, "Nc, we are $n \cdot t$ in a position to answer them" It does not mean that they must answer them immediately. No body has the power to compel the Minister to answer any point. If Mr. Charan Singh, the Home Minister had no information he could have slad, No, the Speaker or Mr. Miahra has no power under the rules to compet

[Mr. Speaker]

the Minister to answer it. Therefore, he was good enough to write to the Scentr.iat because it was an incident which has happened very near. The hon. Minister got the information and was good enough to reply. It is not necessary that the Minister should reply. (*Interruptions*) May be that you and I cannot understand this matter, but they understand it in a different way. That is the difficulty. (*Interruptions*).

SHRI JYOTTRMOY BOSU: The People are trying to run away from the country. The people are running away from the country. Mr. Kamal Nath was trying to run away from the ecuntry. Mr. Chawala was caught when he was boarding the aircraft. Mr. Sanjay was trying to run away. What dee Bornbay paper say ? CIA is arranging these things. What was my notice ? I would like to know whether adequite precaution has been taken to prevent those who are antidemocratic, anti social and corrupt from fleeting the country. I would like to have a categorical statement on this ?

MR. SPEAKER : Yes, let him make a statement, I have no objection. I will be glad. Therefore, I would say that there is one point before us.

को चन्द्र झेकर सिंह (वाराणसी): अध्यक्ष महोदय, कल राहुश गांधी बीमार पड़ जायेंगे, तो क्या स्वास्थ्य मंत्री जी से बयान मांगेंगे ?

MR. SPEAKER : But I hope my friends on this side will not be....

स्वास्च्य ग्रीर परिवार कल्याण मंत्री (बी राज नारायण) : प्रगर ग्राप नहीं मांगेंगे तो मैं स्वयं रिक्वेस्ट करूंगा कि मुझे बयान देने की प्रनुमति दी जाये (Interruptions)

11.42 hours

RE. EXECUTION OF NAXALITE GIRLS

SHRI SAMAR GUHA (Contai) : Sir, I have given you a notice under rule 377 and also a notice for Calling Attention in regard to a very urgent matter. A girl of 18 is going to be executed. MR. SPEAKER : I will explain it.

SHRI SAMAR GUHA : Please allow me.

MR. SPEAKER : No, please. I am not permitting you. If you want to raise......

SHRI SAMAR GUHA : I am not raising any question. (Interruptions).

MR. SPEAKER : Before you raise any guestion. Please allow me to explain.

SHRI SAMAR GUHA : I am raising a very sensitive issue.

MR. SPEAKER : No please.

SHRI SAMAR GUHA : I beg of you.

MR. SPEAKER : I also beg of you. Kindly hear me first.

SHRI SAMAR GUHA : There are certain things. (Interruptions).

A girl of 18 is going to be executed on the 18th July. I have given you a a notice regardig Calling Attention. I have also given you a notice under 377. Mrs. Renu Mukherjee and Mohina Dhak are going to be executed and the people are perturbed in the whole of West Bengal and all over the courty. I have given you a notice regarding Calling Attention. I have also given you notice under 377. (*Interruptions*) What I expect is that you will allow me to make a statement. It is the usual practice.

MR SPEAKER : Will you also allow me to explain ?

SHRI SAMAR GHUA : I am concluding. I would like to know whether I would be permitted or not. I have given you prior information. I know with full sense of responsibility that I should not create any disturbance in this House being in the Ruling Party, but here I have to do it.

MR SPEAKER : Today, at 10°15 A.M. or something like that, when I came to the room. I saw it . I too read it in the paper that two girls are going to be hanged and the Minister of Bengal has gone and seen them in the jail. and he has come and discussed that two

Nazalite women are going to be hanged Naxalite women are going to be many on 16th or 18th or some day. Anyway, I to) read it in the Press. All of us have and it in the Press. This morning a notice comes to me. a quite agee; it is serious to me. 1 quite agee; it is serious to me, to you and to the whole House. But I will have to examine it. The West Bengal Government is seized of it. It is said that the Minister went and saw them in the Jail. (Interruptions) He is consulting the Chief Minister . The State Government has to take a decision. A manor woman cannot be hanged in jail without the permission and consent of the Chief Minister.

SHRI SAMAR GUHA : It is the responsibility of the Home Ministry. We want to know whether the punishment can be com n sted or not. (Interruptions)

बी लखन लाल कपर (पूर्णिया) : मैं यह पूछना चाहता हूं कि जिस तरह म्राज श्री संजय गांधी के बारे में सवाल उठाया गया है, उसी तरह झगर नियम 377 में कोई भी सवाल उठाया जायेगा, तो क्या गृह मंत्री उसका जवाब देने के लिए वाध्य होंगे

MR. SPEAKER : The Minister may make or may not make; nobody can compel him.

भी ललनलःल कपूरः तो फिर झाज क्या बात हो गई कि उन्होंने जवाब दिया ?

MR. SPEAKER : I have already touched that. I have already said that a Minister may or may not make a statement ; nobody can compel him.

If the hon. Member has given it this morning, then how can it come in today's agenda? Can a Minister or a Member tell me that such a thing has ever happened in this Parliament or anywhere elsethat a member gives notice and it is put on the agenda the very same day ? The hon. Member has given it only today....

SHRI JYOTIRMOY BOSU : Tomorrow is Sunday (Interruptions).

MR. SPEAKER : This way, Parlis-ment cannot be run. Hon. Members have given notice : Mr. Samar Guha has given, Mr. Chandrappan has given, Mr. Saugata Roy has given, They have given it today. Is it possible for me to bring it on the agenda today itself ? Today's agenda has already been printed and circulated ; everthing is over. If senior Members rise like this, how can

the Speaker Control the House ? The Prime Minister may be angry or somebody else may be angry. Hon. Members may tell me the method of controlling the House. I would like to get some assis-tance from hon. Members. The hon. member gave the notice today at 10.30 a.m. And today itself he wants to raise it. If this is going to be the state of affairs ? I will be helples, it will be impossible for metorun the **House**. Then m. Member should give me some time. After all, they are not going to be hanged tomorrow. The Home Minister also must be given some notice under the rules even to make a statement; he should be given at least 24 hours's notice; at least by telephone he has to contact the Chief Minister and others. If the House has to be run, it has to be run properly. If hon. Members help me, then I can run the House properly. Or else, the Speaker will simply be sitting, the hon. Members may say whatever they like, the Speaker will just ait and go away. The notices given by Mr. Chandrappan, Mr. Saugata Roy and others are before me; they have been received today, I should be given time to refer to the Minister. (Interruptions). I have not mentioned all the names. Maybe, some other have also gvien. Our friend gave it straight to me. Therefore, I know that, Some hon. Members may I have given in the office also. If the hon, Members expect me toput it on the aganda the same day. I think, It will not be good for the House. I am advising, I am requesting and I am appealing to may friend, that it will not be good.

यह ठीक नहीं है । इस तरह ता हाउस में डिसार्डर रहेगा। इस लिए मैं आप सब की कोग्रापरेशन के लिए प्रार्थना करता हं।

SHRI SAMAR GUHA : I have only to say that I expect you to be fair to me, Sir. It has been the practice in this House during the last five years, whenever a call-attention notice or a notice under rule 377 is given. That prior information is given to the Members concerned, before the House starts, whether the notice has been admitted or not. I have not received that intimation. That is the reason I was trying to draw you attention, not that I expected it today. But it has been the practice for the last five years that whenever a notice under 377 is given, information as to whether it has been admitted by the Speaker or not is communicated to the Member. That has been the practice so far as my knowledge goes.

MR. SPEAKER : If you give it at 10.30 can you get a reply by 10.45 ? It cannot be done in the case of any

Member. Whether it has been admitted or not will be communicated by the Secretariat in its routine way.

SHRI SAMAR GUHA : I am not saying that I want a reply today. But it was the convention of this House that whenever this kind of notice is given the Member is informed whether it has been admitted or not.

MR. SPEAKER : I am agreeing with you on that : Where is the point of difference between us ? Will you kindly sit down ? I do agree with you but it cannot be done within fifteen minutes. You cannot say that you gave the notice at 10'30 and you should get a reply by 10'45.

SHRI SAMAR GUHA : Please don't be so unjust. I gave it before 9'30.

MR. SPEAKER : May be, cut I came only at about 10·30. Perhaps the mistake is mine. Normally I come between 10·00 and 10·30. The moment I came I saw it, but where is the time for the Secretariat to find out whether it has been admitted or not and then to communicate it ?

SHRI SAMAR GUHA : I only said I expected such information.

MR. SPEAKER : Well, give me time. I will consider it and if it is not admitted you will be informed that it has not been admitted. A number of things are there : let us proceed with the work now. I will send it to the Home Minister and he phone. After all, the hanging is on the 18th. He must talk to them and find a way to save them. The House wants this, we must negotiate with them, talk to hen, persuade them and so on. It may be pissible to take it up on Monday or Tuesday—I don't know, I will have to fix up the time. It is my privilege to fix up the time but I will see that it is not too late. It is not going to be after the ladies are hanged : Certainly not.

SHRI SAMAR GUHA : I am really exercised over this matter : It is a question of the life of an eighteen-year-old girl.

MR. SPEAKER : Iknow, I can understand you.

SHRI SAMAR GUHA : Unless there is intervention the sentence will not be commuted: the 18th July is the date line Day when an 18 year-old girl will be hanged :

SHRI DINEN BHATTACHARYA (Scrampore) : Why are you telling lies in the House against the State Government ? You are angry with that Goverment because you have been given a good lesson there.

SHRI SAMAR GUHA : This gentleman is so simple that he does not know that the state Government has no authority to commute capital punishment. It is the privilege of only the President He is so ignorant about these things that I must try to help him. Only the President is authorised to commute it and no Minister, Chief Minister or even the Home Minister here can do any thing.

MR. SPEAKER: It seems it is the job of the Chair not only to run the House but so settle differences among the Members themselves.

11.45 hrs.

JULY 2, 1977

DEMANDS FOR GRANTS 1977-78-Contd.

MINISTRY OF AGRICULTURE AND IRRIGATION-Contd.

MR. SPEAKER : We will now take up the Demands of the Agriculture Ministry. We have already spent oneand a half days on this. I thought the Minister could reply in the evening, but now some Members have requested that the time may be extended. I have no objection to extending it even by a full day, but I must warn you that if you want this to be done, to that extent you will be losing time on some other Demand. The Business Advisory Committee hed fixed only 12 hours but, from 12 we have gone to 15 hours. If you are still not satisfied and if you want some more time, I have no objection. But then, the Minister cannot reply today : he will have to reply on Monday morning. But please bear in mind that you will lose time on some of the other Demands. Already, you have lost some Demands. The business Advisory Committee fixes The business Advisory Committee fixes up the priority. Shipping perhaps has gone, Civil Aviation has also gone already and Plenning may also go. For the whole day today, we will discuss the Demands relating to the Ministry of Agriculture and Irrigation and the Minister will reply on Monday morning.

One more thing. May I appeal to the hon. Members to allow new Members to make maiden speeches for five-ten minutes. Let them have a chance in this Demand with which every Member is concerned in his village or town. Therefore, if new Members who have not spoken already, are given some time in the Demand, it will be a maiden speech for them. I would, therefore, appeal to all the parties to give time to the new Members, five or ten minutes.

SHRI JYOTIRMOY BOSU (Dlamond Harbour): Mr. Speaker, Sir, something erroneous has gone on record. You are equating a Calling Attention with a notice under Rule 377. I would request you to kindly look into the matter rad saue necessary directives.

PROF. P. G. MAVALANKAR (Gandhi Negar) : Mr. Sperker, Sir, you just now said that the entire House wants extension of time for discussing Demands relating to the Ministry of Agriculture and Irrigation and, therefore, today, the House will discuss these De-mands and the Minister will reply on Monday. My difficulty is this, that the Government first changed the time-table of the order of discussion of these Demands, which was given to us in r dvance. The Ministry of External Affairs was to be discussed first, but the order was changed by the Minister of Parlis mentery Affairs by consulting some Members. I find that everyday, a couple of hours are added to every Ministry with the result that the time-table which was printed by the Lok Sabha Secretariat and given to us and on the basis of which we have been organising our programme for going to our constituencies, public meetings, etc., is not followed, and we cannot enticipte the when the Demends relating to the Ministries we we nicd to participete in will come up for discussion. That is one difficulty.

Secondly, as you rightly pointed cut, Sir, some Ministries will be completely guillotined because no time will be left for discussing them. Let us treat this Ministry of Agriculture and Irrigation as an exception, first and last, and there should be no more extension of time for other Ministries, otherwise we will find that the time-table will be dislocated and a number of importent Ministries will have no time. I would request you to go ahead on this basis.

MR. SPEAKER : When the Business Advisory Committee meets on Mondry or Tuesday, this would be discussed and a decision triker. In the House, you can never decide this. Some hon. Members would sry the they do not went to discuss this.

भी राम लाख राही (गिसरिख) : मध्यक्ष महोवय, माननीय सदस्य ने जो प्रथन उठाया है-समय न बढ़ाये जाने के सम्बन्ध में-मैं निवेदन करना चाहता हूं कि इ्चि मेंर सिंचाई मंत्रालय की मांगों के लिये समय निर्मिचत रूप से बढ़ाया जाना चाहये, क्योंकि यह कूचि प्रायम देस है श्रम्यक महोदय : समय बढ़ा दिया है, शव श्राप बैठ जाइये ।

भी रधुनाय सिंह बर्मा (मैनपुरी) : माननीय मध्यक महोदय, कृषि मंत्री जी न जो बनदान मांगें प्रस्तुत की हैं, में उनका समर्थन करता हूं। भौर धूथि मंत्री जी के प्रति धन्यवाद प्रकट करता हुं। कृषि के ऊपर इस वर्ष तीस प्रतिशत बजट का खर्च होने जा रहा है यह स्वागत योग्य बात है। खेती भीर सिंचाई देश की मुख्य समस्याएं है । भारत एकः कृषि प्रधान रेग है। यहां 70-75 प्रतिगत किसान रहते है झौर यहां की झाय का मुख्य साधन खेती है। इसी से किसानों की जीविका चलती है झौर देश को लाभ मिलता है। लेकिन खेद की बात है कि यहां के प्राकृतिक साधनों का सही उपयोग नहीं हो रहा है।/ झाज भी परे देश में खेती के लिए सिंचाई नाममात को उपलब्ध है। मैं उत्तर प्रदेश विधान सभा का सदस्य रहा हं। वहां पर पब्लिक एकाऊंटस कमेटी की मीटिंग में मैंने इर्रीनेशन सेकेटरी से पूछा या कि झापके पास कोई योजना है कि इतने दिनों में पुरे देश में भमि को सिंचाई योग्य हो जाएगी । वे कोई उत्तर नहीं दे सके । श्रीमन बाज भी हमारे देश में 25-30 प्रतिशत भूमि पर ही सिंचाई हो रही है । हरियाणा झौर पंजाब को छोड़ कर सभी जगह यही स्थिति है।

हमारे यहां सिंचाई मुख्यतः नद्दी, तालाब, भीर नहरों से होती है। हमारी नवियों में बरसात में पानी झाता है झौर वह बह जाता है। उस पानी का झाज तक सरकार कोई प्रबन्ध नहीं कर सकी है। बरसात के पानी से बाढ़ें झाती हैं भौर सारे पूर्वी उत्तर प्रदेश, बिहार भौर बंगाल के हिस्से उने बाढों में डब जाते हैं। काफी हिस्सा बह जाता है भौर फसलों को नुकसान होता है। हमारी नदियों पर बड़े बड़े बांध होने चाहिएं जिससे जमीन की सिंचाई हो सके और हजारों झादमियों का जो जन-धन का नुकसान होता है उससे उनको बनाया जा सके । इससे खेती की भी तरककी होली । · •

[ती रधुनाय सिंह वर्मा]

किसानों को जो बिजली दी जाती है. वह उसे मिनिमन गारन्टी पर नहीं दी जाती है। बिजली के ग्रमाव में पावर थोसिंग के लिए गेहुं रह गया हम इसको नहीं कर पाये क्योंकि हम इलैक्शन में घूम रहे थे। काफी जगह यह रह गया । मेरे लोक सभा क्षेत्र मैनग्री में विजली नहीं दी जा रही है। मैं समझता हं कि गल्ला भव भी पड़ा होगा। इसके लिए बिजली बी जानी चाहिए । मेरा सझाव हैं कि कारखानों को बिजली रात को दी जाये ग्रीर कितानों को बिजली दिन में दी जाए जितते खेती को तरक्की हो सके और किसान को फसम का भी नुकसान न हो । मेरे प्रदेश के ग्रागरा डिवीजन के सभी जिलों में एक मध्य समस्या यह है कि किसान पकड़ लिए जाते हैं ग्रीर उनको हजारों रुपये छड़वाने में देने पड़ते हैं।

जनना, चंबल, सैंगर नदियों का बहुत बड़ा बोहड़ लेत्र पड़ा हुआ है। वह किमिनल एरिया है जिसमें बहुत से बदमाश और डाकू रहते हैं। इस क्षेत्र को ठीक करने के लिए इस बीहड़ क्षेत्र का विकास किया जाए और इस प्रकार के बीहड़ जो और प्रदेशों में भी हैं उनको भी चौरस किया जाए। इन वीहड़ों से काफी इुषि योग्य भूमि मिल सकती है जिसको भूमिस्टोनों में बांटा जा सकता है।

मैनपुरी, उन्नाव जिले में सब से प्रधिक उत्तर भूमि है । इसको केन्द्रीय सरकार सहायता देकर कृषि योग्य बनाये । यह हजारों एकड़ बंजर भूमि है इसको कृषि योग्य बनाया जा सकता है । कृषि बोग्य बनाने के बाद इस भूमि पर हजारों परिवारों को बसाया जा सकता है जिससे वहां पर सुरक्षा होगी भौर खेती को पैदावार बढ़ने से देश की तरक्की होगी ।

मान्यवर मेरा निवेदन यह है कि तब तक चेती को तरक्की नहीं होगो जब तक कि इसको उद्योग के रूप में स्वीकार नहीं किया जायगा। अभार इसे उद्योग के रूप में स्वीकार नहीं खिया जाता तो यहां हालत खेती की रहेगी। हम दूसरों के ऊपर अनाज के लिए भटकते रहेंगे।

मेरा एक सुझाव मौर हैं। कृषि को दैवी प्रकोप से बचाने के लिए फसल का बीमा होना चाहिए । विदेशों में हर जगह यह होता है। हमारे यहां भी (सकी सुब्वात होनी चाहिए। मैं झपने कृषि मंत्री जी का बहत कृतज्ञ हं कि वे कृषि के जानकार हैं। पहले ऐसे लोग भी मंत्री बने हैं जिन्हें गेई भीर बाजरेको बाल का भी पता नहीं था। में मंत्री जी का सुझाव देता हं कि मोले मौर ग्राग से फसल का बीमा हो । इससे किसान को ग्रधिक पैदावार करने में प्रोत्साहन मिलेगा। मेरे क्षेत्र में इस वर्ष एक-एक गज ग्रोले पडे ग्रीर सारी फसल नष्ट हो गयी। 25-30 गांवों में सब कूछ नष्ट हो गया है । **पेड पौधे जो पचास वर्ष पूराने थे उनकी भी** पत्तियां भी सख गई हैं, डालियां मूख गई हैं। किसान बहुत परेशान हैं । उनको ग्रविलम्ब केन्द्र की ग्रोर से ग्रौर प्रदेश सरकार की ग्रोर से भी सहायता देने की व्यवस्था की जानी चाहिये ।

खेती के साय-साथ किसानों के लिए जो सहायक धंधा है वह पशु पालन का है, डेरी का है। इसको प्रोत्साहन दिया जाना चाहिये। बड़े बड़े किसान प्रधिक नहीं हैं। उत्तर प्रवेश में तो कोई भी किसान ऐसा नहीं हैं जिसके पास अठारह एकड़ से ज्यादा जमीन हो। प्रगर किसी के पास होगी तो गल्ती से उसने रखी हुई होगी। जहां का किसान खुशहाल है वहां का मजदूर भी खुशहाल है। पश्चिमी उत्तर प्रदेश में मजदूर के पास भी गाय भैंस होंगी लेकिन पूर्वी हिस्सों में जिनके प्राठ-पाठ प्रीर दस-इस एकड़ खमीन भी है उन के पास भी गाय जैस नहीं है दूध पीने के लिए। आपको वहां किसानों को प्रोत्साहित करना चाहिये भीर उनको वित्तीय सहायता देनी भाहिवे।

25 D.G., 1977-78-Min. ASADHA 11, 1899 (SAKA) of Agriculture and 26. Irrigation

किसानों को समय पर झाज तक खाव. पानी, . बीज बादि नहीं मिलता रहा है। धारिया साहब बता रहे थे कि देश में तिलहन. सरसों, लाही की पैदाबार कम हई है। इसके कुछ कारण हैं इन फसलों पर जो दवाइयां छिडकने के लिए दी गई थीं वें बहुत ही गलत दवाइयां दी गई थीं। गेहूं पर रतुवा की बीमारी लग गई थी जिससे वह पीला पड गया झौर उसकी बालियां खराब हो गई । इस वास्ते वहां पर इसकी पैदावार नाम मात को हुइ । सरसों पर. तिलहन पर ग्रौर लाही पर माऊ की बीमारी लगी जिससे पत्तियां चिपक जाती हैं, सुख जाती हैं। इस वास्ते इनको फसल नाममात्र को ही हई है। इसी तरह से ग्राल, गोभी, टमाटर, बैंगन मादि पर जो बीमारियां लगीं उन्होंने इनकी फसलों को बरबाद किया और दवाइयों का कोई असर नहीं हुआ । चुंकि जो दवाइयां दी गई थीं वे गलत थीं इस वास्ते उनको छिडकन से कोई ग्रसर नही हगा। मैं कहना चाहता हं कि वी एल डब्ल्य, प्लांट प्रोटेक्शन ग्रधिकारी जो हैं उसको पहले से इस प्रकार का प्रबन्ध करना चाहिए कि ये जो त्रीमारियां लग जाती हैं इनके लिए सस्ती दरों पर दवाइयां किसान को दी जाएं। यह तमाम जो त्राइवेट एजेंसियां हैं, ये चार सौ बीस करके गलत दवाइयां दे देती, हैं जिससे उनका कोई झसर नहीं पडता है और किसान की खेती नष्ट हो जाती है। किसान का इससे नकसान तो होता ही है साथ साथ फसल बरबाद हो जाने से देश की भी नुकसान होता है। 1975 में सरसों, लाही, तिलहन की कीमत कांग्रेस सरकार ने बहत गिरा दी थी। इसकी वजह से किसान में उत्साह नहीं रह गया था झौर उसने इन की खेती नहीं की। इस कारण से पिछले साल कम पैदाबार हई। हम को मजबूर टोकर तेल इसरे देशों से झायात करना पह रहा है। इसकी झोर झापका विशेष ध्यान जाना बाहिए।

खेती के लिए मुख्य चीज सिंचाई है। सिंबाई का जब तक ठीक प्रबन्ध नहीं किया जाता है तब तक पैदावार नहीं. बढ़ सकती है। पश्चिमी उत्तर प्रदेश में तो कुछ सिंचाई का प्रबन्ध है लेकिन हमारे यहां बहत कम है। अधिक से मधिक जमीन के नीचे से पानी ले कर हम को पीने के लिए झौर सिचाई के लिए देने का प्रबन्ध करना चाहिए । तालाब जगह जगह बनाए जाने चाहिए ताकि यह समस्या हल हो। मेरे क्षेत्र में कुछ खारी पानी का एरिया है। मेनपुरी जिले में खैरगढ़ ब्लाक, मथुरा जिसे में नौजील, खैरगढ ब्लाक के ध्रकबरपूर-गौतम सिंह, नन्दपुर, हाथमंद, दयामई, कचमई मादि क्षेत्र हैं जहां पर टयबर्वल लगे हैं लेकिन उन में से खारी पानी माता है मौर उसको खेती में लगा दिया जाए तो बीज तक नहीं उपजता है। उस पानी को जानवर, चिडियां, तक नही पीती हैं भौर भगर पी लें तो मर जाती हैं। इस वास्ते मीठे पानी का वहां पर प्रबन्ध किया जाना चाहिए। नहरी पानी वहां दिया जाना चाहिए। लोगों को दो दो मील से पानी लाना पडता है। ऐसे क्षेत्रों के लिए केन्द्रीय सरकार की तरफ से योजना बना कर किसानों को तथा जनता को मीठा पानी पीने के लिए झौर खेती के लिए सुलभ किया जाना चाहिए। वहां पर कई ट्यूबर्वल लगे हैं लेकिन उनका पानी, एक बंद पानी भी काश्तकार नहीं लेते हैं। उनको उखाड देना चाहिए ग्रीर मीठे पानी की व्यवस्था की जानी f. चाहिए ।

किसान को बिजली, खाद, बीज समय पर दिया जाए। हमारा सौमाग्य है कि मैनपुरी जिले में तीन चार नहरे बहती है। सेकिन हमारा दुर्माग्य है कि हमें नाम माझ के लिए ही पानी मिलता है। बसराना तहसील में बिल्कूल नहीं मिलता

[रीं रघुराथ सिंह बनाँ]

है। वहां माठ दस फोट गइराई में वे वहतो हैं। एक दो गांवों को छोड़कर हमारी तहसील में नाममाल के लिए भी पानो नहों दिया जाता है। गंगा को मपर मोर लोवर गंगा कनाल मौर मोगनोपुर ांच, यह तोनों नहरें वहां हो कर बहतो हैं लेकिन हमारे जिले को पानी नहीं दिमा जाता है। इसलिए माप उत्तर 'प्रदेश सरकार को लिखे ताकि हमें पानी 'मिले मौर रामयंगा जो योजना बन रही है उसके मन्द्रगंत मधिक से मधिक पानी - वें।

SHRI D. B. PATIL (Kolaba) : I support the Demands for Grants brought in by the Minister for Agriculture and Irrigation.

First, I congratulate the Jansta Government for giving Agriculture and Irrigation the proper place of importance and for more funds having been provided for Irrigation and agriculture.

Till no.w, although some of our freinds on the Congress, benches have been stating that igniculture was not neglected by them, in actual experience, it was neglected. The time at my disposal is very short and so I will not go into the details.

I congristulate the new Government for having recognised the importance of agriculture. Still I would like to draw the attendion of the Agriculture Minister to the urgent uphill task ahead. The programmes have to be taken up in such a way that unemployment in rural areas is eradicated with the progress made in the field of agriculture.

I would like to stress that agriculture should be dry-Farming oriented. I say this because at present only 25% of the land is being irrighted and at the most it will be irrighted only to the extent of, may 55% of the total cultivable imd. Taking into consideration the progress of irrighte into a state and years to irrighte to corres and some lakes acres of land which will have to be ultimately irrighted. Untiland tables we give nontection to dry farming methods the cultivators will not be into possible to improve their agricultural economy.

of Agriculture and Irrigation

So far as dry-farming spriculture is concerned, the main point is this. They are at the mercy of the vagaries of the monycon. If there is sufficient, rainfall they will get plenty of yield and good crop. If rain does not help them they will not get any yield. So, taking into con ideration this fact, stress should be laid, on helping dry farming.

Regarding our food production, it is necessary that we should produce more and we should be self-sufficient.

Sir, much has been said about improving cultivation in agriculture.

It has been said that the main emphasis is on helping the igriculturists. In practice that does not seem to be done. The main emphasis should be 0, offering a remunerative price to the agriculturists. Unless and until the agriculturist gets a rimmerative price, he will not be inclined to produce more.

The agricultural Prices Commission is of course there; it fixes the price for a particular season taking into consideration all the factors. The experience however shows that the Agricultural Prices Commission fixes the price of foodgrains by taking into consideration that the industries are supplied the raw materials at cheaper price. I can prove by the figures supplied by Government that the agriculturist is put at a loss singehe is not given a remunerative price for whatever he produces. If an agriculturist is not given a remunerative price for the inputs, and, if he is put at a loss, how do you expect him to grow more food ? This should also be borne in mind,. Unless and until you give him a remunerative price you cannot expect him to produce more. This may be borne in mind.

Now coming to the question of land to the tillers, I think the land reform Legislation is not being implemented properly. It appears that the present Government is satisfied with the legislation enscted by the Congress Government. So far as I am concerned, I should any that I am not at all satisfied with the legislation enacted by the Congress Government.

I may draw the attention of the House to the policy of the present Goveraments of as a land legislation is concerned on page 48 of the *Economic Survey* it has beer stated thatLandteformislegislation which exists in the Statute need be implemented in a effective manner and that the surplus landless. The present pathoy of the Government' is simply that where tegislation has been enacted by the previous Government' is simply S) far, as tenants are concerned, I know that thousands and even lakhs of them have been evicted under the provisions of the Lund Legislation and, as a result, they have become landless. Though the right of purchase was given to the tenants. I am afraid, that in muny States, that has not been implemented. In the same State the right to purchase the land is not given to the ten unts. I would like to know from the Govarnmut—the Minister whether he would do something in the matter. There is a lot of scope for improvement in legislation and surplus lands may also be distributed among the landless people.

MR. SPEAKER : Will the hon. Member conclude now ?

SHRI D. B. PATIL : I shall be concluding Sir. The land reforms legislation has not made any improvement so far as landless people are concerned. In the year 1977, very few landlords are having more lands as compased to lakha of others. As there is no time, I am not in a position to quote the figures to prove this. So, if you are going to give land to the landless, then those who are holding more land should not be allowed to hold land more than to acres of irrigated land. In Maharashtra the celling on irrigated land has been fixed at 18 acres. Taking into consideration the scarcity of land in the country it is not proper to allow more than to acres of irrigated land per farmer. It is only when the land is distributed equally and equitably that the total foodgrains production will go up.

Sir, lakhi of villeges in our country have not so far even been provided with dinking water facility. It is a matter of regret that the Congress government during the last 30 years could not even provide dinking water facility in all the villages. In Maharashtra alone there are 10,000 with a solution of the same water facility is not available. The same is the position in other States of our country. I would request the present Govern and that top priority should be given to providing drinking water facility in the villages. If a possant is not in a position to get drinking water bow can you expect him to work hard on the land and produce more.

I will now say a word about the anti-sea erosion missures being taken by the Government. At the moment, anti-sea erosion provision has been misde for the State of Karala. Sir, in Meharashtra we have a long coastat line of 720 kilomentes and there is lot of sea erosion. Many lowns and villages are being destroyed because of this problem. I would user upon the government

of Agriculture and 30 Irrigation

to mike some provision for anti-sea erosion measures in the State of Maharashtra.

Sir, the monopoly cotton procurement scheme is being operated in Maha rashtra. The Central Government is not helping Maharashtra Government. And also the Central Government is not prepared to allow the Reserve Bank of India to help the Maharashtra government in this matter. The Central Government says that since monopoly procurement of cotton is being practised only in one State, it is not desirable. This is not proper. On the other hand, I would like to suggest to the Central Government to encourage monopoly cotton procurement in other States and see that it succeeds.

Lastly, Sir, a word about price fixation of agricultural commodities. The prices are being fixed without taking into consideration whether the produce is from an irrigated land or from land cultiveted by dry-farming. Sir, the yield per acre through dry-farming process is less but the same price is given to the agriculturist cultivating irrigated land and an agriculturist cultivating dry-farming land.

A great injustice has been done in so far as the dry farming agriculturists ere concerned. The quantity of inputs is the same as used by the agriculturists cultivating irrigated land. The difference is only with regard to the availability of water for the crops. So far as the irrigated land is concerned, there is a guarantee for the crop. But in the case of agriculturists cultivating dry-farming land, the position is different. Here the cultivators do not get yield in proportion to the inputs used in the dryfarming lands. Therefore, the Government should fix two different prices, that is, there should be one price for the dry-farming produce and another price for the irriguted land produce. The Government can procure the grains from both the types of cultivators by fixing different prices with the help of the State Trading Corporation and distribute the grains to the consumers at a price fixed by the Government common to all. Sir, I hope the hon. Minister, would tak-into consideration all my suggestions and help the dry-farming land

DR: SAROJINI MAHISHI (Dharwar North): Mr. Speaker, Sir, the budget envisages an increased, allocision of 27% on the outlay for the Cantral, State and the Union Territories. By this increased allocation, the problem will not be solved. There

[Dr. Sarojini Mshishi]

has get to be a very effective machinery for implementing the plans and pro-grammes. In the absence of effective machinery, one can easily anticipate what the result is going to be. It is not that the increased allocations have not been made in the eaclier years. But the question is that there has got to be an machinery evolved for this effective purp se. Now, the authorities may argue that this additional 27% is g ing to meet all the additional costs and other things, and there would not be any further erosion in the capital costs and other inputs that may be used for agriculture and irrigation purposes. But, or course, because these are labour intensive areas, there will be eresien and we do not know to what extent we will able to reap the benefits out of this 27% increased allocation and specially in the rural sector, it is again to be seen. In the field of irrigation, no doubt, progress has been made. But the progress has been rather slow in spite it the best intentions of the Government and the best efforts made on their part also. The land brought under irrigation was 31 million hectares in 1965-66. But the progress was rather sk w in 1970-71. It was 38 million hectares. In 1971-72, it was 38 6 million hectares. In 1972-73, it was 39 2 million hectares. In 1973-74, it was 40 million hactares were under irrigation.

From the above figures, we C811 it was very slow. The majer irrigation projects, the medium irrigation and also the minor irrigation projects c uld not be successfully carried out or c uld not be completed within the given time. As a result of rise in price of inputs and on account of delay in the implementaticn of the schemes, there was no substan-tial achievements. Moreover, there is a big gap between the actual comple-tion f the project and the actual utilisation of all the efforts that were being in the stable between the competition with the reduce this gap between the completion and utilisation of the project, is to be seen. In regrd to the availing of the Irrigation facilities the farmers and the per pie who are concerned with the agricultural activities has got to be educated pro-perly. As you know the Tungabhadra pr ject was completed long ago. But the per ple did not know how to use the water and they had to be educated; even now they are in the process of being edu-

SHRI P. RAJGOPAL NAIDU (Chi o.r): I am sorry Sir. The farmers have rot been given facilities to utilise the water there.

DR. SAROJINI MAHISHI : The Chairman of the Tungabhadra Board was remarking that people in our country did not know how to use the water. The minimum quantity of water. The minimum quantity of water to be used and the maximum utilisation of water has got to be fixed. If that is not done, in course of time, within a period of 25 years or so, we would be required to resort to drip irrigation, therwise the water resources would be dried up. If this is the case and this is what is anticipated, we have get to see how best we can use the water that is available to us. Now as it stands today the Irrigation Act at the State locary the irrigation Act at the State level makes certain previsions fir f tra-ing a crop pattern. We have not get a national corpolicy in our country. The cropping pattern can be decided by the State Governments also if the Centre c nsiders it as a concurrent subject. If y u can give a directive to that effect, the cropping pattern can be evolved. There are certain crops which require a let of water whereas other crips do not require se much of water. Can the irrigational facilities water. Can the irrigation i is the given to all areas equally? The Chairman of the Tungabhadra Priject, emerked : "Water I remember, remarked : "Water is allowed to flow into the fields vernight. The farmer gets up in the early merning to clese the tap. And the water will be flowing alongwith the soil there and one fine morning he will find that there will be no soil left to grow anything. Of course, I do not think such a situation will come. But one has get to be very careful about it.

New if the cropping pattern can be evclved, we will be able to grow more food and during these years our agri-dutural produce had not gone beyond 120 milli n tonnes. With this 41 million hectares of land underirrigation-wet landwith m re than 100 acres of land under irrigation, can we not have at least 200 million topnes-2 tonnes being produced in an average per acre. But the difficulty is that the irrigational the difficulty is that facilities are given on a very large scale to certain cropa. For example, 70 lakhs of scres are under sugar-cane cultivation in our country. Sugarpaying cultivation in is cane curivation is paying in some peris of the country whereas it is not paying in other parts of the country. The recovery in South India is 11%— 11.5% and 10.5% in some cases— whereas in Bihar and UP it is 5.6% or 6%. Even then large areas of rathi-vable land are under sugar-case, cultiva-tion and they are since all the irriteric nal catte tion and they are given all the irrigational facilities. We know, Sir, even the levy price has been fixed in such a way that there is difference between that in South India and North India. In Hihar it is Rs. 250/- whereas in Southern India it is Rs. 140/-. Why does this

difference exist and what amount of irrigational facilities are wasted. If some can be diverted towards other If crops, the agricultural produce can be certainly more. I do not know why there is a flair for growing sugarcane all over the country. Everybody is trying to go in for sugar-cane, sugar factory and khandsari factory. Today the Khandsari Association has also made a representation to the effect the excise duty relief should be given to them. Excise duty relief was given to Sugar last year. Whether it goes to the grower or to the consumer-nobody cares. Certainly it goes to the mill owners. No Government is cer-tainly interested in patronising a few people who are manufacturing sugar people who are manufacturing sugar plants. Five times more irrigational facilities are diverted towards the sugarcane. Other f od crops require 1/15th of the irrigational facilities. This sugar-cane is 14 months crop taking away cane is 14 m² nths crop taking away all the water, fertilizers and other faci-lities that are given to cultivable land. If a pattern is evolved, a national crop policy is evolved and if certain areas are carmarked for growing specific crops, then it may be possible for us to have agricultural produce to the largest ex-tent in our country. With 70% of people engaged in agriculture—this being one of the biggest occupations in our country we may not be required to so to country we may not be required to go to other countries for food and we may be self-reliant in this matter.

Sir, the problem of irrigational facili-ties is a very important one. If the inputs are very costly, the output is inputs are very costly, the output is naturally going to be costly. The water rates in certain parts of the country are very high. In northern India they are not high, whereas in Soutern India the water rates are high. As compared to the investment made by the irrigation project in the area over an acre of land, the water rates are not high. On an average nearly Rs. 6000 are invested on an acre of land for irrigation facilities. A farmer gives Rs. 40 in Karnataka for cane, Rs. 24 for paddy and Rs. 16 for other crops. If may be a little less or a little more in ther parts but in northern India it is the least. If these facilities can be diverted towards other crops, it will also enable the supply of foodgrains which will make our country independent as far as food is concerned. Why not insist on this where cane recovery is 5 or 6 per cent? Government should look into the matter. Nothing can be done overnight. Policy has got to be looked into. It has got to be implemented with great care and caution. If inputs are costly, how can outputs be cheap? We want to give a high price to the cultivator; at the other level we are expessing our desire to supply essential food articles

to consumers at very low prices. How is this to be reconciled ? Fertilisers is the most important input for agriculture. The cost of chemical fertilisers has risen like anything. It has gone up to 2800 per tonne of urea. The official advisers give their advice to the ministers; the minister may be a good con-ductor of advice or a bad conductor and he may throw it out. Even then advice is given and it is carried out in such a way that imported fertiliser is cheaper and indigenous fertiliser is sold at a higher rate. In order to equate the two some concessions and deductions and subsidies are given. I do not know how this policy works. The cost of puting up a fertiliser plant is going up like anything. Investment in Mangalore Chemicals and Fertilisers went up from Rs. 45 crores to Rs. 109 crores for a prodution of 1000 tonnes per day, urea. For of 1000 tonnes per day, urea. For IFFCO, it has gone up to Rs. 200 crores for the same 1000 tonnes urea. If cost of plant is going up like this, how can the cost of production of fertilisers be less? At one stage government said that naphta was in short aupply and naphta based plants were sought to be converted into furnace oil basec ones. After that it was stated that naphta was in surplus. If the present government were to say that this was done during the previous regime. I can only say that arguments do not cure the diseases. It is not a party matter; it is a national question. This has to be lookd into.

Irrigation

34

I have got a few words to say abcut cotton. Long staple cotton was needed; after a lot of research in our country they provided this particular type of long staple cotton and people took to it with great enthusiasm—I think the Varalakshmi variety. Seeds were sold for Rs. 500 a kg. but next year it was sold at Rs. 150 a kg. What guarantee is there that the farmer would get an adequate price for his cotton ? Can government give an assurance ? He is to invest so much money in irrigational facilities, purchase of fertilisers and so on. Even then he is not able to get a price for his crop. Why should he go in for cotton production? The Cotton Corportion of India, which can control the market with a buffer stock of cotton, has been very slow or has not been able to play its role. The result was, there was supply of cotton at one stage and it was exported. Then came shortage and cotton was imported. Today Rs. 400 crores worth of synthetic fibres are being brought into this country. Is it not a disincentive to the Indian farmer to grow micre cotton ? Will not the mills be possessing the fibres for two or three years to come ? Yesterday

1109 LS-2.

to consumers at very low-

[Dr. Sarojini Mahishi]

34

:5

in answer to a question, I learnt that from the date of opening of the L.C. to the date of getting the cotton import-ed, the period is not less than 9 months. During that period, the cotton could have been grown here if proper incentives are given to our farmers. May be there are certain interests who want that fibre should be imported. But the Indian farmer has to be encouraged to grow m re cotton. We have to depend upon our own agro-economic industries for the betterment of the economy of our country. If there are no agro-economic industries and if the bye-products are not taken out, how can the prices of the main commodities be brought down? Sugar sells at Rs.5 a kilo or more because bugar sens at NS. Ja Kilo or in the occause the bye-products are not taken out. Bagasse is not used properly; it is used as fuel ! The molasses goes down into water. There are a number of bye-products like alcohol, plastic materials, resin citric acid etc. If they are not resin, citric acid, etc. If they are not taken out and processed properly, how will the cost of the main product be broughtdown?

There are primary credit cooperative societies at village level, but credit is not given in time. The farmers require, apart from short-term credit, long-term credit for long-term purposes like improvement of soil etc. To great extent, the branches of the nationalised banks in the rural areas cater to the needs of the farmers. The deposits in the nationalised banks from rural areas has increased. But the profitability of the banks has gone down from 8 to 1 per cent even though the deposits have increased tremendously. I do not know whether the banks were required to write off the bad debts in the agricultural sector or in the industrial sector. If it is in the agricultural sector, we should be able to get a clue as to why and under what conditions these were written off.

Land reforms have been carried cut in certain States. I once had occasion to meet a Divisional Commissioner, an able officer and I was surprised when he said, "We distribute the land not for growing more food or other products but for fulfilling the psychological need of the landless farmer that he also posseses land!" Is that the objective? Maximum utilisation of

of Agriculture and Irrigation amount of

the land and maximum production is the objective, which is very laudable. If the landless farmer is going to be involved in this operation, let him also be given some post-operational facilities. In surgery, post-operative care is equally important, rather more important, than care taken in the earlier period. The same is the case with land reforms. The farmer has to be helped and given all encouragement.

So, a policy has to be evolved and the positive aspects of that policy have to be carried out. It is no reply to say that al the troubles are due to the policies of the earlier government. We have to answer the people of our country and we have got to see that positive aspect and what maximum benefit out of these things can come out. Therefore, Sir, under the circumstances, I would like to request the Minister and the Government that we shall have to evolve a very effective machinery for the implementation. There is a big gap between plan-ning and actual implementation. I hope that positive efforts will be made in this direction to reduce the gap and see that what we promise to the people and what our people deserve and what are expected of the Government are being given to the people of our country.

Sir, the soil in our country is very fertile. There is a saying :

"बहरत्ना बसून्धरा"

That means, mother earth has got many gems in her womb. If we try to fulfil all these plans and programmes that we have got, well and good. Otherwise so many have picked up the gems from with-in mother earth. I would say, may you also pick up a few.

Sir, I thank you for the time you have given.

प्रो॰ ज्ञेर सिंह (रोहतक) : ग्रध्यक्ष महोदय, हमारे देश की 80 प्रतिशत जनता छोटे छोटे गांवों में रहती है ग्रीर जो हमारे देश की वर्किन्ग पोपूलेशन है, काम करने वाले लोग हैं उनमें से 72 प्रतिशत से ज्यादा खेती के काम में लगे हुए हैं। हमारे देश की वर्किंग पौपूलेशन 1971 की जनगणना के मुताबिक 18 करोड़ बनती है, उस में से 8 करोड़ किसान, 5 करोड़ खेत मजदूर । 18 करोड़ वर्किनग पौपुलेशन में से 13 करोड़ वर्किंग पौपूलेशन खेती के आधार पर पलती है। इसलिए खेती हमारे देश का बहत बड़ा धंधा है। प्राइमरी इंडस्ट्री इसको कहें तो उचित होगा। सब से बडा उद्योग इस देश की खेती है, कृषि है,। कृषि के द्वारा 50 प्रतिशत हमारे देश की नेशनल इन्कम में कंट्रीब्यूशन होता है। इसी से लोग पेट भरते हैं, इसी से 23 करोड़ जो पशुधन है उसको चारा देते हैं, मोटा ग्रनाज उनके लिए पैदा करते हैं, उद्योग-धधों के लिए कच्चा माल पैदा करते हैं ग्रौर करोड़ों ग्रादमियों को रोजगार देते हैं। यह इतनी बड़ी प्राइमरी इंडस्ट्री है, लेकिन ग्रभी तक उसके अपर जितना खर्च होना चाहिए, उस ग्रनपात से जिस ग्रनपात से काम मिलता है लोगों को ग्रौर देश की ग्रामदनी में इसका योगदान है, उसके मुताबिक अगर देखे तो कृषि को बहुत कम पैसा मिलता है। इस बार प्रयत्न किया है इधर उधर से खींचखांच कर कुछ परसेंटेज बढ़ाने का जो कि 30 परसेंट बनता है, जबकि वाकई में ऐसा है नहीं। जब 80 प्रतिशत ग्रादमी खेती पर गुजारा करते हैं 72 फीसदी ग्रादमी यहीं से रोजगार पाते हैं उसके बाद बजट का 30 प्रतिशत इसको देना बहुत कम है। इस 30 प्रतिशत में पानी, बिजली और दूसरी सविसेज मिला कर ग्रौर फटिलाइज़र का खर्चा उस में डाल दें तब मिलाकर 30 प्रतिशत होता है, जो वाकई में बहुत कम है।

त्रब हमारे देश में खेती के बारे में कुछ लिमिट्स हैं। खेती से अगर आमदनी बढ़ाना चाहते हैं तो यह नहीं कि हमारे पास जमीन जितनी चाहे ले सकते हैं। जमीन सीमित है, पानी की मात्रा की भी एफ सीमा है उस से अधिक हमारे पास पानी नहीं है। इसी जमीन से और इसी पानी से हमको ज्यादा पैदा करना है। देश की ग्राबादी बढ़ती जा रही है, 60 करोड़ से बढ़कर 70 करोड़ हो जाएगी ग्रौर इस शताब्दी के ग्रन्त तक 100 करोड़ हो सकती है। तो नई जमीन कहीं से नहीं ग्राने वाली है। जमीन की कमी होती जायगी जितने उद्योग धंधे बढ़ेंगे ग्रौर ग्राबादी बढ़ेंगी। तो जमीन की मात्रा कम होने वाली है। थोड़ी सी जमीन से हमको ज्यादा पैदा करना है। हमारे पास पानी के थोड़े से सीमित साधन हैं ग्रौर उन्हीं की मदद से ज्यादा पैदा करना है। इसलिए सबसे ज्यादा जरूरी यह बात है कि हम खेती को भी एक इंडस्ट्री मानें, उद्योग-धंधे की तरह से हम इस पर विचार करें।

12. 50 hrs.

[MR. DEPUTY SPEAKER in the Chair]

लैंड ग्रौर वाटर दोनों ही स्केग्नर्स कमोडिटीज हैं, दोनों सीमित हैं। पानी ग्रौर जमीन का इस्तेमाल किस तरह से करें, इसकी तरफ ध्यान जाना चाहिए, लेकिन ग्रभी तक पूरा ध्यान गया नहीं है। ग्रच्छी से ग्रच्छी जमीन ग्राबादी के लिए दे देते हैं, शहर बढ़ते जा रहे हैं, तो बढ़िया जमीन ले लेते हैं, उद्योग धंधों के लिए ग्रच्छी जमीन ले लेते है । ग्राबादी ग्रौर उद्योग धंधों के लिये थोड़ी सी घटिया जमीन को लेने से भी काम चल सकता है, लेकिन उधर ध्यान नहीं दिया जाता ।

मेरे पूर्व वक्ता ने कहा कि बहुत सारी ऐसी फसलें हैं, जो हर जमीन और जगह में पैदा नहीं हो सकती हैं। अगर पैदा करते हैं, तो उत्पादन कम होता है। मेरा सुझाव है कि सायल टैस्टिंग देश में बहुत बड़े पैमाने पर होनी चाहिए। प्रभी होती तो है, लेकिन बहुत कम होतीं है। हमें देखना चाहिए कि किस जमीन में क्या पैदा हो सकता है, अभैरा वही फसल उस में बोए? फसल के टिसाक से जमीन में पानी भी अलग-अलग मॉका

Irrigation

(प्रो॰ सेर सिंह)

39

. .

में चाहिए। गन्ने की खेती के लिए ज्यादा पानी चाहिए, गैहूं के लिए उससे कम और मोटे स्रानाज के लिए उससे भी कम ।

किसी को ग्रगर ग्रौर काम नहीं मिलता है, तो वह खेती पर या जाता है, यह नहीं होना चाहिए। खेती भी एक उद्योग है। हमारे देश में जो पानी उपलब्ध है, वह 17 करोड़ हैक्टर मीटर है, इसके अतिरिक्त सारा पानी बहकर समुद्र वगैरा में चला जाता है, लेकिन जो कुछ बचता है, वह 17 करोड़ हैक्टर मीटर है। लेकिन इसमें से भी हम कैवल 4 करोड़ हैक्टर मीटर पानी का उपयोग कर पाये हैं, बाकी 13 करोड़ हैक्टर मीटर पानी का इस्तेमाल हम नहीं कर पाए हैं। 4 करोड़ हैक्टर मीटर में कुछ ऐसा भी है जो नहरों से आता है, कुछ जमीन में नीचे ग्राउन्ड वाटर है, उससे लेते हैं। इसके अलावा 5 करोड़ हैक्टर मीटर पानी का हम ग्रौर इस्तेमाल कर सकते हैं। सारे पानी का इस्तेमाल तो नहीं कर सकते। सब जगह बांध बनने चाहिएं, लेकिन हर जगह उसके लिए साइट नहीं है। वैस्टर्न घाट्स में काफी सारी नदियां हैं, लेकिन वहां साइट्स नहीं है कि बांध बन सकें। बह्यपूत, गंगा पर भी पानी इक्कट्ठा करने की कोई जगह नहीं है। लेकिन जो कुछ भी हिसाब ग्रब तक लगीया गया है उससे पता लगा है कि 5 करोड़ हैक्टर मीटर पानी का और हम इस्तेमाल कर सकते हैं। ग्रगर यह इस्तैमाल हो जाए तो जो ग्रंब तक 25 फीसदी जमीन को पानी मिलता है वह 50 फीसदी से ग्रधिक जमीन को मिल सकता है। जिस दिन यह हो जाएगा उस दिन हमारी खेती की व्यवस्था भी ठीक हो जाएगी। जमीन से हम उतना ही पानी निकाल सकोंगे जितना बारिश के दिनों में रिस के नीचे चला जाता है। उससे ज्यादा निकालेंगे तो पानी का लेवल बहुत नीचे चला जाएगा और निकालने की कास्ट ज्यादा ही जाएगी। लेकिन ग्रब तक एक चीज की तरफ ध्यान नहीं दिया गया है। जितनी हमारी नदियां बहती हैं, जब वह सूख जाती हैं, तो उनके रेत के नीचे थोड़ी गहराई पर ही पानी निकल ग्राता है। जिस समय बरसात नहीं होती है, उस समय नदी के किनारों के नजदीक उयबवैल और कूएँ लगा दिए जाएं तो जो पानी रेत के नीचे है वह निकाला जा सकता है। उसमें से काफी पानी एक्सप्लायट कर के ले सकते हैं जिससे पानी का लैवल 10, 15 मीटर नीचे चला भी जाए तो कोई खतरा नहीं है। उससे एक लाभ ग्रौर होगा कि जो नदियां बरसात में ग्रोवर-फ्लो हो जाती हैं ग्रीर आसपास की जमीन को बरबाद कर देती हैं, उससे बचाव हो सकेगा क्योंकि 10, 15 मीटर पानी का लैवल नीचे होने से उनमें ज्यादा पानी जजब हो सकेगा ग्रीर उससे ग्रीवर-पली भी रुक सकेगा ।

हिसाब लगाया गया है कि हमारे देश में बाढ़ के कारण एक करोड़ टन ग्रनाज का प्रति वर्ष ऐवरेज नुकसान होता है। यह भी हिसाब लगाया गया है कि बरसात के मौसम को छोड़कर नदियों के ग्रास-पास ट्यूबवैल लगा कर एक करोड़ हैक्टेयर मीटर पानी प्राप्त किया जा सकता है, जो रिप्लेनिश हो सकता है। बताया जाता है कि इस चार करोड़ हैक्टेयर मीटर और एक करोड़ हैक्टेंयर मीटर, कूल पांच करोड़ हैक्टेयर मीटर पानी का उपयोग करने से हम 50 प्रतिशत से ज्यादा सिंचाई की व्यवस्था कर सकते हैं। चुंकि पानी कृषि का सब से बड़ा इनपुट है, इस लिए इस पर विशेष रुप से ध्यान दिया जाना चाहिए के कार्यात कर भी

ा हमारे देश में पांच एकड़ से कम भूमि के मालिक छोटे किसान 70 फीसेदी 41 D.G. 1977-Tom ASADHA 11, 1888 (BAKA) of Aprilliant and 45 Irrigation

हैं, एक तरे जन के पाक को की तावज नहीं, हैं, सीर हुकरे, उस को की पंछ मी सम्ब्री सहीं बिल पाके हैं। इस 105 उसप की सत हुकरर करने हैं, लेकिन किसानूरें को 95, 90 स्वय नियते हैं। जब छोटा सिसाय सप्तना नाम से कर मज्बी से प्राझा है, तो एफ, ती॰ घाई॰ के सोग सौर दुक्तनवार जापक वें निय कर उस को तंत करते हैं। एक वो विन के ताब तंग बाकर वितने पैके उसको सिसते है, वह के कर बता जाता है।

स्याल ग्रीर माजिनल फ़ार्सर्ज की मदव करते के लिए एस॰ एफ॰ की॰ ए॰ भौर एम॰ एफ॰ ए॰ एस॰ मादि योज-नायें बनाई गई हैं। हम ने हर प्राजेक्ट में इस प्रकार के 50, 60 हजार किसातों को आइडेंटिफ़ाई किया है, भीर क्रम मिला कर 1,03,00,000 किसानों ग्राइइंटिफिकेशन किया गया है। एक प्राजेक्ट के लिए डेढ़ करोड़ द•रखा गया है और चाल प्रोजेंक्टस के लिये एक करोड़ रुपया रखा गया है। इतना योडा पैसा दिये जाने की क्लाइ से 1,03,00,000 में से सिफ्र 7 लाख किसानों को इस साल पशु पालत मौर टयूवबील मादि के लिये मदद मिल पाई है। कहा जाता है कि स्माल मौर माजिनल फ़ॉर्मर्स के सिये बहुत कॉम किया गया है, लेकिन बास्तव में साम केवल 7 क्रीसवी कोनों को होवा है मौर 93 फ़ीमदी स्मान मौर माजिनल फ़ार्मर्ज मौर एमीकल्चरल लेबर्द्ब को कोई लाभ नहीं हो पाता है। इसलिये इस तरफ ब्यान देंगे । पैसा बहुत कल है। ज्याबा पैला देना पाहिने ।

गरीबी इस देश के गाँवों में बतती है। बितलें गरीब लोग इस देश में है दस हो के 90 महिराज बॉबी में बजरी है जीस बड़ी संबद्द के नहींन जोग सहसे में धाते हैं तो गनी बर्स्तियों बर्साते हैं रोग्रजार, वांवों में मही जिसला है तो महतों के द्वारार बची बरितनों में क्या जाते हैं को कि ज़न को कहीं बंबह नहीं प्रिमाती। एक अगह तो ठठाने वाते हैं को फिर ड्यारी वजह जाकर बस जाते हैं उन की वड़ी दुवेंगा है।

13 hrs.

हमारे किस मंत्री जी के भी, इस बात को साना 🖁 कि जिसने झीस पासटी लाइत से वीत्रे 60-61 में ये झाज उस से भीर ज्यादा हो गये। पहले भागर 20 करोड़ थे तो झाज उन की संख्या करीब 30 करोड हो गई मौर यह भी उन्होंने माता कि 12 करोड़ दन मनाज इस देख से पैदा हुया लेकिन उस को लोमों ने उठाया नहीं, इसलिये कि लोगों के पास खरीदने की शक्ति नहीं है। भनाच पैदा भी हो जाय तो सोम जुठा नहीं पाले बे दोनों बक्त बाना नहीं था पासे क्यों कि झनाज खरीदने के लिये उन के पास पैसा नहीं है तो गरीबी देहात में बसती है भीर बेरोजगारी बेहात में बहुत ज्यादा है योड़े दिनों के लिये रोजवाद गिलता है, साल में पचास दिन के लिये, 100 दिन के लिये बाकी दिन बेकार रहते है। तो अएस्पलायमेंट और यंडर एम्प्लायमेंट बहुत ज्यावा है बहुत से कार्यकम चलाये गमें कुछ रहत वर्कस के होसास बलाबे गये, हुछ बैहा प्रोमान बले. प्रायलट प्रोजेक्टस फार इन्हेन्सिन वरस एक्सायमेंट के लिये बताये थये, यह सब मुला, जन का कोड़ा बहुत लाग, हुवा लेकिन एक इतेवास बनाता, सत को हो साल साथ कोन् विया, फिर दूसरे को पकता, यस को हो साम जाद छोड़ा । इस तरह सह सपता रहा पिछचे ताच एक इंटीये हेट

43 1. D.G., 1977-78-Min. JULY 2, 1977 of Agriculture and 44 Irrigation 44

[पी० शेर सिंह] करल डेवलपमेंट की बात सोची गई। इसके पहले एक जीज लिया, बाद में छोड़ विया, फिर उसका हिसाब होता रहाां जा कि पैसा कहां खर्च हुआ, काम चला वा नहीं चला। कुछ लोगों ने काम चालू किये। फ़र्जी चीजें बना बना कर पैसा अपनी जेब में रख लिया, लोगों को रोजगार मिला नहीं।

तो भव यह सोचा गया है कि झगर हमें देहात का विकास करना है तो देहात का विकास एक दिशा में न करके समग्र रूप से करना चाहिये। इंटीग्रेटेड रूरल डवलपमेंट का काम हमको उठाना भाहिये । पिछले साल इसके लिये फैसला किया। 15 करोड रुपये इसके लिये रखें गये झौर 20 जिले चुने गये कि इन 20 जिलों में काम चलेगा। लेकिन झभी तक पिछले साल 15 करोड़ में से केवल 50 लाख रुपया खर्च हुमा। 20 जिलों में से केवल एक जिले महाराष्ट्र के चन्द्रपुर में एक्शन प्लान बना हैं। बाकी किसी में एक्शन प्लान तक नहीं बना हैं। इस साल हमने उस के लिये 8 करोड़ रुपया रखा है लेकिन जिस रफतार से हम चल रहे हैं उस से यह 8 करोड कहां-कैसे बर्च होगा? पिछले साल तो हम 50 लाब ही खर्च कर पाये भीर 19 जिलों में एक्झन प्लान तक नहीं बना। तो इस तरफ व्यान देना चाहिये।

धाई 6 सी 6 ए० घार 6 के साइंटिस्टस हैं, उनको इसका काम सौंपा गया मगर बज्ञानिक लोग इस तरह के काम करना ही नहीं चाहते । मेरे पास घी कुछ लोग ग्राये धीर कहने लगे कि हम को यह कहा गया है कि गांवों में जाकर विगों कितनी मेडे है, कितनी बकरिया है, कितनी गावें हैं ? किसी की बयूटी सगाई होवी कि जा कर देखा कि एक्कम प्लान बनाना

होगा उसके लिये उनसे कहा गया होगा कि की पशुधन है, जो जन धन है झौर जो प्राइतिक संसाधन है, उस की गणना करो, उसका उपयोग कैसे करें उसकी योजना तो बनानी पड़ेगी। लेकिन ये लोग उसी से भागते हैं। तो ममी तक इसकी योजना नहीं बन पाई कि हम किस ढंग से इंटीग्रेटेड रूरल डवलपमेंट करना चाहते हैं। जो हमारे पांस प्राकृतिक संसाधन है उनका कैसे उपयोग करें, जो मैनपावर है उसमें कितने अनएम्प्लायड हैं, कितने भण्डर एम्पलायड हैं, कितने दिन की झनएम्प्लायमेंट हैं, कौन से उद्योग धन्धे वहां चालू कर सकते हैं, कौन सा रा मैटिरियल वहां झवेलेबल है, ये सारी चीजें मभी तक तय नहीं हुई। इंटीग्रेटेंड रूरल ब्दलपमेंट एक नारा रह गया । भ्रभी कोई बात हुई नहीं । इसलिये मंत्री महांदय को इस मोर विशेष व्यान देना चाहिये यह 8 करोड रुपया खर्च होना चाहिये वैसे यह रुपया बहुत थोड़ा हैं । सारे देश का डवलपमेंट करना है । झाप सारे देश के गांवों का विकास करने चले हैं और उस में आप एक्सपैरीमेंट करते चले जातें हैं। एक्सपैरीमेंट करने में ही 8 साल लग गये। उस के बाद योजना बनामेंगे और सारे देश का डलवपमेंठ करेंगे तो इस में तो सैकड़ों साल लगेंगे। इस तरह से कैसे यह काम होना। यह रफतार बहुत धीमी है। एफतार तेज होनी चाहिये। गांबों में मगर माप समग्र कांति करना चाहते हैं, समग्र विकास करना चाहते हैं, तो छोटे-छोटे झग्धे खेती के साय-साथ पासू करने पाहिने मॉर उसमें आपको नई टैम्मीजोजी का उपयोग करना होगा। देखना होगा कि गांचों में कैंद्र इस गई

43. D.G., 1977-78-Min. ASADHA 11, 1899 (SAKA) of Agriculture and 46 Irrigation

टैक्नोलाप्री का एप्सीकेशन हो ? कैठे छोटी छोटी खशीनें बनायें, विजली के करिये उन अशीनों को चलायें या विजली के बगैर कैसे चलायें ? जो नावों में प्रावर सबेलेवल है उस से ज्यादा पावर गावों में कैसे पैदा करें ?

ये बहत सारे ऐसे सबाल है। जिन की तरफ हम ने ध्यात नहीं दिया ' है। यह बिज्ञान का यग है। इस यग में साइंस ग्रीर टैक्नालाजी का उपयोग गांव में कैसे किया जाय. किस ढंग से नये भौजार बनाये जायें. नई मशीने बनाई जाये, खेती के साथ साथ ग्रामोद्योगों का विकास कैसे किया जाय. इन सब पर विचार करता चाहिये । प्रोसेसिंग के काम को ही ले लीजिये, यह काम शहर में नहीं होना चाहिये, गांवों में होना चाहिये। गांधी जी कहा करते थे कि गांव के लोगों को रोजगार देना है तो प्रोसेसिंग गांव; में होना चाहिए। उनके लिए छोटी छोटी मशीनें बनाईये. झौजार बनाइये । हमने आज विया है। एढामिक सटेलाइट बना एनर्जी की बात करते हैं, एटम विस्कोठ भी हम ने किया है, लेकिन गांव में अभी भी बैलगाडी चलती है। हमारी साइंस का लाभ गांव में बसने वाले मादमी को नहीं पहुंचा है। इसलिये इन्टीग्रेटेड रूरल डवलपमेंट के लिये जरुरी है कि टैकनालाजी का बामीकरण हो । मेरा सजाब है कि विलेज इंडस्टीच काटेज इंडस्टीज के काम को इंडस्टीज डिपार्टमेंट से इटा कर रूरल बबलपमेंट डिपार्टमेंद के साथ जोडा जाय । माज यह महकमा इंडस्टीज डिपार्टमेंट के साथ जुड़ा हुआ है----- इसीलिये गांवों को इस से फायवा नहीं पहुंच रहा है। केरल डवलपर्मेंट के साथ जोड देने से रोजगार देने के संबंध में हम जो कदम उठाना भाइते हैं उस में हमें सफलता मिन सकती है।

वी वीकृष्ण सिंह (मंगेर) : सासनीय उपाध्यक्ष महोदय, में आपका बड़ा आभारी ह---मापने मुझे बोलने का झबसर दिया । कृषि मंत्रालय की मांगों का जहां में समर्थन करता है, वहां में यह भाषा करता हं कि नये मंत्री जी जिनको ग्रभी सारी बातों की जानकारी प्राप्त करने का कम समय मिला है, जो पूराना फ्रेम-वर्क बना हुमाथा, राज्यों के साथ जो पराने कमिट-मेंट्स थे---परानी योजनाओं के सम्बन्ध में. उनको पूरा करने की कोशिश की गई है. उस चौखटे में थोडा बहुत सुधार हमा है, इसलिए मैं क्रुपि के इस बजट को एक अन्तरिम बजट मान कर चल रहा ह मागे चलकर जनता बजट तैयार होगा. उसमें ही पूरा नक्शा सामने झाएगा । इस समय सरकार ने जो बजट हमारे सामने रखा है---उसको दष्टि में रखते हए 者 सरकार से निवेदन करना चाहता हं कि भविष्य में एक ऐसी योजना बनाई जानी चाहिए जो जनता की म्राकांक्षाम्रों को परा कर सके । पुरानी सरकार की योजनाओं में ग्रीर जनता सरकार योजनाग्रों में कुछ फर्क होना चाहिये । पुरानी सरकार की योजनाओं का काम था-कन्द्रोल करना, हर चीज को सेन्टलाइज करना, केन्द्रीय-करण करना. लेकिन नई सरकार का काम होना चाहिये----जनता के झभिकम को जगाना, नियंत्रण करना नहीं, बल्कि विकेन्द्रीकरण करना । नीचे के स्तर से. गांव के स्तर से योजनायें बनाई जायें भीर जपर चलें। यह न हो कि सारा काम उपर से बले भौर परिणाम कुछ न निकले। इसका झांशिक प्रयोग मंगेर जिले के बादी ग्राम और अम भारती सिमुल उलामें चल एहा है।

पापके यहां केन्द्र में एक जल प्रायोग है----यह बहुत डिफक्टिव है, इसके री-कन्स्ट्रक्शन की जरूरत है। यह 30 साल पहले बना था। प्राय सबसे पहले विहार

मि हज्म सिंह]

131 8 को बीखिए--विहार की सम्बद्ध और कोसी को योज्ञनायें 15-20 वर्ष पहले चालू हुई थीं, हरू में 35 करोड़ स्पमा सर्च होता था, लेकित घड़ तक 200 करोड़ दपए से ज्यादा लार्ज हो चुका है झौर काम साम्रा भी परा नहीं हुआ है, उसका बहुत कम परसेंदेज पूरा हवा है। बक्री ज्यादा बढ़ता जाता है समय ज्यादा लगता जाता है भीर काम परा नडीं होता। यरोप में स्कीमें निर्धारित समय में तैयार हो जाती है, लेकिन हमारे यहां 20 साल लग जायं, 22 साल लग जायं, खर्चा दस गुना ज्यादा बढ़ता चला जाता है. जो कर्ज़ा विश्व बैंक से लिया हे उसका व्याज बढता चला जाता है. फिर भी किसानों को लाभ नहीं मिलता---यह क्या तमाशा है? ये केल्द्रित मायोग एक, तरह से व्हाइट एलीफैस्ट हैं, उजले हाथी है। हम समझते हैं कि पब्लिक सैक्टर में जहां इण्डस्टीज हैं-वहां भी रतना अन्धेर मचा हथा नहीं है। राज्यों के कृषि फामों पर करोडों खर्च होते हैं मौर बाटे में चलाये जाते है। समझ में नहीं ग्राता । इति गौर सिंचाई में बहुत अंधेर मत्रा हुआ है। ताम तो इसका केन्द्रीय जल ग्रायोग हैं जिसका काम है तकनीकी जांच करना, डिजाइन बनाने का काम करना, स्कीसों की समीक्षा करना, परिवोचनाओं के लिये सलाहकारी सेवा देना, भूतल. जस का सम्ययत करता भौर मन्वेषण करता । मयर इन सब की तराज् पर ... दोलेंचे तो बढी ... विद्यमा ... होगी। उपाध्यक्ष महोवय, प्रापको भी बही निराया होसी । पतः मेख सुझाव है कि इसके लिए टेक्नोकेट भीर मेम्बर्स झाफ पालिया-मेंट की एक कमेटी होनी चाहिए जो भायोग की उपयोगिता एवं इन योजनाओं के कार्याल्ययत के बारे में खांच करे। इन पर मन मन बहुत बड़ा है बेकिय-

of Agriculture and Irrigation

इन दोवनस्तों का राग ल्यान वार्थिक ही हुंवा है। इवी करह ते वाढ विवंक प्रायोग का काम है ---- वरह विवंक प्रायोग का काम है ---- वरह विवंक प्रवरोधी स्कीसों का कार्याण्यवन करना। यह मायोग भी इसमें विफल रहा है। इससे भोवडी निरागा ही हाथ लगी है। हमारे विरोधी दल के माननीय सदस्य मपनी पीठ ठोक रहे ये कि हमने यह काम किया वह काम किया। लेकिन तीस ताल के बाद भी पलड कंट्रोल के मामले में जो प्रगति हुई उसते हमें निराशा ही मिली है।

इ.स. पलड कंट्रोल झायोग के जिम्मे उत्तर बिहार में बांध बनाने का झौर वहां की भूमि के कटाव को रोकने का काम था। उसमें क्या हम्रा ? करोड़ों रुपया खर्च हो गया। मंगेंर, सूरज गढ़, खन्नविया के हिस्से कटते जा रहे हैं। यह कटाव बढ़ कर मंसी रेलजे स्टेशन तह चला गया है। प्रव बहा से स्टेशन को हटाना बड़ेगा, नेत्रनज हा हो को भी हटाना पड़ेगा। कई सी करोड़ रुपये का खर्बा पहेगा। हवारे प्लानिंग कमी कन और बाढ नियंत्रण मायोब क्या कर रहे हैं? हम इनके बारे में बहत गर्ब करते हैं, धनण्ड करते हैं। लेकिन हमें पिछले तीस वर्षों में इसके काम से मन में अंधेरा मीर उदाली ही हाथ लगी है। में, यरकार को सुनाब दूवा कि वंगा, कोना किउल, सरम् आदि नहिसों के कटान को रोका जाय। यक्तिम, किस्टार, की, किस्का मधी, में बाह के बारण कई मांच कटाब के जिकार हवे पिछन्ने ताल सितम्बद में सगर पाछी किडन का लेता में मचा ! बंगा का कटाव रोकते के लिए 9 स्वटंश, बनले, बाले के संसी: के पाक गंधा गयी में जेकिन 6 ही मभी तनः्वने हैं। जतः इसः पष्ट भी आवनः বিযা আসা ব্যারিए।

्रजनावे स्तिप जिहार में महत की पहली गवियां हैं। बहाराय: में पगर गांग गहती: नविकों को विकासर हाइड्रोइसेव्हिष्ट पैदा की गरी है। इसका नाम दाटा हाइब्रोक्लेनिट्लिटी है । हमारे यमित्रज्ञ बिहतर में भी बयुल, फालगू, बरतार, कोवल, सकरी, मरहर, पूनकून तवियों को जोडकर विकली पैदा की जा सकसी है। पहाड़ी नदियों की धारा तेज होती है। हम इनका उपयोग बिजली बनाने के काम में बगों नहीं करते ? इन 30 वर्षों में पांच-पांच योजनातें गुजर गयीं, क्या इस पर काम नहीं किया जा सकता था ? हम जम्बीद करते हैं कि नये मंत्री महोदय इस पर ध्यान हेंगे ।

श्रीमन् एग्रीकल्वर के मन्दर सभी राज्यों में सोयल नंजर्बेशन डिपार्टनेंट कायम बिये गये । उसका काम है सिंचाई, परिकोजनामों के कनाण्ड एरिया में, केजमेंट एरिका में भूक्षरण, जमीग के इरोजन को रोकना, गलीज सुद्वारमा, जमीन को सब-तल करना । में नहीं समझता कि इतने भर से किलनी भूनि कृषि-योग्य बनाई जा सकती है। हमारी जमीन परती पड़ी हुई है कमाण्ड एरिया के बाहर भी । दस करोड़ एकड़ जमीन बंजर पड़ी है पूरे देश में। हम क्यों नहीं लेण्ड झामी बनाबे हैं ? डा० राम मनोहर जोडिया कहा करते थे कि एक भू सेना क्यों नहीं खड़ी की जाती है ? इस भूमि पूटन में ब्रामीण स्तर पर रोज-गाह विलेगा । कृति योग्य भूमि बनाकर जसमें भूमि सेना के द्वारा पानी का इत-जान, करना, हैं। इनके लिए मामूली खर्च पर केल्यों का इल्तुजान करना है, कट्टोल रेट पर रामन, सुप्रत पेय जल का इंतजाम करना है । जीवन निर्वाह योग्य बेतन देकर एक फाबड़ा अचवा कुदाल सेना बना यी जाये। यह सेना तुरन्त काम जुरू कर सप्रधीः है 🖅 मध्य आधीष जेदी जातना हो समेः हो ःश्वके चुलिहीन सोगों, के प्राक जिल्ला देखर जूमि देखा में बाज वजीवें बन्दो-

वस्त कर दी आयें। वड़ा माम होवा इति। का श्रीर देश का ।

प्रवाह सगस्त को देश माजाव हुआ। हम समाखवादियों ने मांग की कि जमीत का बंटवारा होता चाहिये। उस बक्त सरकार बे कहा कि जमीन रहे हैं ज़या ? बीस पण्वीस साल तक तो बड़ी बही बातें की गई। जमीन बांदना, हदबल्दीकरण लागू करना क्यों छोड़ दिया ? एमरजेंडी के दास को खिमाते के लिए कहा गया कि जमीन बंट रती है। बीस सूची कार्यक्रम के सन्तर्गत। बोहा जब गरम या तब तो उसको पीटा नहीं बया । जनमानस जब गरम था, भाजादी के बाद जनता में उत्साह था उसका उपयोग नहीं किया गया । लेकिन जब स्रोहा ठंडा पड़ा है तब पीटा जा रहा है। जनता को भरमाया जा रहा है। तीस साल तक तो इन कांग्रेसी लोगों ने कुछ किया नहीं भौर माज तरह-तरह की मांगें कर रहे हैं। मैं समझता हूं कि सब मट्ठी भर लोगों के पास ही सीलिंग से ज्यादा जमीन होगी, गिने चुने हुये लोग ही होंगे जिनके पास सीलिंग ज्यादा जमीन होगी । म्रापोजीशन बाख़ों की तरफ सें जो আজে লক टेजरी बैंचों पर बैठा करते थे गायती मंत्र की तरह से जाप किया जाता है, नारा लगाया है कि जमीन का बंटवारा होना चाहिये, फालतू जसीन की जानी बाहियें। संसदीय जांब कनेटी मगद झाय बनाय हो आपको पता बन जाये कि दुधर बैढे हुए मसिकांस सोबों के पास ही ज्यादा नमीन है। जो पांज तक राज्य सरकारों में मंत्री रहे हैं उनके ही मास सीणिंग से मानक जमीन होगी । विहार में वो सर-कार बली गई है उस सरकार के मंत्रियों वे अपनी-अपनी कुछ जमीन दान कर दी बी, भूमि बन कर ही की, बेकिन हज़ारों हण्डर एकह अमील विद्यार के मृतपूर्व युव्य मंत्री के नाम शथा जनकी कैमिनेद्र के

श्री कृष्ण सिंह] 1.45 • 4 मंत्रियों के पास है। कलक्टर झौर कॉमेक्नर में हिम्मत नहीं हुई कि बीस सूत्री कार्य-कम के तहत उनसे वह जमीन निकाल लेते । उलटी बात ही ये लोग करते रहे हैं एक किस्सा हमें याद माता है । ए पाकेट मार पादमी किसी घर से चोरी करके निकल वर आ रहा था, चोरी का सामान उसके हाथ में था उसने देखा कि सिनेमा छट गया है झौर वह पकड़ा जायेगा । उसने चतुराई की । उलटे ही उसने हल्ला करना शुरू कर दिया चोर, चोर, चोर मौर सभी सिनेमा वाले लोगों को उसने मिसगाइड करके दूसरी दिशा में भेज दिया झौर खुद माल लेकर निकल भागा । जिनके पास ज्यादा जमीन है वही नारा लगा रहे हैं सीलिंग से ज्यादा जमीन बांटो। मैं चुनौती देकर कहना चाहता हं कि जो माज तक ट्रेजरी बैंचों पर बैठा करते थे भौर सब विरोधी दल में हैं उनके पास ही अधिक जमीन है झौर उन्होंने फर्जी नामों से, बेनामी तौर पर जमीन रख छोड़ी है।

Śİ

चकबन्दी भी भापको तुरन्त करनी चाहिये ।

छोटे-छोटे वो फार्मर हैं, जो सीमान्त किसान हैं खेती को उद्योग मानकर, इंडस्ट्री मानकर उनके वास्ते हमको ऋणों की व्यवस्था करनी होगी। मैं जानना चाहता हूं कि कोभापरेटिव बैक्स के जरिये से, गांवों में जो बैंक खुले हैं उनके जरिये से उनको कितना साम मिला है प्रपने पैरों पर खड़ा होने में। ऋण बहुत ही कम दिये गये है। व्यवका दर भी ठंचा है। मैं प्रपनी सरकार से कहना चाहता डूं कि उनके वास्ते मूणों छी कम व्याज पर वह व्यवस्वा करे।

माज तक बंदे, बड़े पज्लीस पच्चीस हार्स पावर के ट्रेक्टर ही बनते रहे हैं। मेरी प्रार्थना है कि पावर टिल्लर बनाए वार्वे नम पांषर के 5 या 10 ताकि छोटा किसान, सीमान्स किसान, जनको लेकर काम में ला सकें िखगह जगह ट्रैक्टरों के कारखाने बने हैं लेकिन वहां बड़े बड़ें ट्रैक्टर ही बन रहे हैं जिनको बड़े कास्तकार ही इस्तेमाल कर सकते हैं। मेरी प्रार्थना है कि ऐसे पाषर टिल्लर बनाए जायें जो छोटे कास्तकार खरीद सकें झीर काम में ला सकें।

लिपट इरिगेशन का भी मापको प्रवन्ध करना चाहिये । बढ़ी शिषिलता वरती गई । पुनपुन, हरूहर, गंगा, कोसी नदियां हैं इनमें भी लिपट इरिगेशन का काम वल सकता है । मुंगेर में डकरा नाला स्कीम काफी उपयोगी है प्रीर खर्चा भी कम है । इस स्कीम को वालू करने में बहुत बिलम्ब हुमा है । इससे लाखों एकड़ जमीन पट सकती है । इसको माप जल्दी वालू करें। गंगा के सुलतानगंज के पास लिपट करके जमूई, बांका म्रीर देवधर तक बहुत सी जमीन पट सकती है मगर लिपट इरि-गेमन की व्यवस्था करायी जाये । गंगा-काबेरी नदियों को जोड़ने की बात एक दिमागी कसरत है ।

दक्षिण बिहार में, छोटा नाग पुर के प्लैटों में जितनी खमीन है उसका धापको सुनकर धाश्वय होगा कि केवल तैरह पससेंट ही सिंचाई के प्रन्तर्गत घाता है तीस साल के बाद भी रात दिन नारे लगाते रहने के बाद भी छोटा नागपुर में, दक्षिण बिहार के मैदान में तेरह परसेंट में ही सिवाई की व्यवस्था हो पाई है। इस घोर धापका व्यान जाना चाहिये घौर वहां सिवाई के समुचित साधन प्रापको मुहैया करने चाहियें।

राची में एच॰ ई॰ सी॰ हटिवा कारखाला है। वहां पर पांच सी फुट लीचे जाने कसी रिव महीन, परंबर काटने वाली रिव अवीनें 53 D.G.; 1977-78 Min. ASADHA 11, 1899 (SAKA) of Agriculture and 54 Irrigation

क्यों तैयार नहीं करवाई जाती है। 1967 में में बिहार में मंती था। में लगातार, को विश करता रहा केन्द्रीय सरकार के माध्यम से पीने के वानी के नाम पर कि नम से कम एक दिग मशीन तो बहां से सिल जाए। यह समझौता हो गया था कि प्रति माह. एक रिंग मशीन बिहार सरकार के हाथ, एक निक्षित मूल्य पर दी जायेगी। संविद के ग्यारह महीने में एक की भी झापूर्ति नहीं की गई। माज तक एक भी नहीं मिली है। 1967 के बाद यह 1977 मा गया है। हटिया सें रिग मझीनें क्यों नहीं बनबाते है ? पहाड़ी एरिया के लिए दक्षिण बिहार में रिग मशीन अगर मिल जाए तो बडा कल्याण उस इलाके का हो सकता है । पहाड़ी इलाके में 300, 400 फ़ीट के बाद पानी है। जमीन के नीचे जो पानी है उसका इस्तेमाल करने के लिए आपके पास कोई स्कीम नहीं है ।

के 40 गांवों को पीने के पानी तक कि इनाखत नहीं है। यह सारा पानी परिवम बंगाल के लिये उपयोग होता है। विजली जी बनती है वह भी 80 प्रतिशत बंगाल को ही मिलती है। इस डी ब्वी ब्सी - परियोजना पर बर्भ तीनों का हुआ - विहार, बंगाल प्रौर केन्द्रीय सरकार । लेकिन विहार के साथ न्याय नहीं हुआ है।

इसी तरह से मूल्य निर्धारण का मसला है। जब तक किसान की पैदावार का दास पहले से ही निश्चित नहीं होता है तब तैक किसान को नुकसान होता रहेगा, पैदावार नहीं बढ़ पायेगी। धान, गेहूं और कैश काप का दाम पहले से निश्चित होना चाहियु। इसी तरह से फसल की बीसा योजना वयों नहीं बनायी जाती है? जब कि इंडस्ट्री में सब चीचों का बीमा होता है। सरकार की फ़सल बीमा का काम अपने हाथ में लेना चाहिये।

एक बान सागर योजना के अधीन मध्य प्रदेश सरकार के साथ हमारा कुछ इकरार हुमा । उससे क्या हुमा कि जो पानी बिहार को मिलता था सोन नदी से, घब तीन महीने तक इस योजना के मधीन बहुत कम पानी मिलेगा, जिसका नतीजा यह होगा कि रोहतास, गया, धीरंगाबाद, पलाम धौर पटना जिसे बीरान हो जायेंगे. उनकी पैदाबार घट जायेगी । 10 वर्ष के बाद भौर हालत बराब हो जायगी। मेरा मनुरोध है कि केन्द्र को पानी के मामले में बिहार के साथ न्याय करना चाहिये। इस योजना के मन्तर्गत वोंनों प्रदेशों को 50, 50 प्रतिशत पानी मिलना पाहिये ।

यही हाल डॉ॰वी॰सी॰ ता है। वहा भी विहार के साथ प्रम्पाय हुमा है। विहार में पार बांध है तिलेवा, पंचेत, मैवन धौर कोनर। इसमें एक साथ एकड़ खरीन विहार की पत्नी वह है तेकिन 1,000 एकड़ खरीन जी भी विपाई नहीं होती है। इस बांधों के किनारे धव मैं प्रापकी प्राज्ञा से सुचाड़ क्षेत्र के बारे में कहना चाहता हूं। रोहतास, पलामू, नवावा, जमूई वांका, गोड्डा और गिरिडीह का इलाका सुचाड़ क्षेत्र है। यह 200 मील लम्बा ग्रीर 50 मील चौड़ा क्षेत्र है वो जौनिक ड्राउट प्रौन एरिया है रेन शेडों में है,। इसको उपजाऊ बनाने के लिये जो योजना हाथ में ली गई है वह बहुत प्राप्तावाकारी सिंढा हुई है। इनका मास्टर प्लान बनना चाहिये ग्रीर तत्काल कार्यवाही करनी चाहिये। प्राज भी इस क्षेत्र के लोगों को Interruption.

MR. DEPUTY-SPEAKER : The hoa. Member will try to conclude. I am very sorry, On the list of apeakers, we have 62 memes from the Janua Party alone, 12 from the Congress and a few unstached. Unless the hon, Member cooperates, we will not be able to accommodate many Members.

जी जीकुका सिंह : वस में समाप्त कर रहा हूं। में कह रहा वा कि साव जी हावट प्रौन एरिया के सोगों को रीजे का प्रानी

Irrigation

श्री कृष्ण सिंह।

नहीं मिलता है। जानवरों को पानी नहीं । इस क्षेत्र में बड़ी ग्रनियमित वर्षा होती है। यहां के लोग भूखें रहते है ग्रीर उनको अपना पेट भरते के लिए बाहर से गल्ला लाना पड़ता है । अतः मेरा निवैदन है फि इस सुखाड़ एरिया के लिए एक मास्टर प्लान बनाना चाहिए । 200 वर्ग मील लम्बे जीर 50 मील चोंडे क्षेत्र का दी॰पी॰-ए०पी० प्लान बने ग्रीर ग्रामीण जनता के सहयोग से वह काम चले ।

SHRI ANNASAHAB GOTKHINDE (Sangli) : Mr. Deputy Speaker, Sir, everybody has admitted that agriculture in this country still depends on the vagaries of monsoon. I would like to bring to the notice of the House two more pertinent facts in this respect. In this country there are two States-one is Maharashtra and the other is Madhya Pradesh--which, together, have onefourth of the total cropped area in the country. And what is the percentage of irrigation in these two States as against the all-India average of about 25%? Both these States put together stand on the last rung of the ladder and have an irrigation percentage to the tune of only 8 or 9%. My submission to the Hon. Minister would be that the Centre should give them priority. They should give weightage in giving block grants by way of financial assistance to both these States. I will mention some figures of foreign assistance from the World Bank or the International Development Asso-ciation so far received. These are three schemes which we have got. One is Nagarjunasagar which got 145 million dollars another is Pochampad which got 39 million dollars and the third is the Godavari Barrage Project which got 45 million dollars. I am very happy that all these three projects which are located in Andhra Andhra Pradesh got this World Bank assistance, but I would request that the Centre should see to it that such projects which are located in either Maharashtra or Madhya Pradesh are also sponsored for Workl Bank assistance and sufficient money is got for these projects in these w^o States. As I have already pleaded, eightage should be given so far as financial assistance is concerned, to these States.

So far as Maharashtra is concerned, instead of having a project-wise approach while sanctioning block grants, I would request the Government to have a State-wise approach in the matter. All the schemes in Maharashtra which will benefit the drought-prone areas should be given weightage and substantial financial assistance and block-grants should be given for those schemes which are going on in southern Mabarashtra viz., the Warna Irrigation Project, the Kalmawadi Irrigation Project and also a Lift Irriga-tion Project which will benefit the eastern part of Miraj Tehsil in Sangli District to the tune of one lakh acres of land. These schemes should be helped in a big way by giving sufficient block-grants.

Another point is that the Centre is considering the possibility of transbasin and inter-basin transfers of water. Accord-ing to the Krishna Waters Disputes Tribunal Award, the westward diversion of the Koyana Hydel Project was to be reduced by about 30 TMC. The pos-sibility of using these waters in the drought-prone areas of Sangli District should be considered, so that the Centre's intention of taking additional water to the drought-prone areas would be fulfilled.

Another submission would be regarding relief from accumulated past debts. The problem of the overdues of the agriculturists, particularly in the droughtprone areas, has been assuming alarming proportions. I went to know the magnitude thereof from the Hon Minister, particularly whether this problem has resulted in creating a serious situation in the drought-prone areas in Maharashtra because of consequent failure of rains. My submission would be that agriculturists in drought-prone areas in Maharashtra, in particular those engaged in cultivation, were themselves born in debt as their fathers were indebted. I would like to know whether the Government will give some consideration to the fact that they are living in debt because Mother Nature has been unkind to them. I also want to know whether it is the intention of the Government that these persons residing drought-prone areas should die in debt. My submission is that so far as the overdues of these agriculturists are con-cerned, the problem is assuming alarming proportions. I would like to know from the Hon. Minister what measures he is thinking to bring about so that they would be suitably relieved and their blasted channels of financial assistance are reopened. We find that the Government is investing huge amounts in helping out the sick mills and crores of rupees are being given by the Central and State Governments to their employees as dearness allowance. We have also seen that the nationalised Banks are paying lakhs of rupees to their staff as overtime allowance. We should

not, therefore mind spending some amount and helping out those agriculturists who have taken loans from either the co-operative societies or the land development banks or the nationalised banks, but have not been able to pay because Mother Nature has been unkind to them. I would request the hon. Minister to help these agriculturists either by way of writing off these debts or at least by curtailing the panel interest on the agricultural overdues.

I would like to draw your kind attention to page 52 of the Performance Budget for the Department of Agriculture. Under Land Reforms, it has been mentioned:

"It has been recognised that surplus land that would become available on imposing of ceiling on agriculture holdings for distribution to weaker sections of the community, would be of comparatively poor quality. It was, therefore, felt that mere distribution of these lands to weaker sections would not be enough as the investment needs on these lands may not be within the easy reach of allottees belonging to the weaker sections of the society, particularly Scheduled Castes and Scheduled Tribes."

So, it was admitted by the Government. Further, it says :

"Having regard to the requirements of these lands and the persons to whom these lands were to be allotted, it was decided that necessary financial support should be made available to the allottees, with this end view, a Gentral sector Scheme was formulated. The scope of the scheme is confined to areas not covered by other Central Sector Schemes like SFDA, MFAL, CAD and DPAP as the allottees of surplus lands in the areas covered under these Central Sector Schemes are expected to avail of assistance under these Schemes"

I would request the Hon, Minister to state in clear terms in what way the new allottees of the surplus land situated in drought prove areas Programme are going to be benefited by any other Central Sector Scheme. My charge is that the new allottees of the land situated in the DPAP areas all over the country are not even today getting any benefit of any sort of financial assistance, the need for which has been admitted by the overnment. A sum of Rs. 35 crores 50

My second request is to release sufficient funds in order to continue this particular scheme in Maharashtra. In this connection, I would like to make one or two more points. While deciding or earmarking areas for DPAP, three districts, that is Aurangabad, Bhir and Osmanabad in the Marathwada region of Maharashtra have not beenincluded in this particular programme. The peculiar situation was that when this particular programme was furmulated, this Marathwada division formed part of the bilinguial State of Bombay, and the requisite records so far as rainfall is concerned, were not available. These three districts form part of that natural rain-shadow area which consists of certain other districts also in Mahararashtra; they form part of that particular strip.

These three Districts are not included in the DPAP Programme. I would urge upon the Central Government to add these three Districts so that they also get the benefit of this scheme.

I will refer to one aspect and I will be done. It is stated-again I will refer to our Performance Budget of the Agriculture Ministry, page 45-that the Agricultural Prices Commission advises the Government "on a continuing basis on the price policy of agricultural com-modifies, particularly paddy, rice, wheat, jowar, bajra, maize, gram and other pulses, sugarcane, oil seeds, cotton and jute with a view to evolving a balanced and integrated price structure in the perspective of the overall needs of the economy and with the regard to the interests of the producer and the consumer." I underline the words with due regard to the interests of the producer and the consumers.' All along we have seen that whenever the re-commendations of the Agricultural Prices Commission are announced and the Government makes its on decisions on all the occasions we have seen that the interests of the producers are not al all safeguarded. On every occasion al these decisions have gone against the interests of the producers. There-fore, I will suggest or request the new Agriculture Ministrer to see that whenever the prices of the agricultural commodities are determined, the the: interests of the producer are safeguarded.

59 D.G., 1977-78-Min, JULY 2, 1977 of Agriculture and

भी अम्बिका प्रसार पाण्डे (बांदा) : उपाध्यक्ष महोदय, सिमाई मंत्री द्वारा सदन के समझ प्रस्तुत कृषि और सिंबाई की मांगों का मैं समर्थन करता हूं। इसके पहले इस पर काफी लोग बोल चुके हैं, काफी इस पर कहा जा चुका है भौर जितने भी बोलने वाले भाये सभी ने यह जिक्र किया कि देश का भविष्य कृषि ग्रौर गांवों के विकास के ऊपर निर्भर करता है। मैं भी यह मान कर चलता हूं कि ग्रगर देश का विकास करना है तो गांवों को विकास की इकाई मान कर ही राष्ट्र का पूर्ण विकास हो सकता है क्योंकि म्राज भी गांवों में 75 फीसदी जनसंख्या निवास करती है भीर गांवों में निवास करने वाली सम्पूर्ण जनसंख्या कृषि पर ही निर्मंर रहती है। उसकी रोजी रोटी भौर उसकी माय जो कुछ भी है सभी कृषि से ही होती है। यदि हम देश का विकास करना चाहते हैं, म्रपने राष्ट्र को झागे बढ़ाना चाहते हैं झौर खादा की समस्या को हल करके देश को झात्मनिर्भर करना चाहते हैं तो हमें इस पर विशेष ध्यान देना होगा ।

इस बजट में कृषि के लिए जरूर विशेष ध्यान दिया गया है पिछली सरकारों की अपेका, सेकिन सही रूप में वह कार्यान्वित हो । जैसे कि ग्रभी तक चलता चला ग्रा रहा है जोभी विकास की स्कीमें या कार्यक्रम बनें और बो भी धन उसके लिए एमाट हुआ उसका सही सद्पयोग नहीं हुआ, ऐसा नहीं होना भाहिए । मैं मंत्री महोदय से झाशा करता ह कि जो भी भ्रन इसके लिए एलाट किया गया है धौर जो भी स्कीम सागू की जानी है बह सही रूप में विरूपित होंगी झौर लागू की जानेंगी । सह नहीं होगा जैसे मणी तक पिछली सरकार करती पनी माई है। जिस समहेलना की युष्टि से इवि को अभी तक देखा गया है मौजूदा जनता सरकार भी बडी रबैंधा नहीं धपनावेगी, ऐसा मुझे विक्वास है ।

े अब ेहरि के विकास परि वांदी के विकास की विद्यु साती हैं ती दिसमें 60

मुख्य विषय सिवाई का जाता है। छवि के विकास के लिए सर्वप्रथम सिवाई जावस्यक है । सनर हूम बाहते हैं कि इवि को पूर्णतया विकास हो भौर हमारा देस आरम-तिर्भर हो तो हमें सिवाई की व्यवस्था पूर्ण करनी होनी । जो भी मौजूदा सिवाई की व्यवस्था है वह भपने जाप में पूर्ण नहीं हैं । जैसा कि पिछली सरकार ने हरित कान्ति का नारा दिया था, मैं बाहूंगा कि नारों से या सूतीय कार्यकर्मों से इवि के उत्पावन के प्रोग्राम नहीं बनाये जायेंगे । सिवाई के लिए जो भी कार्यकर्म बनाये जायेंगे उन में यह देखा जायेगा कि वे सही रूप में कार्यान्वित हो रहे है या नहीं ।

कुषि अपने आप में एक बहुत बड़ा उद्योग है। जैसा कि मेरे पूर्व वक्ता ने भी कहा है देखा जाय तो माज जितने उद्योग देश में है उन का 50 प्रतिशत कूषि पर आधारित है बाहे बायल सीडस से संबंधित हों, काटन से संबंधित हों। इसलिये कृषि अपने आप में एक उद्योग है जो 65 करोड सोगों के पैट भरने का जरिया है। इसका परिणाम यह हो रहा है कि जब कभी सिंपाई के लिये वित्रली का सवाल भाता है तो यह कहा जाता है कि प्राथमिकता उखोग को वी जायबी । लेकिन सब में विश्वास करता ह कि हमारी मौजूदा बरकार छत्रि को उन्नोष मान कर बलेगी। जब 65 करोड लोगों के पेट भएने का सवान भाता है तो विजलो उच्छोनों के पहले कृषि को निलेखी। अभी तक यह होता रहा है कि उच्चोंगों को पहले विजली दी जाती है, इनि को बाद में दी जाती है। में चाहुंगा कि तबसे पहले अपि को विजनी जी जान, इपि को प्राथमिकता दी आय, जसके बाद हसरे उद्योंनी को दी जाने। 1.11.14 C_{i} 14444 d. 1.18.19 fannin in mit alle starten

ti aufmin die fi dit ge ge

दिनों में भाग देखेंगे कि मलवारों में रिपाट-ग्राने लगेगी कि इतने यांव जलनम्म हो: गये, बहु गये । मैं चाहंगा हमारे कृषि मंत्रालय की प्रोर से एक ऐसी राष्ट्रीय नीति बने कि जो जल इस समय व्यर्थ से बह जाता है वह तबाही लाता है हजारों लोगों के घर बरबाद हो जाते हैं उस जल को एकद्र कर के बडे बडे बांध बनाये जायें। इस जल का उपयोग सिंचाई में किया जा सकेगा झौर साथ ही बिजली **भी** समस्या हल होगी, खाद्य की समस्या हल होगी। इस घोर कृषि मंत्रालय को विशेष ध्यान देना चाहिये। उत्तर भारत के पूर्वा चल में ज्यादातर नदि गों से बाढ़ के कारण तवाही होती है उन को कन्ट्रोल किया जाये। प्रभी तक सरकार की झोर से झायोग बनते रहे हैं रिपोर्ट माती रही है लेकिन मब मैं चाहता ह कि इस पर कार्य हो झौर झाप का मतालय यह देखे कि इन पर सही रूप से कार्य हो भी रहा हैं या नहीं।

इस के साथ साथ झाज जो नदियों के विवाद चलते है----उन को हम किया जाय कुछ हल हो जुके है लेकिन मनी भी बहुत से बिवाय पड़े हुये हैं उन को जल्ब से जल्ब हल किया जाये। हमारे यहां ज्यादातर नंदियां अन्तराज्यीय हैं। एक राज्य से दूसरे राज्य में बहती है जिस के कारण विवाद उठ बड़े होते हैं। यदि इन विवाद है को हल कर के विभिन्न योजनाझों जल्द से जल्द कार्यान्वित किया आयें तो देश को विजली झौर सिंचाई के क्षेत्र में बहुत बड़ा लाभ हो सकता है। में माहुंगा कि हवि मंत्री इस पर तियोध ध्यान वे इस समस्या को जरूब के जरूब हन किया काम और एक राष्ट्रीय मौति मने । वितनी येकी नविनां है यो भलाराज्यीय है जन को राष्ट्रीय विवि जनम कर राष्ट्रीय तमाति जाव कर बना बारे तो इस है।

राष्ट्र का भला होगा भौर ज्यादा से ज्यादा सिंचाई के साधन उपलब्ध हो सर्केंगे।

में एक ऐसे क्षेत्र से माता ह---जिसे पाठार क्षेत्र कहते हैं, बुन्देलखंड का बांधा जनपद । इस क्षेत्र की राज्य तथा केन्द्र दोनों भोर से हमेशा उपेक्षा या भवहेलना होती रही है। प्राज चारों तरफ खुशियां मनाई जा रही हैं कि कोग्नेस को हरा दिया गया है लेकिन मेरे क्षेत्र से तो कांग्रेस गत बहत सालों से पराजित होती रही हैं जसी का यह परिणाम है कि बांदा जिला हमेशा भवहेलना की द्षिट सें देखा गया। हमरा क्षेत्र वन-सम्पदा मैं प्रबुर होने के साथ साथ खनिज पदावीं में भी प्रचुर है। साथ ही सिंचाई साधनों के न होते हए भी मेरा जिला ऊर्पलर्स रहा है। यदि इस क्षेत्र की कृषि समस्याण्यों की भीर ध्यान दिया जाये तो यह जिला दो चार जिलों को खाना दे सकता है। इंडस्ट्रीज में काफी झागे बढ़ सकता है। मैं चाहुंगा कि मौजुदा जनता सरकार मेरे जनपद की प्रोर विशेष ध्यान दे। बुग्वेलखंड प्रपने झाप में झात्मनिर्भर है। उसकी मोर ड्यान दिया जाये तो बह काफी उम्मति कर सकता है।

पाठार क्षेत्र दो भागों में बंटा हुमा है एक माग पहाडों से जिला हमा है भौर दूसरा समतल है । जो पहाडों से विमा हवा क्षेत्र है उस में बहुत सी छोटी छोटी नदियां ग्रोर नाले बहुत है, जिन सें बरसात से बहुत बानी बाता है । इतके मतिरिक्त बहुत सा ऐसी परीनियस नदिया है जो हमेबा बहुते रहती हू-जन में बांध वता कर सिमाई की व्यवस्था की वा सकती है । दिनवी पैदा करने के विये वहां पर वर्षान्त सामन जन सकती है का से वर्षा दिवली यैदा करने के विये वहां पर वर्षान्त सामन जन सकती है का से वर्षा विजली यैहा की वा सकती है । इतनिये केरा मजुरोब है कि बहा जाय, जना कर दिवाई की माने के विजली स्था की जुड़

of Agriculturs: and Irrigation

[भी धीम्बका प्रसाद पाळे] इसके घलावा ऐसे क्षेत्र जी हैं जो समतल दि यहां ट्यूव बेल्स सत्राये जी बये हैं। इन्छे ट्यूव बेल्स सत्राये जी बये हैं। इन्से अच्छा काज हो रहा है। मेरा बिना बान की बड़ी मंडिवों में एक है। प्रगर बहां पूर्ण, देग सिवाई की व्यवस्था की बायेगी तो बहां पर और जी पैदाबार हो सकती है।

इसके साब-साथ विजली की जी तमस्या है। मैं मंदी जी से चार्ड़ना कि कहां विजली की बोजनाए बनावी जाएं वहां कर जैनरेटिंग सेटों की व्यवस्था होनी चाहिये। क्योंकि जब विजली नहीं होती तो कितान अपनी फसल को वानी नहीं दे सकता है बीर पानी के प्रचान में कत्तन सूख जाती है। इससे किसानों को नुकसान उप्रमा पड़ता है। इससे देश को जी हानि होती है। चव सिनेधा वाले जेनरेटिंग सेट लगा कर प्रपना काम चलाते हैं तो यह व्यवस्था किसानों के स्विथ क्यों नहीं की जा सकती? मैं चाहूंगा कि मंत्री जी जेनरेटिंग सेट को व्यवस्था करने के बारे में ची ज्यान में 1

वहां पर छोटी छोटी लिस्ट इरीगेशन की सिवाई योजनायें भी पतांची जा सकती हैं जिससे काफी जॉल हो जनता है । जो मबिवां हमेशा चलने वाली हैं जग में लिफ्ट इरीगेंगन जी बोचना तुरू की जाने इन से किसानों की जान पहुंचेचा भौर देन की भी बहुत बज़ा साथ होना ।

इस के ज़लावा बांधा जिला पाहि-वासियों का लिवास स्वीन है। सहा हमेंसी सुवा पढ़ा खुंसा है। वहा पर समस्वित संसीप विकास कार्यक्रम सानू करके उसके पूर्ण विकास का वीजनी को कार्यक्रिया बाये। बहुर के किसली को केने ज़ेवा पह उसरह. विकास कार सरी टेक्टर की ने जवरूवा भी होनी चॅलहिये। हैक्टरों की कीमत जो 60 वा 65 हमार वर्ष है इसको कम किया जाये। कोई जी मज्जम वर्ग को किसान इन हैक्टरों को लोग नहीं उठा संकता है क्योंकि उनमें इन्हें चेरीवने की सामर्थ्य नहीं है।

किसान की उपज का मूल्य बाजार मल्य को देख कर निश्चित किया जाता है उसकी लागत को देख कर नहीं किया जाता। मैं प्रनुरोध करूंगा कि किसान की उपज के मुल्य की उसकी लागत के माधार पर निश्चित किया जाए। इसके भलावा म्राप बजट सें जो भी ब्युटी लगाते हैं, जो भी टैक्स लगाते हैं, उंसंका 50 प्रतिशत भार किसान पर पडता है। चाहे झाप कपड़े पर ड्यूटी लगाएं, चाहे डालडा पर इयुटी लगाएँ सब का भार किसान पर पडेगा। लेकिन जब वह भएनी उपज मार्केट में बेचने के लिए जाता है तो उसका उसे बहुत कम पैसा मिलता है। इस प्रकार सें हमारे देश का किसास गरीन का परीय ही रहता है। किसान के लिए गांव में कोई सुविसन् भी उपमध्ध नहीं है। न उसके जिए अस्वतास है, न सत्ते दामों की दुकलों हैं। ये सारी चीचें बहरी बोहों में ही हैं। इमारे मंदी जी बाब वालों को सुविधाएं सवाल करने की कोर भी विशेष आज दें। किसान को बाब, उप्रतंक, विजली, ट्रेक्टर साहि को भी बीच की बार सा सबी सस्ती वरों पर ही जाए।

विवली के विषय में एक मोर वासे कहना जाहूगा। हमोरे यू० री० में जी विवली दो जाती है उसका 15 रुवेर होते रावर के हिलाव के जीतनाह जाव किया जाता है जाह कियल की विजली विव के जिस के उतन को ही जिसले

64

65 D.G., 1977-78-Min. ASADHA 11, 1899 (SAKA) of Agriculture and

से चार्ज किया आए। झम्य प्रदेशों में जिस प्रकार से किसान से विज्रली का चार्ज लिया जाता है उसी प्रकार से उत्तर प्रदेश में भी लिया जाए। किसान को विजसी समय पर मिलती नहीं है झौर उसका खेत सूचा पड़ा रहता है। इसलिए विजसी के सम्बन्ध में भी मंत्री जी ध्यान दें।

एफ० सी० भ्राई० के बारे में मैं दो सब्द कहना बाहता हूं। जो गल्ला किसानों से वह वसूल करता है उसको बोरों में बन्द करके बाहर रख दिया जाता है। खुले में भी ये पड़े रहते हैं। उसकी देखभाल की समुचित व्यवस्था वह नहीं करता है जिसका नतीजा यह होता है कि हजारों वोरे सड़ जाते हैं। इस तरफ भी ध्यान दिया जाना चाहिए।

पाठा क्षेत्र में पीने के पानी के लिए श्रीर सिचाई के लिये पानी प्राप्त करने के लिए रिग मशौनों की व्यवस्था की जानी चाहिए।

्मन्त में मैं इतना ही कहना चाहता हूं कि दुन्देलखंड क्षेत्र की म्रोर विशेष व्यान दिया जाए मौर इतना कहकर मैं इस मंतालय की बजट मांगों का समर्थन करता हं।

*SHRI A. ASOKARAJ (Perambalur) ; Hon. Mr. Deputy Speaker, Sir on behalf of may party, the All India Anna Dravida Munnetra Karhagam, I rise to say a few words on the Demands for Grants of the Ministry of Agriculture and Irrigation.

Though I am unhappy about the meagre provision made for Agriculture in this year's Budget, which incidentally happens to be the first Budget of the Janata Party Government at the Centre. I am daty bound to pay my compliments to the new honourable Minister of Agriculture and Irrigation. It is common knowledge that 70% of our population

KA) of Agriculture and 66 Irrigation

is dependent on agriculture. The agriculture contributes 47% of out national income. Yet this year's Budget has provided only 30% for agriculture. Here I am reminded of a Tamil proverb, which says that the hunger of an elephant is sought to be appeased by offering sugarcandy to the elephant. It should be axiomatic that at least 50 6 of the Budget should be allocated for agriculture.

I will justify this demand by enumerating certain salient points. Out of 5,80,000 villages in our country, only 1.75 lakhs of villages have been provided with drinking water facility during the past three decades. If this pace of progress is to be kept up, then it will take nearly six decades to give drinking water to the remaining 4 lakhs of villages in our country. You will agree with me if I say that we will not be there to witness this welfare measure in action in our villages.

The small farmers owning half and less than half acre do need consumption credit for meeting their social commitments like marriage, education, medical needs etc. An Expert Committee has estimated that a sum of Rs. 170 crores would be the consumption credit required by these small farmers. After abolishing the money-lender through a statute, what is the alterntive source of credit for these people in distress? The Central Government must guarantee immediate financial assistance to these small farmers if they are to survive.

As on 30-6-76 the membership of all our agricultural credit societies is of the order of 4 crores. This reveals that majority of cultivators are not able to get credit facilities from these societies. In order to ensure timely and adequate assistance to these people, the Central Government must ensure the opening of branches of Commercial Banks in the rural areas.

There is life insurance for the people. It is ironical that there is no insurance arrangement for the crops which sustain the life of the people. The cattle which is the backbone of all agricultural activities even in the year of Grace, 1977, is not given protection through insurance. In 1976 the loss on account of floods is of the order of Rs. 75t crores. Is this not an irreparable loss for the farmers? The Central Government must come forward with proposals, legislative proposals for Crop Insurance, Cattle Insurance etc. for the benefit of farmers.

^{*}The original speech was delivered in Tamile 1109 LS-3.

[Shri A. Asokaraj]

Sir, 750 major and medium irrigation schemes were taken up for execution, out of which 450 projects have been completed and are functioning effectively. I would like to know when the remaining 300 medium and minor projects would be completed and the hon. Minister should also explain to this House the inordinate delay in their completion. It is regrettable that inspite of successive Five Year Plans, we have so far utilised only 46% of the available water potential in our country. I woullike to know from the hon. Minister when the remaining 54% of avilable water would be utilised for augmenting agricultural production.

As I pointed out earlier, in 1976 the flood havoc caused damage to crops worth Rs. 751 crores. Under the National Flood Control Scheme initiated in 1954, we have so far spent Rs. 516 crores for controlling the recurring floods. In 1976 the Flood Commission has also been constituted by the Central Government. This Commission should be directed to submit its recommendations expeditiously, so that such heavy losses on account of revaging floods can be controlled, if not stopped altogether. Besides this, 10% of the national income is destroyed by rats and insects. The Central Government must ponder over this and prepare an effective project to prevent such a loss to our national income.

By utilising the underground water potential, 35 million hectares can be cultivated. So far we have brought only 17 million hectares under cultivation by exploiting underground water re-sources. The gestation period for medium and minor irrigation projects is too long and our irrigation needs cannot brook such a long time. Hence, the exploitation of underground water resources must be undertaken on a warfooting so that 18 million hectares can cultivation. be brought under The Central Government must allot sufficient funds for this purpose. In my consti-tuency, for the past four years there has been recurring drought and the utilisation of underground water has become imperative for the very survival of the people. In the Irrigation sector. the Government have appointed 16 Committees to go into various issues. It is known to all of us that if the solution to a problem is not to found immediately, a Committee should be constituted. It may not be surprising that these Committees may take 16 years to give their recommenations. Till then

the problems will be perpetuated.

of Agriculture and Irrigation

We have got warehousing facilities to store 56 lakh tonnes of grains, while our buffer stock is reported to be of the order of 1,80,00,000 tonnes... This means that there is storage facility only for 35 % of the stocks on hand. I want to know how the remaining 65% of the stocks are being stored and what steps have been taken to increase the warehousing facilities in the country. It must be ensured that for want of storage facility the grains must not be exposed to vagaries of natural hazards.

given The farmers are not being remunerative procurement price. The procurement price for wheat is disproportionately high as compared to rice. The Agricultural Prices Commission do not take the cost of cultivation into account while, calculating the procurement price. By referring to a comp-rehensive scheme for the express rehensive scheme for the express purpose of finding out the cost of culpurpose of initial gout the cost of cul-tivation, the Annual Report of the Agriculture Ministry has supported my contention. There is an Expert Com-mittee under the chairmanship of Shri Rajkrishna, which is also inquiring into this. The farmers must not be into this. The farmers must not be given the impression that unless they resort to pressure tactics they will not be getting remunerative prices. The Government must come forward with a meaningful programme of action in this direction. It is regrettable that a subsidy of Rs. 25 per quintal is given to wheat, a paltry sum of Rs. 1 50 is given to rice. Should such an invidious discrimination between wheat eaters and rice-eaters, in other words between North and South ? After all the wheat consuming people and rice consuming people are the citizens of India. This should be looked into by the Minister of Agriculture.

I would like to refer to the fact that even to day the agricultural labour is not getting the minimum wages not getting the minimum wages guaranteed under the law. This must be remedied by the Central Government. Sir, there is need to be less rigid in the matter of observation of the regulations so far as the loans received from the World Bank for land development are concerned. One such regulation is that within a distance of 660 feet wells are not allowed to be dug. At the same time the farmers are to depend on wells for irrigating their crops. On account of the prevailing drought conditions, such regulations should be relaxed in favour of the farmers. Similarly, the elec-tricity charges are high. These must be reduced considerably with a view to sugmenting agricultural production, leave alone reducing the overheads of the farmers.

D.G., 1977-78-Min. ASADHA 11, 1899 (SAKA) of Agriculture and 70

I would like to emphasise that the land ceiling laws must be implemented with much more verve and vigour. The surplus lands must be distributed to the cultivators must be paid remunerative prices and the sugar millowners must be compelled under the threat of legal action to pay the huge arrears to the sugarcane cultivators.

Sir, every year to lakh trees are felled for use as fuel. This has been found out by the National Council of Applied Economic Research. In the 5,80,000 but by the National Council of Applea Economic Research. In the 5,80,000 village, the percapita need of fuel is 0.8 tonne and 530 lakh tonnes of coal are required. Our coal production is rooo lakh tonnes, out of which 960 tonnes are consumed by the industry. Naturally to meet their fuel needs the people out down tests in cuch laces people cut down trees in such large numbers. If this continues uninterruptedly, it is estimated that the entire country will become an arid zone within 10 years. The Government must realise the seriousness of the situation and come forth with a time-bound programme to supplement the fuel needs of the people, not by felling the trees but by increasing the coal production.

14 hrs.

Ir my constituency. Perambalur, the waterfalls on Kollimalai shculd be harnessed for irrigation. A dam in Puliamcholai will benefit my people in the constituency. Similarly, the water fall in Pachchaimalai must also be brought to use for agriculture by con-structing a dam. By doing this we will be nearing the goal of self-sufficiency in foodgrains production with greater speed. Sir, Perambalur is facing recur-The people are undergoing untold misery for drinking water. It is necessary to launch an extensive programme of deep tube wells to tide over the crisis. In the neighbouring South Arcot, deep tube wells have been sunk, which have proved a boon both to the thirsty land and its people. The Central Government should give assistance, financial and material both, to the State Government financial and in this regard.

The agriculturists are unfortunately still steeped in traditional methods. The economic problems hinder then from taking to modern methods. The government's hould come forward with all the necessary assistance for modern-sing agriculture in a big way.

Before I conclude, I would refer to the most urgent need for linking all the reivers in Tamil Nadu before we launch the gigantic project of linking Ganges

Irrigation

with Cauvery, which will no doubt revolutionise the entire agriculture in the country and pave the way for self-sufficiency in foodgrains and selfreliance in economic growth. The Central Government must have a perspective plan for achieving this laudable objective.

Before I resume my seat, I would reiterate that the Central Government must give financial assistance in abundance to the State Government so that the drought-hit areas of my Constituency, Perambalur, can be saved from disaster and destruction by undertaking programmes for supplying water for the people to drink and for the land to become fertile. With these words, I conclude my speech.

थी सुज्जवेव प्रसाद वर्मा (चतरा) : उपाध्यक्ष महोदय, मैं कृषि मंत्रालय की मांगो का समर्थन करते हुए सर्वप्रथम कृषि मंत्री को बधाई देता हं कि वह ऐसे राज्य से झाएं हैं जो राज्य कृषि के मामले में देश में सबसे झागे है और देश को उस पर गौरव है, गर्व है। आशा है वह इस मंतालय के माध्यम से देश के अन्वर हरेक स्थान को पंजाब के सांचे में ढ़ालने का प्रयत्न करेंगे, ताकि यह गरीब देश जो कृषि पर झाधारित है, जहां कि 72 प्रतिगत ग्राबादी खेती से संबंधित है, में तो सारे देश की ग्राबादी को कृषि पर झाधारित ही मानता हं, क्योंकि झगर कृषि सफल नहीं हुई तो देश की गरीबी भी बनी रहेगी, देश के निवासियों को खाना मिलना भी संभव नहीं हो सकेगा, इसलिए सम्पूर्ण ग्राबादी का भार ग्रीर देश के ग्रर्थ-विकास का भार इति पर है।

माज देश में पंजाब, हरियाणा, उत्तर प्रदेश के पश्चिमी हिस्से को छोड़कर शेष भाग को ऐसा कहा जाए कि वह परम्परागत खेती के बाधार पर ही खेती कर रहा है; तो भनुचित न होगा। इस देश के झन्दर जो किसान हैं, उनकी

[श्री सुखदेव प्रसाद वर्मा]

बनावट 4 तरह की है। बढ़े किगान; मध्यम किसान, लघ् भौर सीमान्त किसान एवं खेतिहर मजदूर। लघ झौर सीमान्त किसानों की संख्या सबसे प्रधिक है जो इस देश में खेती का काम करते हैं। कृषि मंत्री उन लोगों की ग्रवस्था को जानते हैं। जो परम्परागत ढंग से खेती करते हैं. क्योंकि उन के पास पंजी झौर पानी का अभाव है। उन की पुंजी नया है? मैं क्रथि मंत्री को मामंतित करता हूं कि वह बिहार के गांवों में छोटे और सीमान्त किसानों की ग्रवस्था को देखें। वहां यंत्रों के जरिए नहीं, बल्कि बैलों के जरिए खेती होती है। भगर दुर्भाग्यवश बैल की मृत्य, हो जाए, तो इस मृतक बैल से चार पांच गीद का पेट भरना मुक्तिल हो जाता है। उस पूंजी को लेकर वे खेती में लगे हुए हैं----इस आणा से कि देश आजाद है, कभी हमारे भी अच्छे दिन झाएगें।

देश में स्वराज्य हुए तीस साल हो गए हैं। इस ग्रवधि में हम ने कितनी जमीन को सिचित किया है, मंत्री महोदय इस बात को जानते हैं। म्रगर यही रफ़तार रही, तो फिर हमारे देश में कूषि की प्रगति नहीं हो पाएगी। हमारे देश की ग्रर्थ-व्यवस्था भी बिगड़ती जा रही है, न्योंकि हमारे ग्रधिकांश किसान इस ग्राधु-निक ग्रीर वैज्ञानिक युग में भी परम्परा-गत खेती करते हैं। न केवल दूसरे देशों में, बल्कि हमारे देश में पंजाब, हरियाणा झौर उत्तर प्रदेश में, खेती का काफ़ी विकास हुमा है, लेकिन बिहार जैसे पिछड़े हुए राज्य में खौती के विकास की तरफ ध्यान नहीं दिया गया है। माज वहां के किसानों में बड़ी निराशा है। वें सोबते हैं कि उन की तकदीर पता नहीं कब खुलने बाली है। इसलिए कृषि मंती को इत तरफ ब्यान देना पाहिए।

of Agriculture and 73 Irrigation

जनता सरकार ने इवि को प्राय-मिकता दी है भौर उसके बजट में बुद्धि बी है। लेकिन में इस को वृद्धि नहीं मानता हूं। भगर पहले के बजटों के समय के मुल्य मौर माज के मुल्य की तुलना की जाए, तो इसे वृद्धि नहीं माना जाना चाहिए। कृषि के लिए प्राथमिकता भौर उस के बजट में वृद्धि वास्तव में तभी होगी, जब यह निश्चित कर दिया जाएगा कि इतनी प्रवधि में देश की इतनी असिंचित भूमि के लिए पानी उपलब्ध किया जाएगा, इतने लघु झौर सीमान्त किसानों तथा खेतिहर मजदूरों की मवस्था में सुधार किया जाएगा मौर ऐसे उपाय किए जाएंगे, जिन से हमारे देश में इतना म्रज पैदा हो कि हम केवल अपने देशवासियों को ही नहीं, बल्कि दूसरे देशों को भी खिलाने में समर्थ हो सकें। हमारे बजट से यह स्पष्ट चित्र निकलना चाहिए कि इतनी अवधि में हिन्द्रस्तान के किसानों को स्वावलम्बी बना दिया जाएगा, क्योंकि ऐसा करने पर ही हिन्दूस्तान की पिछड़ी हई झर्थ-व्यवस्था मजाबत हो सकेगी।

किसानों के पास पूंजी की कमी है। सरकार की ग्रोर से कहा जाता है कि बैंकों के दरवाबे खुले हैं और सहकारी संस्थाग्रों से ऋण दिए जाते हैं। मैं बताना चाहता हूं कि बिहार में सहकारी संस्थायें पारिवारिक संस्थायें हैं ग्रौर उन से बिहार के किसानों को लाभ नहीं हो सकता है।

मैंने वाणिज्य मंत्रालय की मांगों पर बोलते हुए कहा था कि वहां बहु परिवार की संस्था बन गई है। प्रामीणों की संस्था बहु नहीं रह गई है इसके लिए कड़ा कवम उठाने की भावश्यकता है।

झाज जरूरत है छोटे झौर सीमास्त किसतों को, बेतिहर मबहूरों को या मध्यम बेही के किसावों सुसम तरीके से आदम हैने की, क्योंकि हम ने उनके लिए ऋण का वरवाजा बन्द कर दिया । महाजनी कानून के जरिए झाज कोई झादमी कर्ज नहीं वे सकता है भौर माज वह उन्हें बहुत महंगा पडता है। झापने वह दरवाजा तो बन्द कर दिया झौर दूसरा दरवाजा खोला नहीं। मैं चाहता हूं कि मंत्री महोदय इस पर विचार करें-माज सभी राज्यों के पास मौर भापके पास जमीन का लेखा-जोखा है कि कौन किसान कितनी जमीन रखता है, झाप उस जमीन का मुल्यांकन कराइए झौर उसके बाद इस बात का मुल्यांकन कराइए कि एक बीघा, एक एकड़ या एक हैक्टर खेती करने में कितने रुपए कि जरूरत पडती है। इसके जरिए यह देखिए कि एक किसान को अपनी जमीन पर खेती करने के लिए कितने रुपए के कर्ज की जरूरत है। इन सारी बातों का मुल्यांकन करके झाप उसको एक पास बुक इसु करिए। माज किसान खरीफ की खेती के लिए ऋण मांगता है तो वह ऋण उसे दूसरे मौसम सें जाकर मिलता है। इसलिए उसे विलम्ब न हो इसके लिए उसको माप बैंक के साथ लगा दिजिए, उसकी पास-बक उसको दे दीजिए जिसमें उसका ज्यौरा हो कि कितने रुपए कि उसकी अमीन है और इतने रुपए की उसको खेती के सिए जरूरत है। वह रुपया वह सीधे बैंक से ले सके। जैसें किसी का रुपया बैक में जमा होता है तो वह अपनी पासबुक सेकर जाता है झौर रूपया निकाल साता है ऐसा ही किसान के लिए भी होना चाहिए । मगर ऐसी सूरत उसके लिए पैदा नहीं करेंगे तो किसानों की खेती का विकास नहीं हो सकता। मैं निवेदन करूंगा कि इस भीच की साप जांच करें सौर इसको अमलीजामा पहनायें । मैं जिस क्षेत्र से भाता हं वह तीनों जिलों झौर तीनों कमिस्नरियों में पड़ता है। 17-18 अलाक्स हैं और वह पहाडी दवाका है। पतामू जिले का, इंबोरीबोच का सीर गया जिले का यह

क्षेत्र स्थायी रूप से सुकाड़ का क्षेंत है। डाउटपन एरिया है। उसके लिए जो स्कीमें चलती हैं उनकी कोई जानकारी वहां के लोगो को नहीं है भीर उनको उससे कोई लाभ हुआ है। उस पहाड़ी इलाके में माप छोटी छोटी सिंचाई की योजनायें बनवा सकते हैं। उस के लिए डायमंड रिंग्स की जरूरत है जिससे पत्यर काटकर मुगर्भ से पानी निकाला जा सके। वह डायमंड रिग्स बिहार सरकार के पास नहीं हैं। भारत सरकार को देना चाहिए उस क्षेत्र की कुछ योजनायें प्रथम पंचवर्षीय योजनाकाल में बनी थी-मपर सकरी रिजर्वायर, मोहाने रिजर्वायर, पुनपुन नदी पर पक्का बांध. नार्थ-कोयल योजना, तिलैया डाइवर्सन, ये सारी स्कीमें झापके पास मा गई हैं। प्रथम पंच वर्षीय योजना के समय से पड़ी हुई हैं। लेकिन झाज तक इन पर काम प्रारम्भ नहीं हो सका है। नार्थकोयल योजना पर कुछ काम प्रारम्भ हमा था लेकिन वह मधुरा पड़ा हमा है। बाकी योजनाएं शरू भी नहीं हुई हैं। अफसोस की बात हैं प्रयम पंच वर्षीय योजना झौर झाज के मुल्यों में ग्राप देखें कितना फर्क पडेगा भौर उसका क्या हश्च होगा?

में उस क्षेत्र का कुछ दुश्य उपस्थित कर देना चाहता हुं। उस क्षेत्र के झन्दर तीन महीने भी उन लोगों को मोटा मनाज भी खाने को नहीं मिलता है। बडी दर्दनाक कहानी है। जंगल की जमीन से गेठी निकाल कर उसे उबाल कर बे लोग खाते हैं जो बडी कब्बी होती है। महम्रा का कर जीवन व्ययतीत करते हैं। भनाज नसीब नहीं होता है। इसलिए उस इलाके की तरफ आप ज्यान दें। मैंने इस का इसलिए जिक किया कि **ऐ**से क्षेतों की तरफ जो पिछड़े हुए हैं, पहाड़ी ह, गरीबों, भाविवासियों, इरिवनीं और कमजोर बनों के लेता है, छोटे और बीमान्त किसानों के क्षेत्र हैं उचडी प्रश्व-

[श्री सुखदेव प्रसाद बर्मा]

मिकता दे कर उन क्षेतों में कृषि का विकास करने के लिए झाप झागे झाएं। साथ ही साथ सीमान्त किसानों को, लघु किसानों को एक एक गाय या भैंस खेती के झलावा झौर ऋण के रूप में दे दी जाए तो इससे उनकी झाय बढ़ सकती है। हमें चाहिए कि इस प्रकार की योजना इन छोटे किसानों झौर खेतिहर मजदूरों के लिए बनाऐं जिससे उनका झार्थिक विकास हो झौर वे सूखपूर्वक झपना जीवन निर्वाह कर सकें।

SHRI AMAR ROY PRADHAN (Cooch Behar) : Sir, at the outset, I (Cooch Behar): Sir, at the outset. I offer my thanks to you for giving me this chance to speak "Sujalam, Sup-halam, Shasya Shyamalam"—just to make it successful, it is a fact that a larger allotment has been made in this year's budget for agriculture than in the previous years. Thanks to Mr. Barnala, it has almost been doubled in irrigition and enimed buebandery in irrigation and animal husbandry. In irrigation, it has been increased from Rs. 10.68 crores to Rs. 15.27 Rs. 13.56 crores to Rs. 26.17 crores. But our previous experience shows Rs. 13'56 crores to Rs. 26'17 crores. But our previous experience shows that the budget contained many prog-rammes which remained more or less 'paper programmes'. If the Govern-ment is able to create the infrastructure for the execution of the programme, then only the country will gain. What is our experience? I have seen with my own eyes the hortible days of 1974 famine of West Bengal when 30,000 people died due to starvation. In Cooch Behar District alone, the number was more than 10,000. I have seen a baby chewing her dead mother's breast. I have heard the cry of a boy, "Father, I am hungry. My belly is burning due to starvation. Give me food." The father was not able to give anything to his dying son except a few drops of tears. Thousands of rural people were killed by the then 'Garibi Hatao' government. Who are these people? Do you know, Sir ? They are the argiculturists. Once they were marginal cultivators. Then they turned into agricultural labourers. Again they turned into gaicultural labourers. Again became innotes bargaours. I nen tney turned into agricultural labourers. Again they turned into under-employed, then unemployed and one day they lost everything. Just to save their lives, they rushed to the cities and towns

of Agriculture and Irrigation

Calcutta and Cooch Behar. And at last, just like street beggars, they breathed their last on the streets of the towns and cities.

What are the reasons for this ? It is the failure of our agro economy. The government miserably failed to move towards the abolition of landlordism and implement the basic principles of land reforms. Excess and benami lands are in the hands of a few who are getting protection from the government. In 1954 the Mahlanobis Committee Report said that the excess lands would be about 6 crores of acres. The Dandekar Committee said that the excess lands would be only 4 crores of acres. Now the government said that it will be about 15 lakh hectares only, out of which 4.8 lakh hectares only, out of which 4.8 lakh hectares only, out of the States to protect the right of the States to protect the right of the share-croppers and bargadars, in actual practice eviction is going on. The number of agricultural labourers is increasing day by day. In India, 72.7 % of the total population are in agriculture. out of that 43.9 % are those who are in fishery and animal labourers. It has doubled within 10 vears.

In West Bengal alone, according to the census report in 1961, the number of agricultural labourers was 17.70 lakhs and in 1971 it increased to 32.45 lakhs. Now it is about 50 lakhs. On the other hand, the number of people who cultivate their own land is decreasing. The eensus report said that in 1961 it was 38% but in 1971 it came down to 32%. When we are thinking in terms of land to the tillers, actually the tillers are being driven out of the agricultural fields. Small marginal farmers and share-cropers are decaying day by day. This is the tragic side of the so called Agro Revolution in the reign of the Congress.

Another main factor is that the agriculturists are not getting proper and remunerative price for their production.

It is a fact that prices of agricultural inputs had gone up in the last few years. It is a fact that the prices of raw jue, tobacco, paddy, wheat etc. are not at all in parity with the consumer goods. The marginal farmers cannot implement the minimum Wages Act of the agricultural labourers. The minimum prices fjoute, paddy and wheat have been so fixed that ultimately the producers will be the losers. Take the instance of jute. What is the market price of jute which is earning a huge quantity of foreign exchange? The Government fixed the statutory minimum price for raw jute at Rs. 136/- per quintal. Sir, day before yesterday in this House the hom. Minister for Commerce amounced that the Cabinet has decided to raise the floor price of raw jute by Rs. 5/-. That means, the price of raw jute will be Rs. 141/- per quintal. Assem, West Bengal, Bihar, Orissa and Tripura are jute growing States. The jute growers of these States are being deprived of a proper price for raw jute.

What is the minimum cost of production? I have got personal experience in tilling and I know that is the minimum cost of production of raw jute. Take the instance of West Bengal, the highest jute producing State in India. For ploughing, sowing, combing, cleaning, cutting, washing and drying for one hectare of jute land it requires at least 300 labourers. In West Bengal the minimum wage for agricultural labourers is Rs. 8-to paise per head. Then the cost will come to Rs. 2,430-75 by way of wages. The cost of agricultural implements, cattle, plough, seeds, manure, ponds etc. will come to Rs. 1500-Then six months' interest on the cost price of one hectare of land if it has been deposited in Bank and rent of the land comes to Rs. 4,230-75 p.

Now, let us study what is the average production of raw jute. The Jute Development Commission (Technical Committee) stated in a press conference dated 20th April, 1976 that the average production in West Bengal is 1440 quintals per hectare. In 24-Paragana it is 17 '10 quintals per hectare, but in Malda it is 10 '80 quintals per hectare, in West Dinajpur it is 10 '35 quintals per hectare and in Cooch Bihar it is 10 '80 quintals per hectare.

Now let us come to the point that the average raw jute yield in West Bengal is 14.40 quintais per hectare, though in some districts it is much lower. There are also natural calamities like drought and thunder shower when the entire crop is damaged. Then, what is the cost of production per quintal of raw jute ? The cost of production per hectare is Rs. 4.230.75 p. and average production per hectare is 14.40 quintals. Then the minimum cost of production per quintal

KA) of Agriculture and 7 Irrigation

of raw jute comes to Rs. 293.75 paise. The Government support price is only Rs. 136/- per quintal and it may be raised to Rs. 141/- as announced by the Commerce Minister the other day. On an average a cultivator can produce two quintals of raw jute and thus he is loaing about Rs. 310/- every year. This is the tragedy of agro-economy and here lies the failure of rural development. Sir, the support price of Rs. 141/- per quintal of raw jute when the cost of production is Rs. 293/- per quintal is simply a mockery with jute growers. I do not know how the Janata Party has taken such a decision. So, through you I request the hon. Minister to take the following measures immediately: --

(I) To ensure speedy and radical land reforms all over India. Excess and benami lands should be distributed to the sharecroppers and landless labourers.

(2) To provide proper and remunerative price to the jute, tobacco, paddy and wheat cultivators.

(3) To introduce crop insurance policy to save cultivators, conomy from natural calamities such as drought, flood, and thunder shower.

(4) To provide adequate financial assistance to small and marginal farmers and to the share-croppers; and (5) to take necessary steps so that the agricultural labourers are able to get their wages according to the Minimum Wages Act for Agricultural Workers and Labourers.

*SHRI N. KUDANTHAI RAMA-LINGAM (Mayuram) : Mr. Deputy-Speaker, Sir, I rise to express my views on the Demands for Grants of the Ministry of Agriculture and Irrigation.

At the very outset I would like to refer to the oft-repeated statments of Janata Party's senior leaders, both unside and outside the Government, like Shri Moraril Desai, our Prime Minister, Shri Charan Singh and other Minister, bhat more money has been allocated tor agriculture and rural development in the ruling party's first Budget, that Gandhian economic ideals would form the sore of Government's econom activities and that their upliftment the agriculture would be the cherish of goal of the Janata Government. ed are happy to hear the Janata Government concern for the cultivators of the country, who form the life-breath of our economy. I would only like

"The original speech was delivered in Tamil.

77

[Shri N. Kudanthai Ramalingam]

to say that all this concern should not be platitudes meant for public platform but must be translated into action. We have to patiently wait and see how their professions become practical possibilities and how they are going to be implemented. Shri Charan Singh, our Home Minister, in his own inimitable style has mocked at the contents of the 20-point socio-economic programme of the Congress Party, and he has presented to the nation a two-point programme, as if something dynamic has dawned upon him suddenly. These two points are : clean administration and upon him suddenly. These two points are : clean administration and upon him suddenly. These two points are : dean administration and upolif of downtrodden. It may be 20-point programme or 2-point programme or 200-point programme ; the aim should be the amelioration of the misery of the people. I would like to stress that by making flashy announcements of schemes the manifold problems of the people of the country, especially the agriculturists, are not going to be solved. The hon. Minister should realise the limitations between speech and action, and I hope that all the schemes announced so far by the Janata Government would be implemented successfully.

As has been pointed out by the immortal poet-saint of Tamil Nadu, Valluvar, the man who tills the land is the one who leads a real life and all others are serfs, supplicating to him for their sustenance and survival. The peasants with their sweat and blood, besides maintaining themselves, are supporting the entire society. I am not bothered about big landlords, mirasdars etc., who can manipulate everything to their favour. I am referring to the small farmers who should be in the forefront of our society, but who are in fact at the bottom. They are depending on others for survival. The society which is to be beholden to them is today treating them as beasts of burden.

I would like to illustrate the widening gulf between the professions and practice of the Janata Party members. I have come across the speeches of the Janata Party, spokesmen who swear by the name of agriculturist and his upliftment, that the Ninth Schedule in the Constitution must be repealed. The Ninth ichedule is the bulwark of constitution for the smell farmers, because of the inclusion in it all the Land Reforms Laws of the States. If this is repealed, these innocent and gulible pessants will be thrown to the wolves of vested interests-the landlords and zamindars-who will

of Agriculture and Irrigation

have no computation in making a minemeat of them. I am constrained to remark that the Jansta Party is determined to swell the ranks of capitalists by swindling the small farmers. I would like the hon, Minister of Agriculture to note the difference between the plighted word and performance, of his colleagues both in the party and in the Government.

Sir, in Tamil Nadu the small farmers and the landless agricultural labour predominate the agricultural scene. Some districts in Tamil Nadu scan the sky for cultivation; some other districts delve deep into the bowels of earth for watering the parched earth. But districts like Tanjore, Tiruchirappalli and Pudukkottai thrive on Cauvery water. The Tanjore District, which has be-come a part of lyrics and lore, is known as the granary of Tamil Nadu, and Mayuam, my constitutency, forms part of this traditionally famed of this traditionally famed District. Three crops of paddy are cultivated with the waters of Cauvery in Tanjore. Be-sides paddy, in Tiruchirappali and Padu-kkottai districts you will find sugreane, plantain, etc. The green pastures of Tanjore are known as Cauvery Delta. The five crores of Tamil people the desendent on the bounties of Tanjore District. The five crores of Tamil people are dependent on the bounties of Tanjore District. Wihtout Cauvery water this Delta will soon become a desert and I am afraid that there are some indications which lead to this conclusion.

We arc talking of the link-up of Ganges in the North with Cauvery in the South. The name of World Bank is bandied about in this connection for the purpose of getting loan for this stupendous project. I welcome this wholeheartedly. But, at the same time, I would like to plead with the Central Government that they should exercise their good offices with the Karnataka Government for the adequate supply of Cauvery water to the Cauvery Delta in Tamil Nadu. It is not enough to be pointific that the two State Government should meet and discuss this issue. I also do not know whether the dams on the tributary of Cauvery, the river Kabini, are being built by the Government of Karnataka wit or without the permission of the Central Government. The Central Government which has undisputed and supreme power over the people of the country from Kanyakanari to Himakyas must ensure adequate supply of Cavery water to Tamil Nadu either by persuasive pleading or by compulsive action with the Government of Karnataka. The people of Tamil Nadu, whose heart-throb is Tanjore District, will not allow it to become an arid zone and will not forgio their legitimate right to get their share of Cauvery waters. The State of Tamil Nadu cannot abdicate its riparian rights. Last year the Karnataka Government did not supply adequate water to Tamil Nadu and this should not recur in future. The Central Government must intervene in the genuine interests of the people of Tamil Nadu.

As I pointed out earlier, I am not bothered about pot-bellied landlords and zamindars owning 100 or 200 acres. I am worried about the small farmers who look like scare-crows. They spent. for example, a sum of Rs. 700 per acre for ploughing, for purchasing high variety seeds and fertilisers and also implements for harvesting. After harvest they find that their earning from the project is just Rs. 500. He is left with lanky hands Rs. 500. He is left with lanky hands and limbs. His family does not get educational and medical facilities and his posterity looks to a bleak future. As if toadd insult to injury, the Cooperative Societies which have given him the loan insist on the repayment of the loan even if he has no resources to pay. On account of lack of adequate water from Cauvery, his harvest has failed, yet he must pay back the loan with all the interest accrued on it. Is it just and proper that he should be harassed in this manner ? In my constituency, se-veral applications for the postponement of loan both the Collector and the Governor were sent, but none has proved to be beneficial. All the heart-rending to pleadings of the small farmers have fallen on the deaf ears of those in authority. The Government is expected to be the har-binger of hope for the small farmers having I to 4 acres of lands. I am afraid that the Government has not done justice to these small farmers who are in desbe these small tarmers who are in des-pointed out, the procurement price also varies widely between wheat and rice. Rs. 25 is given as subsidy to wheat and only Rs. 1.50 to rice. Why should there be this invidious discrimination and between rice-eaters wheat-caters ? Sir, the Janata Party which has thrown assurances to the people in thousands during the recent poll must implement at least some of them.

By implementing the 20-point socioeconomic programme with verve and vigour, the Congress Government gave sound protection to the small farmers. The Debt Relief Act saved thousands of families from the throse of death. We gave equal wages to men and women. The growth of vested interests was curbed. 1.76 lakhs of harijans

of Agriculture and 82 Irrigation

were given homesteads. Because of the tangible benefits derived by the farmere, they reposed their confidence in the recent poll in the Congress Party. I would like to sound a word of caution to the Janata Government that it cannot afford to deceive the people for long by platitudes and pious hopes. They should learn lessons from those who did this and who are suffering in du this and who are suffering in an era of welfare for the small farmers. 20-point progremme may not be liked, but the welfare measures contained in it must be implemented.

While the Central Government may plan for the li^{*}k-up of Ganges with Gauvery, in the words of our great Leader Shri K. Kamaraj, the rivers of Godavari, Krishna and Gauvery must be linked so that the people of Southern States can get rid of the scourge of drought monotonously recurring year after year. The Minister of Agriculture should bestow his personal attention in this matter.

With thes words I conclude.

भी रामलाल राही (मिसरिख) : माननीय उपाध्याक्ष महोदय, म्राज के प्रस्तुत मनुमानों पर मुझे इस डिबेट में हिस्सा लेने का म्रवसर मापने दिया है; इसके लिए मैं म्रापको धन्यवाद देना चाहंगा ।

इमारे इवि झौर सिंचाई मंत्री ने जो झनुदान पेश किये हैं, उन्होंने यह बताया है कि कुल बजट में से 30 प्रतिगत से भी झधिक छन इवि झौर सिंचाई पर खर्च किया जायेगा, यह बहुत ज्यादा है, तो मैं यह तो नहीं कह सकता कि यह बहुत कम है, लेकिन निक्लित रूप से यह कहूंगा कि हमारा इवि प्रधान देश है झौर इसके लिए यह कहना कि इतनी रकम बहुत ज्यादा है, यह मुनासिब नहीं होगा । झगर बजट का 30 परसेंट केवल जिवाई पर खर्च किया बाता, तब भी इम उस को कम मावने।

गेंडूं के उत्पादन के बारे में हरित कान्ति का नारा दिया गया ।

[श्री रामलाल राही]

दो रायें नहीं हैं कि पिछले सालों में गेहूं का उत्पादन काफ़ी मात्रा में बढ़ा है । लेकिन घान, तिलहन भौर दलहन के लिए भी हरित क्राग्ति का नारा दिया जाना चाहिए था । मंत्री महोदय को ऐसी योजना बनानी चाहिए, जिस से इन चीजों का उत्पादन भी बढ़ाया जा सके ।

पिछली सरकार द्वारा सिंचाई के लिए जो प्रयास किये गए हैं, वे सराहनीय हैं । एक माननीय सदस्य ने ग्राषी कहा कि कृष्णा, कावेरी ग्रीर गोदावरी नदियों को ग्रापस सें मिला देना चाहिए । लेकिन मैं कहना चाहता हूं कि हिन्दुस्तान की सभी नदिबों को ग्रापस में सिलाने की सभी नदिबों को ग्रापस में सिलाने की योजना बनानी चाहिए, ताकि देश में उपलब्ध सारे पानी का छुषि के लिए उपयोग हो सके । ऐसा करने पर सिंचाई के लिए तो पानी मिलेगा ही, साथ ही बिजली के उत्पादन में भी बड़ी सहायता मिलेगी, जिस से हम कृषि ग्रीर उद्योगों को ग्राधिक माला में बिजली दे सकेंगे ।

हमारे देश में छोटी मौर बड़ी बहुत नदियां हैं। हमारे देश में ऐसी बहुत सी जमीन है, जो कृषि-योग्य भौर उपजाऊ है। नदी-नालों के किनारे-किनारे लाखों एकड खमीन बेकार पड़ी हई हैं । लेकिन वन लगाने के नाम पर उपजाऊ जमीन को छोड दिया गया है । मैं जानता हं कि बनों का भी बहत महत्व है। अगर नटियों के किनारे की जमीन पर जंगली झौर फलदार पेड लगा दिए जायें. तो एक तो उस जमीन का उपयोग बनों के लिए हो जायेगा झौर दूसरे, भूमि का कटाव रुक जाने से नदियों का धरातल ठांचा नहीं होगा, नदियां गहरी बनी रहेंगी भीर सिचाई तथा बिजली के लिए पानी उपलब्ध हो सकेगा ।

इसलिए मेरा सुझाव है कि नदियों को गहरा कराने का प्रयास किया जाने भौर उन के किनारे-किनारे वृक्षारोपण किया जाये।

हमारा उत्तर प्रदेश, जिस का मैं रहने वाला हं, पंजाब, जहां के कृषि मंत्री जी रहने वाले हैं भौर हरयाना ये तीन ऐसे प्रदेश हैं जिन की ज्यादातर भूमि छावि योग्य है। यहां खनिज पदार्थ, कोयले के भण्डार ग्रादि बहत कम पाए जाते हैं। हम ऐसा महसूस करत हैं कि जब सारे देश के स्तर पर अनुदानों का वितरण होता हैं तो उस विंतरण में जिन जिन प्रदेशों से खनिज पदार्थ मिलते हैं वहां तो खनिज के नाम से उन को अनदान मिल जाता है और कृषि के नाम से भी अनुदान मिलता है लेकिन उत्तर प्रदेश, पंजाव श्रीर हरियाना को जहां मुख्य व्यवसाय खेती है कृषि के लिए ही घनदान मिलता है । तो इन प्रदेशों को कृषि के लिए अधिक अनुदान दूसरे प्रदेशों के मकाबिले दिया जाना चाहिए ताकि यहां के लोग कृषि में ग्रधिक लग सकें, कृषि को मधिक प्रोत्साहन और बल दे कर मधिक मल, तिलहन मौर गन्ना मादि ग्रावस्यक सामग्री उत्पादित कर सकें। मझे विश्वास है कि मेरे इस विचार से मंत्री महोदय भी सहमत होंगे भीर इस पर विचार करने की कृपा करेंगे ।

पानी के संबंध में मैं एक निवेदन ग्रीर करूंगा। मुझे जमुना परियोजना को भी एक वार देखने का घवसर मिला। जमुना परियोजना एक बहुत बड़ी परि योजना है जिस से बिजली मधिक माता में मिल सकती है। लेकिन मैंने वहां पर जा कर देखा कि जिस विस्तृत रूप में बह योजना बनाई गई है उस माजा में उस को प्रकाने के लिए पानी उपलब्ध नहीं है। जब तक किछाऊ

85 D.G., 1977-78—Min. ASADHA 11, 1899 (SAKA) of Agriculture and 86 Irrigation

बांध नहीं बनाया जाता घीर किछाठ बांध बना कर जल का भण्डार नहीं बनाया जाता तब तक यह योजना पूरे तरीके से कारगर रूप में चल नहीं सकती भौर जनता को विजली नहीं मिल सकती। वे इस बात पर भी विचार करेंगे कि बरसात का पानी जो है उस को कैसे मीर कहां इकटठा करें। उस के लिए चाहे बांध बनाने की योजना हो या और कोई योजना हो, उस के ऊपर विचार करना चाहिए । चाहे पहाडी इलाका हो चाहे मैदानी इलाका हो, वहां भ्रगर इस बात का प्रबंध किया जिये कि बरसात के पानी को पहाडों के बहाव में एकत कर लिया जाने तो निश्चित रूप से मुल्क की सिंचाई की समस्या तो उस से हल होगी ही साथ में बिजली की कमी को दूर करने के लिए भी उस का हम काफी उपयोग कर सकते हैं।

बहुत से सदस्यों ने यहां यह कहा कि काश्तकार को उस के उत्पादन का सही मुल्य नहीं मिलता । यह बात सही है कि काश्तकारों को उनके उत्पादन का सही मुल्य नहीं मिलता लेकिन हम को केवल यही नहीं देखना हैं कि काश्तकार को सही मुल्य नहीं मिलता बल्कि हम को यह भी देखना है कि कितने **रे**से कारतकार हैं जो भपने खेत की पैदावार को बेचते हैं, उन का प्रतिशत क्या है भौर खरीद कर खाने वालों का प्रतिशत स्या है ? अगर यह आप देखेंगे तो केवल 15 था 20 प्रतिशत ही ऐसे काश्तकार हमारे मुल्क में होंगे जो प्रपनी उपज को बेचते होगें । 70-80 प्रतिशत लोग ऐसे होंगे जो खरीदते होंगे । भगर हम ने घनाज की कीमतों को घौर घषिक बढ़ाया तो निषिचत रूप से जहां हम बड़े काम्तकारों को भविक मुनाफा कमाने का अवसर देंगे वहीं गरीब और साधारण सोग जो हैं जो बेतों खलिहानों भौर कल-

कारखानों में काम करते हैं उन को भनाज खरीदने में काफी किठिनाई उठानी पड़ेगी । हमें इस तरफ भी व्यान देना पडेगा । भगर इस तरफ व्यान नहीं दिया तो 15-20 प्रतिशत काश्तकार तो लाभ में रहेंगे भौर बाकी 70-80 प्रतिशत लोगों को कठिनाई का सामना करना पढ़ेगा। उत्पादन के नाम पर. विकास के नाम पर गरीब लोगों को पिछली सरकार न काफ़ी कर्ज बांटे थे। इस में दो राय नहीं हैं कि ये कर्जे उन की खेती के विकास के लिए. छोटे-मोटे उद्योग धन्धे लगाने के लिए दिए गए ग्रीर वे उन कर्जी को अदा नहीं कर पाये । उन में बहत से ऐसे बेचारे गरीब हैं जिन के नाम पर फर्जी कर्जे दिए गए. लोगों ने फर्जी प्रोनोट बना कर उन से दस्तखत करा लिए मीर उस रुपए को खद हजम कर गये। म्राज वे गरीब जिन की छोटी-छोटी जमीन उस कर्ज के तहत गिरवी थीं, उन को कर्जे की वसली के लिए नीलाम किया जा रहा है। एक तरह से विकास के नाम पर म्राज उन का विनाश किया जा रहा है । मैं कृषि मंत्री महोदय से निवेदन करना चाहता हं----वे इस बात पर विचार करें कि क्या हम ऐसे लोगों की जमीनों को, जो कर्जे की वसली के लिए नीलाम हो रही हैं, कोई सुरक्षा प्रदान कर सकते हैं, उन को नीलामी से बचा सकते हैं ? हमारे एक माननीय सदस्य ने कहा था कि मूल-धन दिला कर उन को कर्जों से मुक्त कर दिया जाये । झगर आप ऐसा भी कर दें कि उस कर्जे को ब्याज-रहित कर्जी मान लिया जाये, तो शायद इस से उन को राहत मिल सकती ŧ 1

भी पश्च सेवर सिंह (वाराणसी) ' उपाध्यक जी, सब से पहले तो मैं आप को बधाई देता हूं-- आप ने सर्व-प्रथम हस सदन में बोसने का मुझे मौका दिगा।

[श्री चन्द्र शेखर सिंह]

कूर्णि मंत्री जी ने जो बजट पेश किया है, उस का समर्थन करते हुए में चन्द बातें इस सदन के समक्ष रखना चाहता हं। ग्रापातकालीन स्थिति के पहले कृषि के एक सैमिनार में जाने का मुझे झवसर मिला। उस सैमिनार में उत्तर प्रदेश के निवर्तमान मंत्री श्री विरेन्द्र वर्मा साहब मौजूद थे। वहां मुझे एक वाक्य लिखा हुन्ना मिला----मुलस्य कृषि जीवनम् । जीवन का मूल्य कृषि है। लेकिन जो लोग कृषि के काम में लगे हुए हैं, जिस देश के ग्रन्दर 80 प्रतिशत लोग गांवों में निवास करते हैं, जिन की रोजी ग्रौर रोटी का मुख्य ग्राधार खेती है----उन से बातें करने के बाद भौर इस बेशा में पिछले 30 वर्षों में/ कृषि की जो दशा रही है, उस को देखने के बाद में इस नतीजे पर पहुंचा हूं कि ''मूलस्य कृषि जीवनम्'' के बजाय ''मूर्खस्य कृषि जीवनम'' है। मेरी ऐसी राय है कि हिन्दुस्तान की इस प्रायिक तस्वीर में उन की देशा मुर्खों के जैसी हो गई है। इसका कारण यह है कि खेती में जो चीज पैदा होती उचित दाम. বাজিৰ है उसका मूल्य उन को नहीं मिल पाता है। यूं तो दूनिया भर में, लेकिन खासतौर से हिन्दुस्तान में खेती उपनिबेश है फैक्टरी से पैदा होने वाली चीजों का । आज आप के माल की साम्ग्राज्यशाही, जो खेती से पैदा होने वाला कच्चा माल है, उस पर चल रही है। इसलिये इस देश की खेती टूट रही है, गांव बिगड़ रहे हैं। हमारे देश की पिछले 30 वर्षों की जो मायिक तस्वीर है उस में गांबों की उपेका हुई है। दिल्ली तो, श्रीमन, सजती रही, लखनऊ संवरता रहा, सेकिन गांव मुंह बाये पड़े रहे, गांवों के मुंह फट गये । दिल्ली के तेवर, नाक-नक्षे चढ्ते रहे, लेकिन गांवों का कन्दन उस की प्रायिक तस्वीर को देश के सामने देश करता रहा, परन्तु उस में

कोई परिर्वतन नहीं आया । हमारे उत्तर प्रदेश में 30 लाख एकड़ ऐसी जमीन है जो खारी है। पचास लाख एकड़ जमीन ऐसी है जो खाली है, ऊसर है। ग्रस्सी लाख एकड जमीन ऐसी है जिसके नीचे भी पानी है और ऊपर भी पानी है। यह दशा सारे देश में किसी न किसी स्तर पर मौजुद है। चन्द्रशेखर माजाद कृषि विश्व-विद्यालय में 780 एकड के एक फार्म पर कुछ अनुसंधान किये गयेथे। वहां 780 एकड़ ऊसर जमीन को, परती झौर बंजर जमीन की दो फसलों वाली जमीन में बदल दिया ग्या। इस प्रकार कृषि की उन्नति की गयी। लेकिन हमें खेद है कि जो बजट प्रस्तुत किया गया है वह जनता बजट नहीं है, वह जनता पार्टी का भी बजट नहीं है क्योंकि कृषि मंत्री जी कौ जनता पार्टी का बजट पेश करने का समय ही नहीं मिला । इसीलिये पिछले तीस सालों में जो गांवों की दूर्दशा हुई है उसका दर्शन भी इस बजट में नहीं हुमा।

14-55 hrs

[SHRI SONU SINGH PATIL in the Chair.]

श्रीमन् इस देश की तकदीर सुधारने के लिये, इस देश के गांवों का विकास करने के लिये इस देश की खेती पर सब से ज्यादा ध्यान देना होगा। खेती को भी उद्योग धन्धों की तरह समझना होगा। यामीण धर्थ व्यवस्था को ठीक ढंग से समझना होना। हमारे रेड्डी साहब ने सवाल किया कि 'इपि मूखंस्य जीवनबू' न्यों है? मं उन्हें कुछ प्राक रों के प्राधार पर बताता हूं। यहां भाक डों को प्रमाणिय माना जाता है, सत्य माना जाता है। घांच को प्रमाणित नहीं माना जाता है।

भो सीज मांस से दिसायी दे वह सत्य नहीं माली खाती । आंकड़ों की भूल घुलैया में न पड़ क्य भगर बरनाला साहब सत्यता की तरफ आगन देंगे तो उन्हें एक एक करके सारी सीजों साफ हो जायेंगी। आप चावल को ले लें। 1973-74 में चावल का दाम 18 प्रतिशत बढा, 74-75 में 39.8 प्रतिशत बढ़ा लेकिन 75-76 में यह साइनस 3.8 हो गया है। झाज जो ब्रेती है उस में सब से ज्यादा लोहे का, उर्वरक का, बिजली का महत्व है। मगर इन तीनों कसौटियों पर भाप खेती को रखेंगे तो पायेंगे कि जो खेती में लगने वाली चीजें हैं उन का दाम निरन्तर घोडे की चाल से मागे बढ़ रहा है मौर खेती से उत्पन्न होने वाली चीजों का दाम गधे की चाल से घट रहा है। चावल ग्रौर गेहुं का दाम निरन्तर घटाव की तरफ है बहीं पर फौलाद को अगर लेंगे तो देखेंगे कि 73-74 में फौलाद के 15.1 प्रतिशत दाम बढे. 74-75 में 22.2 प्रतिशत बडे भीर 75-76 में 7.1 प्रतिशत दाम बढे। ग्रगर ग्राप फर्टिलाइजर को लें तो पायेंगे कि 73-74 में 10 प्रतिसत. 74-75 में 8.1 प्रतिश , मौर 75-76 में ढाई प्रतिगत दाम बढ़े। लेकिन जो कृषि सें पैदा होने वाली चीजें 🖁 जैसे गेहूं, चावस, उन के दाम माइनस हो गये। यह है कृषि की मर्थ व्यवस्था। यह है हमारे देश की पूरानी मर्थव्यवस्था। ऐसा लगता है कि पुरानी सरकार यह मानती रही है कि जो खेती में काम करे उसका पेट बीठ है झार जो फैस्टरी चलाये. फौलाद बनाये या उर्वरक बनाये, उसका पेट बंगाल की खाड़ी है। उस बंगाल की खाबी से यांब का पेट पीठ बनता गया भीर अंसाल की खाडी का मंह सीर चौड़ा होता गया।

श्रीमन् इतना ही नहीं, प्रयर माप ट्रैन्टर के दान को देखेंगे तो 72 में ट्रैक्टर के दाम, 11−12−72 को 21,500 इपये ये वे 19−8−76 को बढ़ कर 35,910 हो गये। हर चीज के दाम दो युना, तीन गुना और चार गुना बढ़े हैं।

ट्रैक्टर के दुगने, फौसाद के घार गुने हो गये हैं। मौजूदा दुनिया के झाघार को देखा जाये जिस में मर्घ व्यवस्या बनती है झौर दाम का मामला तय होता है तो वह झाघार फौसाद पर तय होता वा गेहूं, चावल मादि पर तय होता है। फौलाद, उर्वरक मादि के दाम बढ़ते रहे हैं। इलैक्ट्रिकल माधीनरी के दाम 1973-74 में 7 प्रतिशत, 1974-75 में 31 प्रतिशत झौर 1975-76 में 9.4 प्रतिशत बढ़े। इपि जन्य वस्तुमों के उत्पादन में जितनी चीजें लगी उन सब के दाम निरन्तर बढ़ते गये हैं झौर खेती से पैदा होने वाली चीजों के दाम घटते गये हैं।

15 hrs.

ग्रमी मेरे एक मित्र ने कहा कि पन्द्र इ प्रतिशत लोग ही जो...वे पैदा करते हैं बेचते हैं । बहू बात सही है । हम चाहते हैं कि देश में इत्ति की ग्राथिक स्थवस्था की तरक्की की तसवीर इस तरह से बने ताकि जो नहीं भी बेचता है वह बेचने वाले की श्रेणी में ग्रा जाये । तभी ग्राधिक विकास हो सकता है, तभी तरक्की हो सकती है ।

हावि वजट में केवल 53 लाख रुपछ ही पिछली सरफार से ज्यादा रखे गए हैं। मैं मंत्री जी की दिक्कत सौर परेकानी को समझता हूं। पिछली सरकार का जहां तक खर्चे झीर बेईमानी का सवाल है सुंह तो सुरसा की तरह रहा झौर सही कास करने का हनुमान से भी छोटा कप रहा; हर बीज डकार बैठने का रहा । उझ

[श्री चन्द्र शेखर सिंह]

धवस्था में इस बजट में तेजस्विता कहां से झा 'सकती थी । इस वास्ते 'इसका स्वरूप एक दम लबड धों धों. . हो गया है। 53 लाख रुपया कषि पर ज्यादा अबर्च किया जा रहा है। मछली पर ढाई गना ग्रीर डेरी पर डेढ गना ग्राधिक खर्च किया जा रहा है। इटावा जिले में यमुना-पूरी बकरी झौर बर्बरी बकरी होती है। यह पांच किलो दूध देती है। ईरान से लोग बीस हजार रुपए देकर इसको खरीदना चाहते हैं । पच्चीस हजार बकरियों में से श्रव पांच हजार ही ये रह गई हैं। उनकी नस्ल सुधारने के लिए, नस्ल को समुन्नत करने के लिए इटावा जिले में कोई दुग्ध योजना ग्रापको चलानी चाहिये म्रीर डेरी के विकास के लिए एक वहां बकरी फार्म खोलना चाहिये । ये बकरियां पाकिस्तान में भी थी लेकिन ग्रब वहां भी खत्म सी हो गई हैं। मेरा सुझाव है कि इटावा में या जहां भी श्राप उचित समझें इस जाति के विकास के लिए ग्राप एक फार्म खोलें ताकि इनको जिन्दा रखा जा सके । हमारे यहां एक कहाबत है दुधो नहाम्रो, पूतो फलो । यह ग्राशीर्वाद दिया जाता है कि दूध से नहामो मौर पूतों फलो । यह परम्परा हमारी रही है। डेढ सौ बरस यहां इयंग्रेजी राज रहा भीर उस राज में यह देश रोगी बना । तीस बरस तक कृषि नीति पर जंग लगा रहा । इनके जमाने में इसको कोढ़ जग गया । डेढ़ सौ बरस का रोग भीर पिछले तीस बरस के कोढ का इलाज करने के लिए हमें थोड़ा समय दिया जाए ताकि मैं भ्रपनी बात कह सकं। डेरी का ही सवाल नहीं है दूध का भी सवाल है। अगर दूध की खपत बढ़े तो जितने कैलो-रीज खाने के लिए लोगों को मिलते हैं उसमें भी उल्नति हो सकती है झौर एक यौष्टिक झाहार लोगों को मिल सकता है। इससे भी उन्नति का मार्ग प्रशस्त डीया ा

of Agriculture and 93 Irrigation

वनों के लिए भी दूनने से प्रधिक की व्यवस्था की गई है। यह सब पैसा इस एग्रिकल्चर में जो पहले रखा गया था उसमें कमी करके बढ़ाया गया - **k** क्योंकि पूरे एग्निकल्चर पर 50 लाख ही बढा है। जो खाद्याझ का बजट है उसमें एक झरब रुपये की कमी कर दी गई है झौर कमी करके कोशिश की गई है उस पैसे को एग्निकल्चर की दूसरी मदों पर खर्च करने की । झाप जानते ही है कि बफर स्टाक हमारे पास काफी है। इसलिए उस मद में एक अरब रुपये की कमी की गई है। लेकिन ग्रामीण विकास पर दूगना पैसा हो गया । ग्रामीण विकास की योजना में दो बातें इयान रखने योग्य हैं। एक तो ग्रामीण विकास की जो सड़कें हैं उनको बडी सडकों के साथ जोड देना चाहिये ग्रौर दूसरे जो लघु सिंचाई योज-नायें हैं उनको इस पैसे के जरिये कार्यान्वित करना चाहिये । तीसरे यह कि कूक्कूट ग्रौर सूप्रर पालन के लिये ग्रामीण क्षेत्नों में हरिजन, मुसहर झौर झादिवासी लोगों को बिना सूद पैसा दिया जाये ।

कृषि ग्रनुसन्धान पर 10 करोड़ रु० इस साल बढ़ा है । मंत्री जी यहां एक भारतीय कृषि भ्रन्सन्धान परिषद हैं जिसकी एक घटनाका जिक्र करना चाहता हूं। मैं तो समझ नहीं पाया जब से मैंने सुना है कि शरबती सोनारा गेहुं कोई खाले तो उसे दूध की जरूरत नहीं है, यह उनका कहना है । इसके डायरेक्टर जनरल, श्री स्वामी-नायन ने गिलत झांकडों झौर तथ्यों के माधार पर यह साबित करने की कोशिश की कि दूध की जगह इस गेहुं से काम चल जाएगा, झौर इस पर उन्हें दस हजार डालर का मैगसैसे पुरस्कार भी मिला है। माज इस. भारतीय कृषि मनुसन्मान परिषद् में बेईमानी, गढ़बड़ी का जाल बिछा हुआ है जिसकी बजह से वहां पर साइटिस्टों मौर बैज्ञाणिकों की उपेका हो रही है और

जिसके चलते तीन तीन लोगों ने घात्म हत्या की है जिसकी चर्चा इस सदन में हो चुकी है ।

सभावति सहोबय : अब भाग अपना भाषण समाप्त करें, झाप पहले ही बहुत समय बोल चके हैं ।

धी खन्झ झेखर सिंह : सर्वश्री विनोद शाह, चन्द्रपोखर ग्रीर कुमारी ज्योती ने बात्म हत्या की । मैं मानता हूं कि शहरों के शोषण का ज्रौजार गांव हैं, इसलिए गांव का प्रतिबिम्ब न लोक सभा में ग्रीर न शहरों में दिखाई पड़ता है । जो गांवों का शोषण हो रहा है उसका कारण एक नहीं, कई हैं क्योंकि शहरों के शोषण के ग्रौजार भी हिन्दुस्तान की लोक सभा ग्रौर विधान सभायें बन खुकी हैं।

"1952 में भारतीय कृषि अनुसन्धान संस्थान के वरिष्ठ वैज्ञानिक डा० बी० एच० शाह ने ग्रात्म हत्या करने के पहले डा० एम० एस० स्वामीनायन के नाम पल में लिखा था, कि ग्रापके वैज्ञानिक दावों को ठीक सिद्ध करने के लिथे जो वैज्ञानिक शूठा डेटा छापते हैं उन्हें ग्राप प्रोत्साहन देते हैं। पद ग्रीर प्रतिष्ठा के मामले में सच्चे ग्रीर योग्य वैज्ञानिकों की मनदेखी कर दी जाती है।....

श्वी एम॰ राम योपाल रेड्डी (निजामाबाद): समापति जी, एक नियम है कि ग्राफिसर्स का नाम लेकर[:] यहां पर भाषण नहीं देना चाडिये।

भी भाषा झोकर सिंहः जो मर गये हैं मैं उनका नाम ले रहा हूं। मौर मगर माप को त्री स्थामीनायन का नाम लेने पर ऐतराज है, तो मैं स्वामी कह दूंगा ।

Irrigation Sabha for hours together and the name of Dr. M. S. Swaminathan was mentioned not once but hundred times because he was the person who was the real target of the whole accusation from the Opposition side as also from

from the Opposition side as also from the papers and other scientists. Therefore, it is very pertinent that his name should be taken and there is nothing wrong in it.......(Interruptions).

MR. CHAIRMAN : There cannot be any discussion. Let us hear him.

SHRI M. RAM GOPAL REDDY: Now, Sir, appointments are made through Public Service Commission and Dr. Swaminathan is in no way connected with promotions and other things. Unnecessarily with a certain bias they are dregging his name here and Mr. Shinde and hon. Speaker on several occasions have appealed to every Member not to denigrat a person who is the topmost scientist not only in our country but in the entire world... (*Interruptions*).

SHRI SAMAR GUHA : I wont to draw your attention that he is again giving a wrong information.....(Interruptions). Actually, Gejendragadkar Committee was appointed after 1972 when Dr. Vinod Shah's suicide took place and on the recommendation of that committee it was said that all appointments will be made through the Public Service Commission. But that was floured while the information that is given is wholly wrong.

MR. CHAIRMAN : I will examine the point and if there is anything objectionable, we will try to expunge it.

श्वी खन्म होलर सिंह : भीमन्, इस समय सदन में रेल मंत्री भी बैठ रूं, में सममता हूं कि रेल मंत्री भीर कृथि मंत्री दोनों के प्रापत्ती सहयोग से इस देश के बेकारों को काम भी मिल सकता है प्रीर खाद्य के मोर्चे पर भी सफलता मिल सकती है । अपने देश में 60 हजार किलोमीटर रेल्बे लाइन हैं, जिसके दोनों तरफ 60 फिट जीड़ी जमीन बेकार पड़ी है । यह करीबन डाई लाख ऐकड़ जमीन बैठती है, जगर इसमें खेती की जाये या पीछे उमावे जावें तो लोवों को काम भी मिल सकेगा और देश की

SHRI SAMAR GUHA (Contai) : I want to draw your attention to this fact that this matter was discussed in the last Lok

of Agriculture and Irrigation

[श्री चंद्र शेखर सिंह]

ग्नर्थं न्यवस्था के विकास ग्रीर उत्पादन में सहायता होगो ।

मैं वाराग: से माया हूं, मैं निवेदन करूंगा कि जो सिवाई की योजनायें हैं, उनमें जो पैसा खर्च होता है, उसको इस तरह से खर्च किया जाये कि जो जितना फिब्डा हुआ क्षेत्र है नहां ज्यादा पैसा खर्च हो भीर जहां ग्रव तक ज्यादा पैसा खर्च हो चुका है, बहां कटोती करके पिछड़े क्षेत्रों की तरफ ज्यादा ध्यान दिया जाये ।

मैं इन चन्द णब्दों के साथ श्री वरनाला साहब की डिमांड्स का समर्थन करता हं ।

MR. CHAIRMAN : Mr. Bagun Sumbrui—he is not here. SHRI RAJA GOPALA NAIDU.

SHRI M. RAM GOPAL REDDY : After Mr. Rajag pala Naidu Mr. Ram Gopal Reddy.

AN HON. MEMBER : No, no.

SHRI P. RAJAGOPAL NAIDU (Chittoor): I agree with Mr. Shinde and mysiter, Shrimuti Sarojini Mahishi, that agriculture should be above politics. Sir, we are here to co-operate with the government to see that agricultural production is increased and we become selfsufficient and also our country becomes an exporter of foodgrains.

I want to talk here about some of the existing trends in agriculture. When I take food production, we find that it is unsteady. In 1960-61, it was 82 million tonnes, 1965-66-72.3 million tonnes, 1971-72-1959-70-99 5 million tonnes, 1971-72-105 17 million tonnes, 1972-73-97 03 million tonnes, 1974-74-104 7 million tonnes, 1974-75-99 8 million tonnes and 1975-75-120 8 million tonnes. This clearly shows that our food and agricultural production is unsteady. Now the report says that it is because of floods and weather. I agree, but you have to nee that floods are arrested and weather is controlled.

With regard to floods, you know the statistics, that in 1971-72 we suffered a loss of Rs. 631 5 crores. In 1976-77

the loss was Rs. 751 crores. When we take an average from 1953 to 1975, we have aloss of Rs. 205 crores. Therefore, flood control must be given top priority.

I went to States of America. Tenessee Valley was created to control floods. Before that the river was passing through seven States, devastating three crore hectares. Now, they have arrested floods. The land which was previously producing 20 to 30 Bushels per hectare is now producing more than 110 Bushels. We can also control flood and produce more.

We are having water logging. Water logging hampers production. The water logging in different States is as under :

In Panjab, the State from which the Agriculture Minister is coming—in 1958 it was 1.09 million hectares.

Haryana	65 million hectares in 1966.			
U.P.	81 million hectares			
West Bengal .	4000 sq. kms. were affected.			
Rajasthan .	3.50 lakh hectares in 1967.			
Madhya Pradesh	57,465 hectares in 1968.			

To arrest water logging some suggestion: were made. If we are careful in channelisation and localisation, we can do something. Unless drainage is good, water logging will be there. At the time of installation of the projects we are not careful to have good drain ge system. For example, when Nagarjuma Segar was taken up, drainage facility was not good. They combined this Project with Krishna, & water had been coming through the fields and not through the drains because the drains originally wereonly for Krishna and not for Nagarjuma Sagar. Water is coming over the fields of Krishna Project. Lakhs and lakhs of acres are devastated. Whenever we construct a project, we have to see that drainage facilities are good.

The important thing is that at the time of taking up irrigation project, at the time of constructing a dam, we should be careful about the flow of water. Otherwise, we are not able to create even half of the irrigation potential of what is needed. If we do not take this into con-

96

sideration money will be wasted and water will be wasted.

Less than 1/3rd of the area in our country is an irrigated area. Dry land is more than 2/3rd. Out of this 1/3rd comes under drought prone. It comprises 78 districts in our country. These are having a rain fall of less than 30°. Drought-prone area programme is being executed in these areas. This is not sufficient. It does not exploit ground water which is on plenty in this country. Regarding surface water, 30,55,000 acres are under canals. Under wells we have 30,24,000 acres. Irrightion under canals is almost equal to theirrigation under canals. While we are exploiting surface water under canals we are getting underground water through wells. What I say is that it is quite possible for us to exploit groundwater which is equal to the surface water. This has got to be exploited.

The Central Groundwater Board is surveying throughout the country but the surveys have not been completed. Their work is very slow because they are not fully equipped. They require certain air maps. If they have these, it is very easy for them to locate where the wells are.

I now come to the prices of agricultural commodities. In 1974-75 the Agricultural Prices Commission said that the prices of various inputs registered a rise. It rose as much as 80% in fertilizers ; 46% in insecticides; 90% in diesel oil; 30% in electricity. There was also a rise of 12 to 13 per cent. in different States. It has said that the minimum price for sugarcane must be increased to Rs. 9.5 instead of Rs. 8.5. This is too low. even that is not approved by the Government. If the APC is a scientific body and it gives a report, the Government has to accept that report. In 1975-76 the same situation continued. Therefore the agriculturists are very much affected. I request the hon. Minister to raise it to Rs. 12. Unless it is raised to Rs. 12 or Rs. 15 it is very difficult for the agriculturists. Our Government is getting foreign exchange of Rs. 400 crores by sugar sales outside the country. It is necessary for us to encourage sugarcane growers to get remunerative price. There are four prices, namely minimum price, remunerative price, incentive price and profiteering forties, incentive price and profiteering for the spire the minimum price. Actually it is my view that sugport price should be given to them. I asy this not only for sugar-cane but in other cases also. There must be a body wich mut unbilse prices and given support price.

श्वी लारंग साथ (सरगुजा) : सभापति महोदय, . . . (व्यवधान) . . .

MR. CHAIRMAN : Order, Order. I am going to give a chance to those who are interested and who have not spoken on Agriculture Demands earlier.

SHRI G.NARSIMHA REDDY : (Adilabad) Sir, I am one of them.

भी लारंग साथ : सभापति महोदय. भ्रापके माध्यम से मैं माननीय कृषि मंत्री जी का ध्यान कुछ विशेष क्षेत्रों की ग्रोर. कुछ विशेष वर्गों के लोगों की मोर माकषित करना चाहता हं । हिन्दुस्तान के भ्रन्दर हिमालय की तराई से लेकर भारत के पर्वी मध्य हिस्से तक तथा हिमालय की तराई से कन्याकूमारी तक विशेष पिछड़ी हई जातियां, जिन को ग्रादिवासी ग्रीर हरिजन कहते हैं, पिछडे वर्गकहते हैं, करोड़ों की संख्या में रहते हैं। माज तक उनकी मोर पिछली सरकार के डारा विणेष प्यान नहीं दिया गया। इमें उन की स्थिति को, उनकी रुचि को ठीक हुंग से समझना होगा । श्रीमन, मैं स्वयं एक मादिवासी हं मार इस बात को मच्छी तरह से जानता हूं कि झादिवासियों के ग्रन्दर खेती करने की एक विजेब रुचि होती है । वे ब्यापार की तरफ झधिक नहीं मुकते हैं, नौकरी की तिप्फ नहीं मुकते हैं, लेकिन खेती करने की उनकी परम्परा है, यह एक बहुत पूरानी स्वामाविक देन है। ऐसे लोगों की खेती की तरफ जब तक उचित झ्यान नहीं दिया जाएगा, उचित व्यवस्था नहीं की जायेगी, उन की उचित प्रोत्साहन नहीं मिसेगा, तब तक उनके बिकास की बात सोचना गलत होगा ।

1109 LS-4

99

[श्री लारंग साय]

इन सारे क्षेत्रों के आदिवासी, चाहे बिहार का संबाल परगना हो, पालामाऊ हो, मासाम और हिमालय की तराई का कोल हो. मध्य प्रदेश का छत्तीसगढ का इलाका. सरगजा, बस्तर, रायगढ हो, महाराष्ट के पिछडे भादिवासी जिले हों या उडीसा का, कोई भी गदेश हो, इन सारे जिलों में जहां मादिवासी रहते हैं----वे लोग खेती में विशेष रूचि रखते हैं। लेकिन ग्रभी तक उनको खेती की जो सुविधायें दी गई हैं, वे नहीं के बराबर हैं। कागजों में तो बहत ज्यादा दिखाया गया है, लेकिन वास्तविक जीवन में कुछ नहीं हम्रा है । म्रगर उनको बीज भी देना होता है. तो वह भी उनके पास समय से नहीं पहुंच पाता है। कारण यह है कि उन क्षेत्रों में द्यावागमन की दिक्कत है। वर्षा से पहले वहां बीज पहंचता नहीं है ग्रौर वर्षा के बाद रास्ते बन्द हो जाते हैं।

यही हालत सिंचाई की है। उन पिछडे इलाकों में ।सचाई के नाम पर कुछ नहीं है। कागजों में बहत कुछ हो सकता है, लेकिन वास्तव में कुछ नहीं है। जैसे मध्य प्रदेश में रायपूर भौर सरगुजा की तुलना कीजिये----रायपूर जिले में सिंचाई. 16 प्रतिशत है, लेकिन सरगुजा में 0.08 प्रतिशत है। सरगुजा मादिवासी जिला है। लेकिन र यपुर (तनः पिछड़ा हुम्रा जिला नड़ीं है-दोनों में आकाश और पाताल का झन्तर है इसलिए मेरा ग्रापसे निवेदन है कि पिछले 30 सालों में जो ऐसे नेग्लेक्टेड क्षेत्र है, उनकी तरफ म्रापको विशेष ध्यान देना चाहिये । यदि ग्राप ने ध्यान नहीं दिया तो **देश के ये पिछड़े क्षेत्र पिछड़े रह जायेंगे** ।

इसी सरह से उनकी जो मेहनत है, जो फसल वे पैदा करते हैं उसकी उचित कीमत उनको नहीं मिलती है। हमारे मध्य प्रदेश के सरगजा, रायगढ़, बस्तर जिलों में मादि-वांसियों ने "सरई" बीज इकटठा किया, उसको बेचकर वे ग्रपनी ग्राचिक स्थिति को

of Agriculture and 100 Irrigation

ठीक करना चाहते थे। लेकिन हमारे बंहां पिछली सरकार की ऐसी नौतियां चली. जिसके कारण वे अपने सरई के बीज को बेच नहीं पाये, अपनी मेहनत का कल नहीं उठा पाये । उनकी सरई पड़ी रह गई, उसका कोई उपयोग नहीं हो सका. बल्कि संब गई।

वहां भावागमन की कोई सुविधा नहीं है, बरसात होने के बाद लोगों का सम्बन्ध सारे इलाकों से टट जाता है, किसी भी प्रकार की कठिनाई होने पर उनकी कोई सहायता नहीं की जा सकती है। हमारे पहाडी क्षेत्रों में सिचाई के प्राकृतिक साधन बहुत है—–उनमें भी शासन की म्रोर से किसी प्रकार की कोई मदद नहीं दी गई। न हीं-कहीं तो ऐसा हमा है कि जो प्राक्त-तिक साधन थे, जो पहाडों से पानी झाता था, जिसको वे ग्रपने खेतों में ले जाते थे टेक्स वसूल कर रहा है। पहले भी उस पानी का प्रयोग होता था लेकिन झब वहां सीमेंट लगाकर सिंचाई का टैक्स बसुल किया जा रहा है । इस प्रकार शासन दूर्व्यवहार कर रहा है । यह भच्छी बात नहीं है। इसको मंत्री जी देखें।

हमारे पिछड़े हुए इलाकों में खेली के लिए खाद समय पर नहीं मिलती । इसी कारण वहां लोग रासायनिक खाद का इस्तेमाल नहीं कर पाते, वे गोबर खाद का इस्तेमाल कर भपना काम चलाते हैं। श्रीमन् भाप इस सम्बन्ध में सोचें झौर खाद की व्यवस्था समय पर करायें। जो कुछ भी बोती की तरक्की हुई है वह कागजों पर हुई है लेकिन असल में वहां खेती की तरककी आप नहीं देख सकते ।

श्रीमन जहां हमें खेतीं में सिबाई के लिए पानी चाहिए वहां हमारे यहां कई ऐसे गांव हैं जहां पर पीने के लिए पानी नहीं होता । सच्युजा

भारत जैसे गरीब मुल्क में स्टेनलेस स्टील गा इस्तेमाल हमें बर्तन बनाने में नहीं इस्तोमाल हमें बर्तन बनाने में नहीं इस्ता गाहिए । हम इसका इस्तेमाल केंस्रिकल्स इण्डस्ट्रीज सें मेडिकल् लाइन में, गरिपटल के इंस्ट्रूमेंट्स बनाने में कर सकते हैं । जो स्टेनलेस स्टील का प्रयोग साधारण बर्तन बनाने के काम में होता है इसको हमें बन्द करना चाहिए । जो हम्प्रारे अत्यावस्थक काम हैं उनमें इसका प्रयोग होना चाहिए और इसके लिए हमारे भारत में जितना स्टेनलेस स्टील का प्रोडक्शन होता है जिसमें काम चल सकता है । इसलिए मैं मंती महोदय से आग्रह कहंगा कि वे इसकी देखें ।

सभापति महोदय मैं मंती महोदय का ध्यान राऊरकेला स्टील प्लांट की तरफ दिलाना नाहता हूं । राऊरकेला स्टील प्लांट में मिस्दर ए० एस० अग्रवाल एक एक्जीक्युटिव आफिसर हैं । उनके वहां रहने से बहा के कर्मनारियों के अन्दर भाफा असन्तोष है। एस जेंसी के दौरा मुद्दोंने बहु ज्यादा एक्सै सि व ां किए हैं। इसके कारण से उ के खिलाफ ल.गों, में बहुत ज्यादा यसत प हैं । अरे खिलाफ इन्होंने प्रदर्शन किए हैं और उनके खिलाफ जे कर ध्रमए हैं । उन्हों खिलाफ सख्त एक्शन

ुखों इन कारखाना, में, चोरियां होती हैं उनकी तरफ भी आपका ध्यान जाना चाहिए 1 मुझे मालूम हैं कि केवल राऊर-केला जैसी फ़ैक्ट्री में प्रतिदिन एक लाख रुपए की चैसे होती है। उसी तरह दुर्गापुर में भी, केमोवेश इतने रुपए की म्बेरी प्रतिदिन होती होगी । इन चोरियों को रोकों की ज्यवस्था होनी चाहिए। जो दोषी व्यक्ति हैं उनके खिलफ़, यापको कार्यवाही करनी साहिए। और चोरियां आज से नहीं पिछले दो तीन साल से हो रही है। यह पुराना घंधा है जो चला आ रही है। जनता पार्टी तो अभी सत्ता में आई है। मैं चाहता हूं कि हमारो सरकार इस और ध्यान दे और इन चाडियों को रोकने के लिए कड़े कदम उठाए +

बिहार को प्रेम्न भी मैं उठाना चाहता हूं। वहां पर सिंह गुम जिले में लोहे के डिपाजिट्स सिले हैं। उनका एक्सप्लाय-देशन होना चाहिए। झगर ऐना किया गया तो मैं समझता हूं कि 62 परसेंट लोहा उ में निकलने की उम्मीद हो सकती है। इस लोहे को काम में लाया जा सकता है।

ग्रन्त में मैं कुछ सुझाव मंत्री महोदय 💳 की सेवा में रखना चाहता हूं। पहला मेरा सुझाव यह है कि एँच० एस० एल० को जन-हित में व्यावहारिक मूस्य नीति अपनानी चाहिए और जन साधारण के हितों को ध्यान में रखते हुए ग्रपनी मूल्य नीति निर्धारित करनी चाहिए। यह नीति मुनाफा कमाने की दृष्टि से निर्धारित नहीं की जानी चाहिए। मुनाफा कुमाने की कृष्टि से तो टादा मादि जो नम्यनियां है नही निर्धारित करती है त्रौर उन कम्प-नियों के झारा ही वड़े बड़े मुनाफे कमाए ज्यस्ते हैं । लेकिन एव० एस० एल०, को ऐसी मीति मधुनानी चाहिए जिससे मधिक से अधिक उपभोक्तुओं के हितों का संरक्षण न्हो सके सीर सस्ते मूल्य वर इनको -सामान दिया जा सके।

उत्पादन बढाना हमारा- उद्देश्य इस्ह्रीहा; चाहिए। उत्पादन बढाने के लिए यह सावश्यक है कि श्वमिकों का सहस्योग लिया जाए : जनको प्रस्कृति में भग्नीदार सी. बनाने की न्द्रपुतस्य के मानीदार सी. बनाने की न्द्रपुतस्य के नी-

[Shri Purna Sinha]

peaceful life. I would also submit that this amount of Rs. 32.0 crores would not be sufficient for this purpose.

Sir, most of the hon. Members are aware that the Congress Government has spent an amount of Rs. 54 °C crores for holding the A.I.C.C. session in Gauhati and for the coronation of Mr. Sanjay Gandhi. The State of Nagaland where tribal people living by jhum cultivation are not able to make their both ends meet has been made to spend Rs. 34 o lakhs for this glittering AICC session. When this session was held in Gauhati, we were put in jail and some more opposition Members of the State were also detained only, in view of the A.I.C.C. In order to see that the A.I.C.C. session was held with glittering pomp and show, about 15,000 beggers of Gauhati were rounded up, loaded in trucks and sent across the Brahmaputra River so that they may remain away from the view of the very important and august visitors attending the glittering session. After the session however, they returned to their original places, along with some hundreds more than increasing the beggar population of the city. If any money is given it is wasted by the Sarat Sihna ministry; unless it is dismissed the budget money will also be squandered away. He will ask for more money; If money is given for rural development or for some other useful purpose, it will be spent on inefficient administration. People have justly asked for removel of this Ministry.

I suggest that the Ministty of Agriculture should be asked to bring in the enactment about the Brahmaputra River Board by the next session fof Parliament so that at least by the next season work could be started. Here, there is some provision for dredgers. A lot of money was spent on the purchase of two dredgers for Brahmaputra. The House will be surprised to know that for nineteen months there was no driver to drive the dredgers and they were lying idle in the docks of Gauhati. Thus huge money is wasted. If dredging work is done diverting the course of Brahmaputra the flood waters would not do that much damage. Effective action must be taken. Stepmotherly treatment towards floods control problems in Assam will not do.

Some years ago when Pandit Nehru was, there, a section of the chauvinistic people of Assam pointed out the imbalance in that region and said ; If you could not remove regional imbalances from Assam, permit rus to cut as under and remain free or let us join hands with Burna. Such was the dangerous propensity then. That was because of the regional frustration. If we neglect the regions and donot try to remove regional imbalances, that is what happened in some parts of the region, 24 M.Ps. have come here from that region; they do not get a chance to speak in the House. They wait for three days after parliamentary Affairs Minister lists them to speak. Here is also regional imbalance. Nobody goes there; hardly any member from this House goes there, except one or two Ministers who had recently been to visit places in the Northeastern districts.

MR. CHAIRMAN : You need not comment on that.

SHRIPURAN SINHA : I was saying that there is a feeling of neglect among the hill people. Now what we do to those people who live in the slopes of the Hills? They cut down the trees, burn the jungle, clear the land and do a little digging and spred paddy seeds. They get a good yield in one crop; in the second they get a little less and since all the manure and other means are exhausted by that time in the third crop they do not get anything. Then they shift to some other area. Was there any agricultural programme during the last thirty years to bring home to the hill people the need to take to terrace cultivation at the foot of the hills so that there are no devastating floods by demanding the vegelation of the hills ?

The Agricultural Prices Commission had fixed the price of paddy at Rs. 74 a quintal and release price of rice at Rs. 162 per quintal. The difference in these two prices is so much that there is scopefor increasing the paddy price by at least Rs. 5 per quintal immediately without any other consideration and withour raising the release price of rice. Jute is another crop produced in Assam. The jute price is fixed at Rs. 135 or 141 per quintal. The price should be fixed at a remunerative level, as suggested by the hon. Members who spoke earlier, which may be Rs. 200/- per quintal.

Ninety per cent of the agriculturists are small farmers with small holdings such as two and a half or three acres. They are heavily indebted to Kabuliwalas, co-operatives, private money lenders and so on. I am speaking on behalf of the small farmers. There should be a moratorium on repayment of agricultural leans in Assam, in fact the whole of India for the matter of that at least for the coming ten years it should be made to operate, so that some incentive is given to the farmers and they could get debt relief and do some real work and devote themselves to more production of foodgrains and other commodities. As regards the ceiling laws, in Assam the government thought that 17 lakhs bights of land, that is 5 lakhs acres---(an acre in Assam is about 3.25 bights of land, were available. There was not so much waste land available for allotment to the landless people. What they did ? The tea labourers given a sort of document---allotment order. They were given some status as tenants. The Govern-ment declared under the 20-point economic programme that 17 lakh bights of land were distributed to the landless pessants whereas there was not so much of waste land acutally available in the state. It was a bluff. And, therefore, there is the demand for removal of the Government and to bring a new Government in the State slong with others.

The per capita income of agricultural people in India is Rs. 54 and in Assam we have calculated it—it has never exceeded Rs. 34. Therefore some rethinking is necessary in order to do agricultural planning for the rural population.

I have another suggestion to make. The small rivers can be harnessed at the foot of the hills and from there power can be generated. Three rivers way generate enough which together can produce one hundred megawatt. Thus small hydro-electric projects can be developed and this will aslo stop the rivers eroding the banks. I understand that such hydro-electric projects have been successfully carried out in China. There is no doubt as to why it cannot be carried out in India. I hope all my suggestions will be considered thy the hon. Minister.

न्नी पायस टिकीं (समीपुरदार) : सभापति महाशय, मैं मंत्री महोदय की दुष्टि कुछ विख्यों की घोर झार्कावत करता हूं । हमारे पूर्व सभी ने जो कुछ कहा है, वह सब सुनने के बाद मैं इस निष्कर्ष पर पहुंचा हूं कि मंती बहालय को यह कराना दिया जाये कि हमारी कुवि व्यवस्था में ही कुछ गलती है । यदि व्यवस्था-भूल रही तो उसमें जितना भी रुपया डाला जाय जीर जितनी भी मेहमत की जाये, जो लोग कुथि के काम में लगे हुए है, उनके लाभ के लिए वह नहीं होगा । Irrigation हम लोग देखते हैं कि हिन्दुस्तान बहुत उन्नति कर चुका है, दिल्ली बनी है, कलकत्ता

उम्रात कर चुका है, दिल्ली बनी है, कलकत्ता बना है भीर भी बहुत सी चीचें बनी हैं। लेकिन इ्रायि प्रधान देश इसको हम कहते झाये हैं भौर इुषि की बहुत सी बातें पूर्ववर्ती सरकार भी करती झाई है, प्रौर प्रापकी सरकार के बोल भी वही हैं कि हमारा इुषि प्रधान देश है, उसकी उन्नति होनी चाहिये, किन्तु वास्तब में देखा जाता है कि व्यवस्था में गलती है। ऐसी बहुत सी जमीनें जो हमारे हुषि के लायक हैं, वह इुष्वकों के हाथ में नहीं है। इृषि के मालिक दूसरे हैं, लेकिन जिनसे काम कराते हैं उन-के हाथ में सिर्फ काम का ग्रधिकार है, उपज के पाने का ग्रधिकार दूसरों के हाथ में है।

कृषक के मायने यहां पर रखे गये हैं कि वह झादमी निरसर होना चाहिये, उसको सीधा-सादा होना चाहिये ग्रीर उसको सब विषय में नासमझ होना चाहिये । किन्तु बास्तव में उन्हीं लोगों पर हिन्द्रस्तान की म्रर्थ-व्यवस्था निर्भर करती है । कल-कारखानों में काम करने वालों भौर दफ्तरों में ग्रफसरों तथा बाबुझों के यही लोग पालनहार हैं। उन्हीं की कमाई पर कलकत्ता, बम्बई ग्रीर ग्रन्थ बडे-बडे शहरों में, ग्रीर देहात में ब्लाकों में, झफ़सरों को नौकरी दी गई है। ब्लाक के एक बाबू ने मुझ से कहा कि मैं नहीं जानता हूं कि घान का पौधा कैसा होता है। ऐसे लोगों को देहातों भौर कृषकों की उन्नति के लिए ब्लाकों में भेजा जाता है। कृषकों से रुपया ऐंठना ही उनका धंधा होता है। क्रवकों की मदद करना तो वे जानते ही नहीं है। इसलिए मेरा कहना है कि ब्लाकों में कृषि के काम के लिए केवल कृषकों के लड़कों को ही रखना चाहिए, क्योंकि उन्हें जन्म से ही कृषि का ज्ञान होता है भीर इसलिए देहात की उसति उन्हीं से हो सकती है । जहर के बाबुओं से बेहात की उसति नहीं हैं। सकती Brance - Although the 10

[श्री पायस टिकीं]

हमारे देश में खमीन को लेकर एक खिलवाड़ चल रहा है। क्रूषकों को जमीन देने की बात कही जाती है, लेकिन जमीन उनको न मिल कर दूसरे लोगों को मिल जाती है।

यदि जनता सरकार सही रूप में क्रुथकों की भलाई करना चाहती है, तो हर ब्लाक में क्रुषि की उच्च शिक्षा की व्यवस्या करनी चाहिए जिसमें पशु-पालन मौर मुर्गी-पालन भी सम्मिलित हों ।

इषकों के बच्चों के लिए शिक्षा और दबा-दारू की व्यवस्था होनी चाहिए । सरकारी नौकरों के लिए तो सरकार ने दबा-दारू की व्यवस्था की है, लेकिन जहां तक इषकों का सम्बन्ध है, यदि कोई इषक डाक्टर के पास जाता है, तो डाक्टर पूछता है कि क्या खाकर झाये हो, जब बह कहता है कि कुछ नहीं खाया है, तो डाक्टर उससे ज्यादा फ़ीस मांगता है, और झगर वह नहीं दे सकता है, तो बह उससे सुर्गी मांगता है ।

वह प्रावस्पक है कि इपिकों के लिए शिक्षा, दबा-दारु मौर कपड़ों की, फी, व्यवस्था की जाय भीर उन्हें घर भी, बना कर दिय जायें। तभी हम इपकों को समान स्तर पर ला सकेंगे भौर उन्हें समान मर्यादा दे सकेंगे। धभी. तक इषकों के साथ प्रत्याय हुआ है। उन की कमाई को लूटा गया है भौर उन की मेहनत से दूसरे वर्ग खुशहाख हुए हैं। मंत्री महोदय को इस व्यवस्था में प्राम्गूल परिवर्तन करने के बारे में सोचना चाहिए।

इति की उलति मौर सियाई मावि के लिए जो रुपया खर्च किया जाता है, उस का फायदा इत्यकों को नहीं हो रहा है---वे तो ज्यादा सरीव होते जा रहे हैं। हमारे देश में जी 70 परसेंट सरीव लोग हैं, उन में सभी इत्यक हैं। इसारे देश में गरीबों की संख्या बढ़ती जा रही है, यह एक चिन्ता का विषय है ।

Irrightion

of Agriculture and

एक बात झौर कह कर मैं समाप्त करता हुं । यह बहुत महत्वपूर्ण विषय है। कृषकों की बात भी यह सभा ज्यादा सुनने के लिए तैयार नहीं है । इसलिए कि हम लोगों का समय निश्चित है। हम लोग बहुत म्रांकड़ नहीं बतला सकते हैं। हम कृषकों के लिए बोलते हैं भौर साधारण बात बोलते हैं तो हम को ग्रधिक समय ही नहीं मिलता । मेरा यही कहना है कि कृषकों को भी एक ही दर्जा दिया जाय झौर वैसा ही झादमी समझा जाय जैसा भौरों को समझा जाता है । जैसे कलकत्ता मद्रास भौर बम्बई के लिए परियोजनायें बनती 👫 ऐसे ही ब्लाक ब्लाक के लिए परियोजना बनाई जाय भौर जो भी परियोजना बनाई जाय ब्लाक वाइज उस में वहां की जनता से पूछ कर ही वहां **के इंजी**नियर वह परियोजना बनायें न कि शहरों में बैठकर वहां के लिए नहर ग्रादि की योजनायें बनायें जिन से कि लाभ के बदले हानि हो । यही कह कर मैं भपनी बात समाप्त करता हं।

SHRIK. T. KOSALRAM (Tircuhendur): Mr. Chairman, Sir, I rise to speak on the Demanda for Grants for the Ministry of Agriculture and Irrigation. I am going to confine myself only to irrigation.

On the subject of irrigation, India has a very large potential which few other countries possens. And this potential, if properly utilised with goodwill from althe states for the benefit of the people of India as a whole is capable of converting this country into a sucplus one net eally in respect of foodgrains, but in respect of commercial crops also. So, on this basis it seems some aix years back the Government of India had appointed an Irrigation Commission. The Commission had submitted its report in the year 1972. From that Report I want to read something about our Southern States. This is from pages 373 to 376 Volume II of the Irrigation Commission Report, 1972:

109 D.G., 1977-78-Min. ASADHA 11, 1899 (SAKA) of Agriculture and 110 Irritation

"There are 41 west-flowing rivers in Kereia with a total annual yield of 72,520 m.cu.m. as estimated by the Government of Kerala, that a surplus of 40,490 m.cu.m. of water will flow to the sca after meeting the irrigation, p wer and navigational requirements of Kerala State. Apart of this surplus can, in our opinion, be usefully diverted to bring relief to the scarcity areas of Tamil Nadu where there is no other source of irrigation. It must be kept in mind that, since the diversion of water to irrigate the scarcity districts will have to be drawn

from only the upper reaches of the rivers, the utilisable surplus will be only a part of the total surplus."

On the basis of this Report, the Tami Nadu Government has sent a report to the Government of India giving appreximately how much surplus water is there and how much the Tamil Nadu Government needs. I will read from this. Report as follows:

West flowing	rivers-	Possible	diversion	schemes
--------------	---------	----------	-----------	---------

SI. No.	Name of the Basin	Total catchment area sq. miles	Total run off in the basin TMC	Surplus in the basin TMC	Quantity that can be diver- ted to cast TMC	Ayacut benefitted Acres in lakhs	
1	2 	3	4	5	6	7.	8
	CHALIYAR BASIN						
ſ.	Pan Jiyar-Ponna- puzha-Moyar Scheme				14.0	1. 40	Coimbatore
2,	Cholathipuzha.	1085	185.00	- 159.3	3.0	0.30	Coimbators.
3.	Bangiha ila	J			0.5	0% C 5	C imbatore
		· .			17.5	1.75	
						-	

Chaplings Basis : Total run-off in the Basin 185 TMC and the surplus is 159.3 TMC. Siz, by using this, Colmbetore District can irrigate z. 75 latit acres.

[Shri K.T. Kosal ram]

In the Periyar Basin, the total run-off, is 378.2 TMC, and the surplus is 321 TMC. And we need only 10.00 T.M.C. By using it we can irrigate I lakh acres of land in Madurai and Ramanathapuram districts.

16 hrs.

In the Pambar basin, the total run-off is 22.2 TMC and the surplus water available is 190.5 TMC. We need only 26.0 TMC. By using it we can irrigate 2 60 acres in the Ramanathapuram district-which is an area having chronic drought c nditi ns-and in a part of the Tirunelveli district also. Originally this Pambar has been included in the first Plan. Unf rtunately in the 2nd Plan it was taken away.

There is one Achankoilarea river basin. Originally this area bel nged to Tamil Nadu. By mistake it was given to Kerala. Mr. Kamraj, ur revered leader wh`was Chief Ministr cf Tamil Nadu, himelf wrote to the H me Minister here about it. Achankoil river has 76.00 TMC run-off in the basin, and has got surplus of 62.9 TMC that this has been in Tamil Nadu, for which there were been in Tamil Nadu, f r which there were representations, we could utilise this sur-plus of 62.9 TMC in entirely. This can irrigate 6 lakhs acres of land. From here we need o TMC. The entire water here goes straightway into the sea. I have personally visited this place. I saw the river. No water is being utilized by my Kerala friends. If they utilize it, well and g od. If surplus is available, let them kindly give it to us. Through you, Sir, I appeal to my Kerals friends to help us. It will help the country also. There is a Kallada river basin with 76 TMC as the total run-off and the surplus there is 43.7 TMC. Similarly in the Avaces the total run-on and the surplus there is 43.7 TMC. Similarly in the Attinkal basin, the run-off is 52.10 TMC and the surplus is 42.2 TMC. Out of these two basins and the Karamana basin, we want only 15.0 TMC. We can irrigate 1.50 lakhs of acres of land in my constituted constituency.

This is a report prepared by the Go-vernment of Tamil Nadu. This report the best sent to the Government of India. On the basis of this report, the government have constituted a Committee consisting of the chief engineer of irrightion in the Government of India and of the chief of India, and of the chief egineers of irrigation in the Governments of Tamil Madu, Karnataka and Kerala in De-cember, 1976. In this connection I have got a letter from our hon. Prime Minister saying that the matter, has been referred to the Kerala government for

JULY 2, 1977 of Agriculture and Irrigation

them to give concurrence to the terms of reference for this Committee. For nearly 7 months since then, the matter is pending with the Government of Kerala.

The Irrigation Commission has re-The Irrigation Commission ass re-ported that such-and-such an amount of water is available. The Master Plan prepared by the Kerala government shows very clearly that such-and-such an amount of water is available. request the hon. Minister of Agriculture and Irrigation to use his good offices. I request the Prime Minister to help us. The Minister of Energy is also here. I have also written a letter to him. I would request all these hon. Ministers to use their good offices and see that the Government of India get the concurrence from the Kersia government. Such a step would be a major step in enabling the Tamil Nadu people to get the much needed water for irrigation.

The position of the Cauveri waters is very pitiable. The Kabini storage re-servoir is full with 19 TMC which in the part permitted the release of 15,000 cusecs per day for irrigation in Tamil Nadu. At the same time, the entire Tanjore is going dry because Karnataka is not releasing any water to Tamil Nadu. The normal leakage of 1500 cusecs per-day is keeping the Cauvery wet. This is a matter on which our Home Minister, Shri Charan Singh, gave an assurance in the Consultative Committee meeting three months back that he will personally intervene and see that Tamil Nadu gets adequate water. At present the entire water is kept in storage without being used by either Karnataka or Tamil Nadu. The Karnataka Government is deliberately preventing us from using the water by constructing a dam which is contrary to the Agreement and understanding with to the Agreement and understanding with the Government of India, even though we have every right to use it under both the 1892 and 1924 agreements, because we have got the riparian rights. Nobody can stop it. Government of India assist Tamil Nadu in emjoying this right.

AN. HON. MEMBER : Shri Krishnappa is here with you.

SHRI K. T. KOSALRAM : I am appealing to Shri Krishnappa also. Now water is being stored on one side for no use while on another side 16 lakh acres of land are going waste,

SHRI M. V. KRISHNAPPA (Chik-ballapur): If I become Chief Minister, I will allow it.

SHRI K. T. KOSALRAM : He can use his good offices with the Chief Minister.

The Government of India have sufficient powers to bring about a settlement between the States. Unless they do it, there is no point in their talking about national integration. They have to see that the Kerala water is given to the scarcity areas and the Cauveri water is released to the Taniore delta. Simi larly, the linking of Cauveri with Ganges should also be done. Otherwise, there is no point in talking of national integration, or a national water policy.

वी बन्दन सिंह (कैराना) : ग्रध्यक्ष महोदय, मैं कृषि मंत्री जी का घौर जनता पार्टी का धन्यवाद घदा करता हं कि हमारे जो घब कृषि मंती झाये हैं वे कृषि से ताल्लक रखने वाले मंत्री हैं। मैं इन मांगों पर बोलते हुए ग्रांकड़ों पर जाना तो मुनासिब नहीं समझता लेकिन मैं इतना जरूर कहना चाहता हूं कि चालीस साल पहले हमारे बुजुर्ग कहा करते थे----

> उत्तम खेती मध्यम बाण कठिन नौकरी भीख नावान।

वे खेती को उत्तम बताया करते ये भौर नौकरी को कठिन बताया करते थे । लेकिन झाज तो खेती करना पाप बन गया है भौर नौकरी करना पुष्य क्योंकि जितने हमारे हेड माफ दी डिपार्टमट्स हैं, जो भी हमारे मुल्क में बैठे हुए हैं उनका पता ही नहीं है कि खेती क्या चीप होती है । मैं आपको उदाहरण दं । डिस्ट्रिक्ट में डिस्ट्रिक्ट एग्रीकल्पर यफसर होते है । उनको यह पता नहीं होता कि जिसे में कितना गेहूं का रकवा है, किसना गजे का रकवा है । मैं मंजी जी से कहुंगा कि जरा उनकी जांच पडताल कराबी जाए कि व खेती के बारे में कितना जानते हैं । क्या उन्हें यह भी भता है कि भिने में कितनी उसर जमोन है, कितनी जमीन उपजाऊ है ? क्या उन्हें यह भी पता है कि फरबरी में कितना ईख बोया गया झौर जुन में कितना पदा हुआ ? मैं अर्ज करूंगा कि इस उत्तम चीज को पाप की तरफ़ जाने से रोकें।

ग्रब मैं लोन के बारे में बताता हूं। हमारे बैंक लोन देते हैं झाठ या नौ परसेंट पर, लेकिन कोम्राप्रेटिव बैंक्स या लेण्ड मोरगेज वैक्स से लोन मिलता है 17-18 परसेंट पर । मगर उनसे एक बोरा खाद का लोन पर लिया जाता है तो पांच बोरे लेने वाले के नाम चढा दिए जाते हैं मौर फिर बाद में पांच बोरे वसूल किए जाते हैं।

यही हालत बिजली की है। किसान को बिजली बहुत कम मिलती है लेकिन उसे 15 रुपये प्रति हार्स पावर हर महीने देना पड़ता है, जबकि वह बहत कम बिजली इस्तेमाल करता है । बिजली का दाम इतना और एक घंटे भी उसे विजली नहीं । इतना व्यय होने लगा कि कोई हिसाब हीं नहीं । एग्रिकलचरल इम्प्लेंमेंट्स को ही माप लें । 1950 में पावरिन ट्रैक्टर 7500 का माता था । 1956 में मैक्सी सोनारा ग्राया भौर उसकी कीमत 21000 हो गई । भाग साठ हजार का मा रहा है । ये सब चीजें हैं जिन की तरफ सरकार का ध्यान जाना चाहिए।

पिछली सरकार जाते----जाते एक भौर परेशानी हमारे लिए पैदा कर गई हे । कास्तकार भाषने यहां पर साल भर के लिए एक बंधुवा नौकर जिसको कहते हैं रज लिया करता था भौर उसको सौ रुपए महावार धौर बारह सौ रुपवे साम दे बिया करता था । यह उसके साथ रह कर निया करता था। एक एप्रीमेंट इसके बारे में यह कर लेता था।

145

[श्री चंदन सिंह]

उसको बंधुवा नौकर मान कर जाने वासी सरकार ने यह कानून पास कर दिया कि इनको काश्तकार अर्ववस्ती रखे हुए हैं इस वास्ते उनको मुक्त कर दिया । मसल में बंधुवा नौकर को नहीं था। मब वह नौकर भी नहीं रख पा रहा है। इसका नतीजा वह हो रहा है कि न उसको नौकर मिलता है झौर न ही मजदूर मिलता है झौर उसकी खेती वर-बाद हो रही है। टूटी फूटी खेती वह बुद ही कर रहा है। इस तरह के जो कानून हैं उन पर भी ग्रापको वि ार करना वादिये।

भूमि सुधारों को ही माप लें । स आ में नहीं माता है कि क्या इनसे प्राप्त होगा । कोई पक्की बाल तो होती नहीं है । अगर काश्तकार के पास दस एकड भूमि भी काग्त करने के लिए छोड़ दी जाए तो वह रोटेशन काश्त करेगा झौर खेती की उन्नति भी करेगा। लेकिन झाज तो उसको यह विश्वास नहीं रह गया है कि उसके पास जो जमीन है वह भी रह पाएगी या नहीं । धोबी का कुत्ता न घर का न घाट का वाली बात हो रही है। खेती हम कर रहे हैं ताकि में कुछ मिले लेकिन हर चीज मंहगी मिल रही है मौर जो उत्पादन हम करते हैं उसका दाम पूरा नहीं मिलता है मौर उसके ऊपर यह भूमि सुधार की तलवार हमेशा हमारी गर्दन पर लटकती रहती है । इतनी कम बमीन उसके बात नहीं होनी चाहिए कि कह नंतो हल चला सके और न हीं टक्टर ले सके । ये जो हुल्लड़वाजी वाले नारे हैं इनका भन्त होना चाहिए । इम्रोरे मरहम शास्त्री जी एक नारा हे गए ये जय जवान, जय किसान । जबान कुछ तो निपट गया बंगला देश की लड़ाई में और कुछ निपट गया परिवार मिबीजन में । रह गया कारतकार अ उसको मापने निपटा दिया लोन दे कर भौर भठारह प्रतिशत उससे सुद ले कर, हर चीज उसको महंगी देकर भीर जो वह पैदा करता है उसकी कीमत उसको कम दे कर । उसको धापने कह दिया कि वे ग्रपनी उपज की कीमत कम ले । मापन बड़ा माखासन दिया था कि 110 में माप उसका गेहं लेंगे। इसके साथ-साथ ग्रापने कहा था कि फटिलाइजर के भाव आप कम करेंगे । एग्निकलचरल इम्पैलेंमेंट्स के दाम आप के करेंगे । उसको म्रापने क्या दिया ? उसके लिए म्रापने क्या किया ? उसका गेहं 85 रुपए में बिकवा दिया । यह आपकी मेहरबानी है । किसी दूसरे को मैं क्या कहूं। 85 रुपए में भी कोई लेने को तैयार नहीं है । जो भाप लेते हैं उसको भी भाप सम्भाल कर नहीं रखते. हैं। वह मो खराब हो जाता है, सड़ जाता है । हमें भी मापने तबाह कर दिया है, सरकार भी तबाह होगी----

भी बतला साठे (मकोबा) : 110 में इन्होंने लिया भाषका ?

भी बच्चन सिंह : मापने लिया था थ्या? ग्रापने भी नहीं लिया । माज 85 रुपये ना भाव मेरे डिस्ट्रिस्ट में हैं।

अग्नी एम॰ सत्वनारायन रावः (करीस नगर): एम्योरेंस तो दिया झा कि 118 में लेगें।

की करना सिंह : मैं प्रार्थना करता हूं कि सरकार जो हमें इंडायरेस्ट देने जा रही है तीक परसेंट, वह डायरेस्ट देवे तो ज्यावा जन्छा होगा । इंडायरेस्ट का मतलव यह होना कि प्राप्का प्रक्रिकारी मेढ़ पर वाकर कहना हो जाएका बुवाई के समय जीव कहना होता काक्का करी, इतना देवा जीवी, इतना तीका

116

117 D.G., 1977-78-Min. ASADHA 11, 1899 (SAKA) of Agriculture and 118. Irrigation

बोग्रो, इतना पौध रखो झौर जब उसकी जेन में कुछ चला जाएगा तो सब ठीक हो जाएगा। फर्टिलाइजर पर छूट, इरींगेशन में छूट जो भी देना चाहते हैं डायरेक्ट दें। मेन रोड से एप्रोच रोड भ्राप लगा दें। काश्तकार को क्या चाहिये होता है ? खाद. खोद ग्रौर पानी । खाद का मतलब है मैन्योर, खोद का मतलब है जताई झौर खेत के लिए पानी। जताई तब हो सकती है जब भाप टैक्टर की कीमतें गिरा दें, डीजल पर कुछ राहत दे दें, उसके दाम गिरा दें, फर्टि-लाइजर के भाव गिरा दें, दूसरी चीजों के भाव गिरा दें। मिल वालों के दबाव में ग्राप न रहें। सरकार सबसिडी दे झौर राज्य सरकारों से भी कहे कि काश्तकारों को जो देना हो डायरेक्ट दें। तब तो कूछ फायदा हो सकता है बर्ना कुछ नहीं होगा। मगर माप मुल्क का भला चाहते हैं, लोगों का भला चाहते हैं तो जो इंडायरेक्ट माप देने जा रहे हैं, वह भ्राप डायरेक्ट दें (व्यवचान) जो उघर बैठे हए हैं उनका नाम लेंगे तो वे नाराज हो जायेंगे। इतने कागज उनके बारे में मेरे पास हैं।

भी एम० रामगोपाल रेड्डी: किसान की भलाई के बास्ते नहीं, देख की मलाई, के बास्ते. किसानों को सरकार को देता पड़ता है।

की वम्बन सिंह जम जवान माँर जम किसान का नारा कांग्रेस सरकार ने बहुत दिया, तो इससे काम नहीं चलेगा। इसी. तरह मोजना मापने. वड़ी सुन्दर जसाई, लेकिन हम तक उसका लाभ नहीं पहुंत्रता। घाप वेंचें कि रेवेन्यू मैनुदाल 1881 में बनी थो जिस में यह दिया हुमा है कि मगर घोला पड़ जादे, बहुती मा जावे तो छूट मिलेगी। लेकिन उसमें साब में यह भी लिब दिया कि मगर पटवारी भौर तहसीलदार लिबेगा कि 50 परसेंद से ज्यादा फसल का नुकलान हुमा है तो छुट मिलेगी। धौर देवना नुकसान पटवारी लिखता नहीं। इसी तरह से सिंपाई की मैनुग्रल 1881 में बनी, उस में लिखा है कि डिस्ट्रिब्यूटरी की पनसास साढ़े पार फीट चलेगी। ग्रव सैंड ग्रा जाने से वह डाई फीट भी नहीं चलती। लेकिन पेपर में दिखाया जाता है कि साढ़े चार फीट पानी चल रहा है। एक फायदा यह भी है कि एक कुलाब में 9 इंच पानी चढ़ा रहना चाहिए। लेकिन कुलाब ऊपर हैं ग्रीर पानी नीचे है जिसके कारप्य सिंचाई नहीं हो पाती। यह तरीका सद्दी होना चाहिये तभी जा कर खेती में: पैदावार बढ़ेगी।

हम नहीं चाहते कि झाप हमारा मेहूं 110 रु० पर ले, बल्कि जो हमारी लालव प्राचे उतने पैसे हमें वे वो । लेकिन साथ ही इसका मुक्कमल इंतजाम होना चाहिए कि किसान की जरूरत की चीजों ता माम मी बही कर दीजिए जो हमारे माच का माव बैदता है। यह नहीं होना चाहिए कि हचारा चाल तो सस्ते में लें, मौर जरूरत की चीजें हमें मंहगी कर दी जामें।

बस मुझे यहीं कहना है।

भी मेरिज प्रसाग (नालन्ता): समा-पति जी, मैं कृषि मंत्री डारा प्रस्तुत मांगों का समर्थन करता हूं। 70 प्रतिज्ञत लोग कृषि पर निर्भर करते हैं। लेकिन देश में जो 13 करोड़ बेकार झौर झर्छ-बेकार हैं उन में 80, 88 परसेंट लोग देहातों में रहते हैं जो खेती पर एक वार हे। इस समस्या का निदान के लिख खेती को सुधारना होगा झीर उसकी उन्नति करनी होगी। लेकिन झभी तक जो खेती झौर झिनाई के सम्बन्ध में बीकें की गई हैं उस से यह पता बलता है कि हमने रुपए बहुत खर्च किए हैं, लेकिन अड़- ्री बीरेंद्र प्रसाद] जमीन पर नहीं पहुंचे। कहां चले गए, मता नहीं चलता है।

मापने जैसे फ्लड कट्रोल बोर्ड बनाया, उन्होंने क्या काम किया? हमने देखा कि पिछले साल बिहार में जो बाढ़ ग्राई उस से दो करोड़ लोग प्रभावित हुए ग्रौर ग्ररबों रु० की खडी फसल नष्ट हो गई। बाढ़ भौर सुखा देश में कहीं न कहीं पर हर साल माता है। बाढ को रोकने के लिए दो प्रकार की योजनायें चलनी चाहिएं। एक ऐसी नदियां हैं जो दो राज्यों में बहती हैं, मौर कुछ एसी नदियां हैं जो एक ही राज्य के श्रन्दर बहती है। झभी तक जो योजनाएं बनी हैं वह पहले की बनी हैं। अगर कोई प्रभावी मंत्री हुन्ना या मेम्बर पार्लियामेंट हो गया तो वहां की योजना बन गई। मेरा सुझाब है कि जिस नदी के बारे में योजना बना करे, अगर वह नदी 100 मील लम्बी है, तो उसकी पूरी जांच पड़ताल कर के पूरी स्कीम बनाई जाए जिससे सब को फायदा हो। जो नदी जहां से शरू होती हैं ग्रौर जहां पर खत्म होती है, सब जगह_ जांच होनी चाहिए तभी पूरी स्कीम बनानी आहिए । छोटी योजना (बनाने से 10,20 गांवों को तो लाभ हो जाता है लेकिन इस से पूरा लाभ नहीं मिल पाता है।

विहार राज्य में पहाड़ी झौर बरसाती जिंदयां हैं। इनमें बरसात के दिनों में 4 महीने पानी माता है और इन्ही चार जहीनों में उसमें बाहु भी घा जाती है जिससे बहुत नुकसान होना है। घगर पहाड़ी इसाफे में जहां से नदी गुरू होती हैं, बहां रिजर्शयर बनाकर पानी इक्कठा किया जाए और जरूरत के समय इस्लेमाल किया जाए तो मज्छा

of Agriculture and 120 Irrigation.

हो । लेकिन कोई रिंजवॉयर नहीं बना है इससे होता क्या है कि पानी माता है मौर बहकर चला जाता है ।

एक सुझाव यह है कि देश में बहुत सी नदियों का जाल बिछा हुमा है। मगर इनको इंटर लिंक कर दिया जाय एक नदी को दूसरी से जोड़ विया जाए तो यह बहुत बड़ी योजना भी नहीं होगी और जो बाढ़ माती है उसको भी रोका जा सकता ह और दूसरा फायदा भी हो सकता है। हमारे यहां बिहार में सकरी लुंकाई 'पुनपुन' मुहाने, म्रादि नदियां हैं जिनमें 4, 5, 6 रोज के मंतर से पानी माता है। मगर ये नदियां एक दूसरे से इंटर लिंक हो जाती हैं तो जिस नदी में कम पानी हो, उसमें बाढ़ के पानी को बहाया जा सकता ह मीर बाढ़ से बचा जा सकता है। इस योजना पर भी सोचना चाहिए।

गंगा ग्रीर कावेरी नदी को मिलाने की बात हम बहत दिनों से सुन रहे हैं। पिछले कई वर्ष हुए, राव साहब ने इस योजना को रखा था, लेकिन पता नहीं यह कब पूरी होगी या यह इतिहास बनकर रह जाए कि योजना है। गंगा जहां से बुजरती है, मौर जहां पर गॉमयों में पानी सुब जाता है, वहां के लिए लिफ्ट इरिगेजन का प्रबन्ध किया जाना चाहिए ताकि उन इलाकों को पानी सिंबाई के लिए मिल सके। नदियों के वारे में जो प्रोजेक्ट्स बनाए जाते हैं, वह ही पड़े रहते हैं। बिहार में बहुत से प्रोजेक्ट्स हैं। कई स्कीमें 10 साल से पड़ी हैं लेकिन उन पर कोई कार्यवाही नहीं हो रही है। मैं बाहूंगा कि वै योजनाएं चालू होनी चाहिएं झौर उनके बारे में हमको सोजना बाहिए।

121 D.G., 1977-78-Min. ASADHA 11, 1899 (SAKA) of Agriculture and 122: Irritation

मापने ऐसे उन्नत बीज तो दिए हैं जो गॉमयों से भी उपज सकते है। उपजने लेकिन गॉमयों में उपजने वाली 90 फीसदी फसकें इनलिए खराब मौर बेकार हो गई कि उनको बिजली नहीं जिलती। या तो पावर को भी इरिगेशन मौर एग्रीकल्वर के साथ जोड़ना नाहिये ग्रीर मगर यह संभव नहीं है तो ऐसा को-माडिनेशन होना चाहिरे जिसमें कम-से-कम कृषि ग्रीर सिंचाई के लिए बिजली मिलती रहे। घहरों में तो लोग एयरकंडी शनर लगायें ग्रीर देहातों को विचली न दी जाये तो इससे नुकसान होता है मौर देश को काफी धकता लगता है।

हिन्दुस्तान के बहुत से हिस्मों में पहाड़ी इलाकों में लिफ्ट इरिग्रेजन से बोरिंग करते हैं। बिहार राज्य के पास एक भी डायमंड रिंग मधीन नहीं है। यहां पहाड़ी इलाके हैं जिनमें पानी काफी नीचे होता है। लेकिन डाइमंड रिंग मधीन के भ्रभाव में पानी नहीं निकाल सकते हैं। मेरा मंत्री जी से ग्रनुरोध है कि खासकर बिहार इलाके के लिए इस मधीन का प्रबन्ध करना चाहिए ताकि हम उससे पानी का काम ले सकें।

ऐसे ही कांग्रेग के शासन में प्रखंड स्तर पर नेधनलाइज्स बैंकों की शाखा खोली गई हैं। एक बैंक के मन्तर्गत 150, 175 गांव माते हैं, लेकिन वह बैंक प्रपने क्षेत्र में सिर्फ 5, 7 गांवों को लेता है, उन्होंने पूरे राज्य में ब्लाक लेवल पर ही बैंक खोले हैं, जो कि रोड के ग्राल-बगल के गांवों को ही ऋण देने का काम करते है। उनको हम रोड बैंक्स कह सकते हैं। वह और गांवों तक प्रपनी सुविधाएं देने को तैयार नहीं हैं। 5, 7 गांव से बेकी में काग करने का उनको घलिकार नहीं है। मेरा कहना यह है कि ब्लाक के जितने भी गांव पड़ते हैं, उन सब की इप्टण देने की व्यवस्था करनी चाहिए नहीं तो इनको बन्द कर देना चाहिए। जितना बे जमा करते रहे हैं, उस से ज्यादा खर्च उन के इस्टाब्लिशमेंट पर हो जाता है।

मैं सरकार को धन्यवाद देमा चाहता हूं कि उस के खेती और सिंचाई पर खर्च को बढ़ाया है और छोटे किसानों की तरफ विशेष घ्यान दिया है। लेकिन इस बात पर घ्यान देना पड़ेगा कि जो रुपया दिया जाता है, प्रफसरों की लापरवाही से बह खर्च नहीं हो पाता है, या उस का उपयोग सही रूप में नहीं होता है, और इस प्रकार देश की प्रगति रूक जाती है।

भी रवीन्द्र प्रसाप सिंह (मनेठी): सभापति महोदय, मैं प्रापका ग्राभारी हूं कि ग्राप ने मुझे बोलने का ग्रवसर दिया। मैं कुषि ग्रीर सिंचाई मंत्री के ग्रनुदानों की मांगों का समर्थन करने के लिए खड़ा हुमा हं।

मैं कृषि मंत्री को बधाई देना चाहता हूं कि माज पहली बार खेती की तरफ कुछ ध्यान दिया गया है मौर गांव तथा खेती को प्रधान बनाने की बात कही गई है। वैसे, गांधीजी पहले भी कहा करते थे कि गांवों को प्रधान बनाने से ही देश की उन्नति होगी । गांधी जी से मेरा तात्पर्य महात्मा गांधी से है, साठे साहब के गांधी जी से नहीं। जिस व्यक्ति ने देश को तबाह किया है, म्रगर उस को बीड़ो देर के लिए रोका गया, उस के जाने का प्रयोजन पूछा गया, तो साठे साहब को बैचनी हो गई ग्रीर उन्होंने ध्यानाक्वर्यन प्रस्ताब रख दिया। जब हम सोय जेल से 19 महीने रहे, जहां हमारे कई साथी भर गए, तब साठे साहव की ग्रात्मा कहां सो गई थी। वह उस वक्त भी तो लोक सभा के सदस्य थे। (व्यववान)

16,28 hrs.

[SHRI M.SATYANARAYAN RAO in the Chair]

भन्य लोगों की सरह किसानों की भी बुनियादी श्रावभ्यकतामें होती हैं । मैं गई-गुजरी सरकार से पूछना चाहता हूं कि क्या उस ने पिछले तीस साल में किसानों की किसी समस्या को हल किया। क्या किसानों के लिए भोजन की समुचित व्यवस्था हुई? किसान उत्तम भोजन पैदा करता है, लेकिन कुछ भाषिक पैसा पाने की इच्छा के—क्योंकि उसे जीवन-पापन की कई समस्याओं का समाधान करना पड़ता है,--वह उस को बाजार में बेचता है ग्रीर स्वयं मोटे ग्रन्न पर प्रथना बुजारा करता है।

इसी तरह तीस साल की हुकूमत में किसानों के लिए स्वास्थ्य का कोई प्रबन्ध नहीं हुग्रा। गांवों में दस बीस मील पर शायद कोई प्रस्पताल खुल गया हो। लेकिन मैं नहीं समझता कि गांवों में किसानों की सुविधा के लिए कोई प्रस्पताल खोले गए हैं, और ग्रगर खोले गए हैं, तो उन की दवाधों के बारे में जांच करने की प्रावश्यकता है।

जब तक हम किसानों को शिक्षित नहीं करेंगे, झौर शिक्षा की दिशा किसानो की तरफ़ नहीं ले चलेंगे तब तक देश का विकास ग्रौर प्रगति नहीं हो सकेगी। देहात में हर जगह शिक्षा संस्थायें भी खोलने की ग्रावश्यकता है। किसानों के रहने के लिए सरकार की तरफ़ से निवास की सी कोई सुविधा नहीं दी गई है।

वडे बडे कहरों में ऋण विये जाते हैं। इराउसिंग स्कीम चलायी आती है' लंकिन देहा- तों में किसानों के झियेन कोई म्हण विद्या जाता हैन नौई हाउसिंग स्कीव चकारी जानो हैं। जै सरकार से निवेदन कर्तमा कि किसावों के रहने के लिए कोई व्यवस्था अवध्य करवे की हुपा करें।

गण्डे की भी उन के लिए समस्या होती है। किसान सारी एई प्रपने खेतों में पैदा करता है लेकिन उस को कपड़ा गही दाम पर देने के लिए कोई समुचित व्यवस्था नही है। दुकानों पर जो काडा उसे सिलता है बहं ऊंचे दामों पर सिलता है। इसलिए कुठ ऐसी दूकानें खोली जायें जिन पर जो लोग धर्ट पैदा करते है उनको उचित पूल्य पर कपडा दिया जाये।

न्याय की व्यवस्था भी किसानों के लिये होनी चाहिये। न्याया पंचायतों को कुछ मधिक मधिकार दिय जाये गौर उन को म्रादेश दिया जाय कि लोगों को झब्छे से धरूछा न्याय दे।

किसानों के लिय कोई सुरक्षा की व्यवस्था भी नही है। जो रक्षक हैं वे मक्षक बन जाते हैं। कभी किसी किसान से नाराज हुए तो उस के घर में शराब की एक बोतल रख देों ग्रीर सौं पचास इपय उससे बसूल कर लेंगे या फिर उसे जेस मेज देनें।

80 प्रतिशत भादमी झाज खती सें लगा हुआ हैं, गंवों में रहता है और 60 प्रतिशत आप भी गंवों और खेती. से ही सरकार को होती है। लेकिन सरकार का खर्च आ तक का किसान पर कितना रहा है आह स्वंय जाहिर है। में झांकड़ों के पंतकर में नहीं पढना चाहता हूं। एक बार एक डिप्टी साहब से नेरी बात होने लगी। उन्होंने:

125 D.G., 1977-78-Min. ASADHA:11, 1899 (SAKA) of Agriculture and 186

कहा कि में शुरु शुरु में नायब तहसीलदार भर्ती हमा था। तहसीलदार साहब एक बार कहीं चल गये थे। टिडिडयों का एक दल उसी समय झा गया। मझसे पुछा गया कि कितनी टिडिडया आई. कितनी मारी गई ग्रीर वाकी किस दिशा में उड गई? कहने लगे कि मैं हैरत में पड गया ग्रीर परेशान हो गया । उस समय उन का कोई कमेंचारी था. वह ग्राया. उस ने कहा कि ग्राप क्यों परेशान हैं. मैं ग्रभी इस के आंकडें आप को देता हं। उस ने फर्जी झांकड़े बनायें झौर कहा कि इस पर दस्तखत कोजिये इतनी टिडिडया आई थी इतनी मारी गई और इतनी इधर की उड़ गयी उन को बिना जाने समझे उस पर दस्तखत करना पडा। वह कहने लगे कि मेरा दिल धक धक करने लगा कि कोई जांच हई तो क्या होगा? उस ने कहा कि ग्राप क्यों परेशान हो रहे हैं? कौन साबित कर सकता है कि कितनी टिडिया भाई और किछर को गई उन्होंने कहा कि हम ने लिख दिया कि पुरब को गई झौर झगर वह दक्षिण को चली गई तो क्या होगा ! उस ने कहा कि हम ने कोई उन को लगाम तो लगा नहें रखी है। एसे झागडे झाप के तैयार होते हैं। इस लिय झांकडें के चक्कर को मैं छोड देता हं।

में स्वय देहात का रहने वाला हूं ग्रीर मैने देखा है, ग्रीर शायद ग्राप ने भी देखा होगा यही देखकर शायद ध्री संजय गांधी को ग्रमेठी भेजा होगा कि ध्रमेती एक बहुत पिछड़ा इलाक हैं। व्हां के लोग टोड़े से प्रतोधन में, योड़े सट्रूबर्शनों सडकों ग्रीर स्कूमों के जाल ग्रीर पता नहीं कितने प्रकार महाजाल ग्राप के ये उन जालो के जवकर में ग्रा जायेंगे यहीं सोच कर ग्रापने उन को प्रेजा था। वह खुव चया जानते थे? पहुंचे कहने लगे कि गेह लगाओं, पेड़ बोगों और कहीं सरपत का पेड़ देख लिया तो कहने लगे कि गन्ने का पेड़ कितना प्रच्छा है। तो एक किसान के इलाके के ग्रन्दर जहां केवल खेती हो, दूसरा कोई धन्धा न होता हो, वहां एसे प्रति-निधि को ग्रापने भेजा जिसका खुलासा गाज सदन में किया, पूरे विश्व में हो रहा है भौर माज शायद ग्राप को ग्रफसोस के साथ ध्यानकर्षण प्रस्ताव उस के लिये लाना पड रहा है।

खेती के लिये में थोडी सी चीजें निवेदन करुंगा हमें खेत चाहिए और खतों के लिये यह जानकारी चाहिये कि मिटटी कैसी है। मिटटी की जानकारी के लिये उसका परीक्षण कराया जाना चाहिये खेतों पर भ्रधिकार चाहिये। कल तक की सरकार ग्राभी तक यह नहीं तय कर पाई थी कि क्या सीमा निर्धारित की जायगी किसान की जमीन के क्या ग्रधिकार उस को दिये जायेंगे। श्राज तक कोई भी सीमा नहीं निर्धारित हो सकी है। मैं कृषि मंत्री से निवेदन करुंगा कि इस के बारे में एक निशचित सीमा निर्धारित कर दें जिससे किसान को भी लगे कि हमारे पास इतनी जमीन रहेगी. हमें उसका उत्पादन करना है. उसको आगे बडाना है। यह स्थिति न रह कि हम यहां टयबबैल लगाये झौर कल को सरकार ग्राकर उस को छीन ले। में चाहंगा कि जो भी सीमा आप निर्धारित करना चाहे उस को निर्धारित कर दीजिये।

खेती के लिये बैल चाहिए, बैलों के लिये गोर्वधन चाहिये। प्रभी तक सरकार की नीति जो हत्या बन्द करते के पक्ष में नहीं रही। मैं चाहूगा कि गोषण पर पूर्ण रूप से प्रतिबंध लगाया जाये ग्रौर देश में गोबर का वर्धन होना चाहिय।

हमें बीज चायि। लेकिन सभी हमारे चन्द्र शेखर सिंह जी ने बतलाया भाष मी

of Agriculture and 128 Irrigation

बी रवी द्र प्रताप सिंह]

एक कृषि संस्थान है, उस की हालत क बारे कल श्री डी॰ एन॰ तिवारी जी भी बतला रहे थे, इस के पूर्व भी इस सदन में उस संस्थान के बारे में काफी चर्चा हो चुकी ट्रै। मैं किसी का नाम नहीं लेना चाहता हूं वैमे नाम लोगों से छिपा नहीं है। किस तरह से वहां 90 हजार रुपये के इनाम लोगों ने लिय गहूं भीर दूध दोनों को बराबर कर के दिखा दिया। इस तरफ ग्राप को ध्यान देना चाहिय।

हमें खेती के लिये पानी चाहिये । मैं अमेठी एरिया का रहने वाला हूं । श्रीमन संजय गांधी जैसे ही वहां पहुंचे कागज पर टयूव बैल के जाल बिछवा दिये गये । सब जब मैं वहां गया झौर इस बात का प्रयास किया कि कुछ टयूब बेल्ज खोले जाय तो मुझे कहते हैं सारा एरिया नहर का कमाण्ड एरिया घोषित हो चुका है । मैंने पूछा-नहर कितने दिनों में झायेगी इस प्रमन का उत्तर कोई भी देने को तैयार नहीं है । कहते हैं 5 माल तो लग ही सकते हैं । मैं नहीं समझ सकता--जब पांच साल नहर लाने में लग सकते हं तो टयूब बैल क्यों नहीं खोले जाते हैं पांच साल तक जो घाटा होगा, उस को कहां से पूरा किया जायगा ।

हमें खाद चाहिये लेकिन उस के लिये भी ऐसी वाते सुनने में माती हैं। कोई डायरेक्टर (प्रोडक्शन) है उन के खिलाफ 6-7 मुकदमें भ्रष्टाचार के चल रहे हैं, लेकिन माज भी वे प्रपनी जगह पर विद्यमान है। मैं कृषि मंत्री महोदय सें निवेदन करूगा कम सें कम जनता पार्टी की हुकूमत मैं जो ऐसे भ्रष्टाचारी मधिकारी हों, उन को एक मिनट भी कुर्सी पर नहीं बैठने देना चाहिये, क्योंकि कृषि भारत की मुख्य रीढ़ है, जो इस को भाषात पहुंचाता है, उस को एक क्षण भी बक्शना नहीं चाहिये।

किसान जो पैदा करता है उसका उचित मुल्य उसको मिलना चाहिये। मभी साठे साहब कुछ कटाक कर रहे थे-दाम के बारे से। हमारी सरकार ने 110 रुपया फिक्स किया है, जब कि म्रापकी हकुमत ने इतना कभी नहीं दिया । मेरा यह कहना है कि यह भी कम है. इसलिये कि जो सामान कृषि के लिये किसान को खरीदना पडता है. उस का दाम ग्रासमान को छू रहा है। इन दोनों के बीच जो दूरी है, उसको जब तक समेटा नहीं जायेगा, बटोरा नई; जाग्गा तब तक भ्रमीर ग्रीर गरीब के बीच की दूरी कभी दूर नहीं हो सकेगी। इसलिये में निवेदन करना चाहता हं कि किसानों की सुविधा के लिये जो सामान बाहर से खरीदा जाता है, उनके दामों को घटाया जाय । फर्टिलाइजर के दाम घटाये जायें. उपकरणों के दाम घटाथे जायें।

एक बात भौर निवेदन करना चाहता हूं कि किसानों को डीजल पम्प की बढ़ी भावम्यकता है लेकिन गांवों में डीजल पम्प नहीं है । इसी प्रकार खाद्य की भी कोई दुकान नहीं है । कार्तिक महीने में जिस समय किसान को खाद्य चाहिए होती थी उस समय वह कांग्रेसी सरकार की हकुमत से हाथ पर हाथ घरे बैठा होता था । हमने देखा है कि हजारों की संख्या में लोग खाद्य की दुकानों पर कतारें बनाये खड़े होते थे भौर धक्के खाते छे । इसलिए मैं भ्रापने इवि मंत्री जी से दिवेदन करूंगा कि व किसानों के लिए उचित समय पर खाद्य दिलाने की व्यवस्था करें । इतना ही कह कर मैं भ्रापको धन्यवाद देता हं।

SHRI SAMAR GUHA (Contai) : Mr. Chairman, Sir, originally I had no mind to participate in this debate, but I thought I should do so and draw the attention of the hon. Minister to the miscrable conditions prevailing in the Agricultural Research Institute under ICAR at present and about which I have also written to him. The Indian Council of Agricultural Research has under it 21 agricultural universities and 24 research laboratories. The Janata Government has pledged that to develop the economy of the whole country, and I would say that the key to it is held by the Indian Council of Agricultural Research, but unfortunstely, the conditions there are not as are expected of such an important research organisation.

After the self-immolistion of a very promising young scienitat, Dr. Shah of the Indian Council of Agricultural Research there was a debate for the whole day in the last Lok Sabha and so much compulsion and pressure was built up that the Government had to appoint a high-power Committee headed by Shri P. B. Gajendragadkar, a retired Chief Justice of India and with very eminent scientist as its members. Apart from Shri Gagendragadkar, the other members of this Committee were Prof. D. S. Kothari, Prof. B. D. Nag Cahudhri, Dr. H. N. Sethna, Dr. B. Venkatappiah and Prof. M. S. Kanungo. This Committee went into the various allegations that were made and the specific allegations made by Dr. Shah in his last letter. The Committee in its conclusion said that the allegation made by Dr. Shah in his last letter was very subsantially correct. The Committee said:

"In regard to the other allegations made by Dr. Shah in his letter, expressing his dis-satisfaction and resentment against the atmosphere prevailing in the Campus and several unworthy events taking place thereon, the Committee has come to the conclusion that the general nature of the complaints made by Dr. Shah is justified".

It is an extremely unfortunate thing that that Institute has become a subject of accusation of scientific dishonesty. I do not know whether any scientists or a scientific institution has been subjected to so much of criticism in the country, particularly by newspapers a very eminent scientific journal like Nature of London has also done that. I do rot want to burden the hon. Minister with all these papers.

THE MINISTER OF AGRI-CULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): I have these with me.

AKA) of Agriculture and 130 Irrigation

SHRI SAMAR GUHA : I would like to draw the attention of the hon. Minister to the fact that for the last several years, there has been so much criticism of the IGAR. An atmosphere of scientific dishonesty, innincerity and lack of scientific freedom, particularly the freedom in regrd to research has been prevailing in that organisation. The main reason was that the present Director General of that organisation has been accused of some kind of lack of scientific integrity. It is very unfortunate.

SHRI M. RAM GOPAL REDDY: Om shanti shanti.

SHRI SAMAR GUHA : I am also a student of science. It is not a pleasure for me to say all this, but if you care to see the findings of this report, you will know all about this.

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK); He is not interested. You go ahead.

SHRI SAMAR GUHA: The present Director General of the ICAR made s tail claim that he had discovered a particular kind of whest, Sarbati Sonara, in which there was an abnormal lysine content which is as equal as that in milk and on the basis of that, there was a lot of publicity not only over the Radio in our country but the world over and the Phillippine Magraysay Award was given to him which was worth about 10,000 dollars and also to an extent, his FRS Degree was also due to the claim made on the result of research. But, unfortunately, even according to the findings of this Committee, it was found that it was a claim that was not founded on the findings of scientific reseach and repetition of experiment that was claimed by the present Director General of ICAR. Not only that, he also claimed that he protein and lysine content are in very large quantities. That was also found to be not correct.

Then, that he made a very premature, I use the word, over-advertisement over the Radio and the press that some kind of a multiple cropping pattern has been developed on the basis of which about 17.5 million people could be provided employment. That was found not only a tall talk but absolutely an over-advertisement, unfounded and altogether wrong.

1109 LS-5

IShri Samar Guhal

Then, this gentleman about whom share was a lot of controversy came out with a statement that it was not he who which a statement that it was not ne who published the result but the Editor (f the F) d Industry Journal published the result of his findings in 1971 in re-lation to the Sarbati Sonara, but the Editor of the Journal himself came out with a statement that it was the present Director General himself who had given a copy of the first findings of the research on the basis of which it was published in that paper.

Not only so, this gentleman, in the ICAR Annual Report for 1972 that was placed on the floor of the House, sup-pressed many of the findings and re-commundations that were made in this report. The exact w reling is: "He sup-pressed the facts and simest in a dis-houst manner, a districted version, an incorrect version and incomplete version was not dured out allowed on the floor was pr duced and placed on the fiver of the House as the Annual Report."

Recently, in a statement he said that the claim of lysene content in the 'Sarbati Sonara', he did not make but that it was made to be published. It was published in 1971 and in 1977 he said that he did not really intend to get it so much of publicity as it received from the Press and also other scientific journals on the basis of which he got the Magaay-any Award and many other awards.

Many charges of authoritarianism and Many oharges of authoritarianism and as Laiready used the word, lack freedom in the ICAR Institute were levelled against him and the Gajendragadkar Committee's report has very substan-tially c roborated the allegations that have been made against the present Director General of that Organisation. They, here made cartain are wranede They have made certain rec mmendations and at least 27 important re-commendations and one amongst them is that the ICAR should be made a Department of the Government but that

MR. CHAIRMAN : The hon. Membor's time is up.

SHRI SAMAR GUHA : Only one or two minutes more I will take.

And that gentleman against whom there were so much of accussions like solutific dish-nesty, was made Secretary to the Government of India. Then, in regard to recruitment pulicy, it was said regard to recruitment putcy, it was and than it should be done through UPSC and that ICAR should not interfere in the matter of recruitment. But that re-gommendation was not implemented. There were also certain other recommendations male. About appointment of

of Amiculture and 148 Irrigation

scientists at top administrative posts, it was said that appointments should be made only f r a period of five years and after which they should revert back to after which they should rever back to their scientific research with but that was not given effect to. There are many other recommendations and I do not want to go into them in detail, but the report is there.

I only wanted to draw your attention, as I said earlier, that really in regard to ICAR which c ntrols 21 Agricultural Universities and 24 Agricultural Research Lab rate rise, unless you set right the whole objective, the spirit and the structure of administration as also the policy in regard to research work. I am afraid the pr jections if the Agricultural Ministry r the objective of the Agricul-tural Ministry that has been outlined in the Budget will be frustrated. I do not want to say anything m're. I saw the criticism which has been made in this country and outside too. The present Director General who has been appointed as Secretary also should have quit that organisation.

You should go through this report very carefully and the recommen-dation that has been made may also be seen. It may also be seen as to what extent the recommendation has been implemented. If it has not been implemented it is absolutely essential that it should be implemented for the development of the project and the agricultural ec nomy of our country.

SHRI-G. NARSIMHA REDDY (Adi-SHRI-G. NARSIMHA REDDY (Adi-labad): We all know that agriculture is the back bone of our Indian economy. The back[bone of agriculture is the small farmer in the villages. For the last thirty years every Government, every Member of Parliament, every Member of the Legislative Assembly in the State talked very high about agriculture. They claimed that they came from the rural areas Exprimetely. So the oper cent rural areas. Fortunately, 80 to 90 per cent representation is from the rural areas. In spite of that, for the last 30 years we could not make as much of progress as we should have done.

Sometimes the farmer in the village is forced to think whether it is a lip sympathy or they really want to improve the fate of agriculturists or the farmers in the villages.

I do not want to go into the details and figures. But one thing is very clear that there is a marked difference between the purchase price of the farmers of the commodifies that they purchas for agricultural purposes) and the sale price of his goods. Any economist would say that the farmer is at a loss. No doubt, he is at a loss; and further he has to bear the burden because the prices of the commodities of his daily use like clothes, shelter, are very high. He is not able to purchase them. I, therefore request the hon. Minister to remove the doubt from the mind of the Indian farmer that this Parliament or this Government is not serious to improve the fate of our Indian farmer. In this regard, I would suggest that a Commission should be set up to see how much is invested by the Indian farmer and after selling his goods how much he gets. This Government should be able to guarantee minimum profit to the small farmer. The economy of this country depends upon agriculture. If nothing is dene, we cannot improve the lot of the farmer.

We are thinking a lot about industrial production, we are producing so many things. I would like to ask this House, who is going to purchase these articles ? The Minister of Steel and Mines is here in the House. So far as I know our production of steel has reached a saturation point. Unless you find market ounside, the goods will not be sold off. The industries will have to be dosed down. This Government thould rise to the occasion. The position, of the farmer should be improved. Unless you bring improvement in agriculture, the ecohomy of this country cannot improve.

I do not wish to take much of the time of the House on the subject. But only one thing I would like to say and it is this. Whatever improvement the earlier Government has made on this agriculturral sector, one thing must be said that all our agriculturists must be really grateful and thinkful to our agricultural Sciencists. I do not wish to go into any controversial problems — there may be one or two there or there — but we have to give the credit to the scientists of agriculture in the country for what they have done. We all know that in Andhra Pradesh, it is due to the high-yielding varieties, that we could achieve so much of increased output in food. The Indian farmers are, thankful to the agricultural scientists for the progress they have made.

So far as irrigation is concerned it has been very well said by eminent economists shat Indian economy is nothing but a "Camble with the Monsoon".

We all know very well that nature is very kind to this country. Unfortunately we receive rainfall for a short period in the country and that is three or four months,

ARA) of Agriculture and 134 Irrigation

Instead of relling you about the quantity of rainfall that we receive, I would like to put it in another way. If we can preserve all the water which we get through monsoon from going into the sen, this country will be under forty feet of water. You can vary wellimagine what an enormous quantity of water this is. All that water is going into the sea. Only about four to five percent is being utilised now. It is a very unfortunate state of affairs that States quarrel on water in spite of knowing that much of water gois into the sea.

I come from Adilabad district of Andhra Pradesh. There is a pochampad project j the foundation stone was laid by late Shri Jawaharlal Nehru. The work could not progress due to disputes between Maharaahtra, Andhra and Madhya Pradesh. Although the problem was solved recently. I would like to remind you how much this country has lost within the last 10 or 15 years, due to this dispute. Who is responsible for this ? (An hon Member : Coagress government). Let us not drag eurselves into politics on this important insue ; mistakes might have been there ; we are not here to protect or safeguard any person who made mistakes whether he belonged to the Congress or the Janata party. The people are the sufferers ; the people will not tolerate such sthings. On issues like agriculture let us be united. We should see that agriculture improves and our economy also improves.

I wish to bring one thing to your notice in this connection. Even after the water dispute was solved the pochampad north canal project could not be started for want of green signal from the CWPC (Central Water and power Commission). How many months have we to wait ? I come from Adflabad district which has least area under irrigation in the State. I tell you the position which is obtaining there. We are not able to start the work. That is just because the greensignal has not come from them. Hven in respect of such small issues why should bottlenecks be there ? We should go into it with a heavy hand and we should see that such things are removed.

27 hes.

Sir, about the rural development, a friend of mine, I think he was from a tribal constituency, spoke and taid that the biggest problem is in regard to tribal to tribal villages-interior villages. Here, I would humbly put in a request for drinking water for the tribal villages. None of the tribal villages in the rural areas wants any road. The people do not even want terricot cloth ; they do not even want terricot cloth ; they do not even want connect. But, at least give them the drinking water. There are so many

[Shri G. Narsimha Reddy]

places, I would like to remind that where even today the collectors have got the priority list. I can tell about Andhra Pradesh. They call that as category One but, in Madhya Pradesh, they call them problem villages, But, for how many years, can you keep these as problem villages ? Can we not give them drinking water to all the villages at least ?

Sir, I wo ald like the hon. Minister to give a serious thought about the drinking water problem. Mysec and point is about the village development. When we come to rural development, whatever you may develop, unless you see that the reads in the villages are connected with the main roads, there cannot be any rural development. We have about 5,80,000 villages m this country. And each village has get on an average population of about 800 or sc. So, at least each village with a population of about 1,000 and above should be or mnected to the main road. Sir, there are so many villages which are not connected with the main roads. Heavy monscen last forfour months or so. You knew, Sir, our people are in the habit of living in their own way. In the olden days what happened was that if one area was cut off during rainy acason from the outside world, the people tried to dominate over the pour people, they tried to take all sorts of work from the poor people.

I would like to say that in the interest of agricultural development, if any produce is to find a way to the market, then you require road, and if you want to have irrigation and electricity, naturally your engineers have to reach there and they want roads. Unless they have the approach roads to the villages, how is this possible? Whatever the Government may do in the matter of rural development, that is not going to be of much use unless the villages have road communications.

So, the first and foremost thing is communication to the villages. I knowvery well, Sir, because I happened to be the Chairman of Zila Parishad. There are so many villages which, even today do not have the communication. They do not know what is happening in outside world. They do not even know whether they are independent or still they are under the British regime !

I would now come to my last point namely forests. I think here most of the Members have not touched this very important subject. I do not know how the hon. Members missed that. I would like to bring to the kind notice of the hon. Minister as to what is happening to cur forest:

of Agriculture and 136 Irrigation

Every year the forest is being felled indiscriminately. To day we have c_{im} to such a stage that the rainfail has c_{im} of own. I shall give you an example (f my own district, Adilabad. When there was 40% of the forest we used to receive i bout 60" of rainfall. Now, it has come down to 30% while the rainfall has also or me down to 30".

To day what happens is that the Forest Department of the Government in each State is only trying to pretect the so-called illegitimate and unlawful felling of trees in the forests. I would like to ask this House asto who is actually felling the foreat trees? It is neither the tribuls nor the villagers. Actually, a tribulin a village or a small villager has no thing to purchase even for constructing his own hur. Unfortunately, tody, a villager comot purchase cement or any other matorial for construction of his hut. But, when be stays in the village, should he not be allowed to fell some poles in the forest for construction of his hut and for using the grassfor a thatch and some firewood? The K-rest Department is not allowing him to do that. This is not the case in Andhra Pradeah alone. This is so even in regard to the tribal people, the poor people living in the villages of any State. So, this Go vernment should take a view that if a villager allowed to do so. Felling of trees for required poles and firewood in the forest should be allowed with ut payment. I would say categorically that it is the State Government through the Forest Department, which is responsible for the destruction of the forest indiscriminately because they want more revenue. Whenever they mant more revenue. Whenever they mant more conservators and D.F. O's. Thus there is competition among the officers. Ultimately they try to fell the maximum forest

Mr. Chairman, Sir, I maytell the He use that todaya stage has come when, if we orntinue in this manner for any ther fifty years the entire for restain the country will be wiped away and this or untry will turn into a Sahara desert. So, I would like to request the hon'ble Minister to set-up a commission which should look into this problem and make a reor mmendation as to the minimum percentage of foreats that a State must preserve. The State governments must also be made to preserve minimum forest and spend required money on afforestation so that

137 D.G., 1977-78-Min. ASADHA 11, 1899 (SAKA) of Agriculture and 138 Irrigation

बीवरी बलवीर सिंह (होशियारपुर) ! समापति महोदय, कृषि मंत्री को कृषक का बेटा होने के नाते म्बारकबाद देता ह कि इतीय भवन में पहली बार एक क्रथक का बेटा गद्दी पर बैठा है। वह किसान के मसले को ठीक ढंग से कर लेगा । किसान को दान की जरूरत नहीं है। मैंने कुछ लोगों की बातें यहां सनी हैं । किसान दान नहीं मांगता। जो चीचें पैदा करता है उस का पूरा दाम उसको मिले । सस्ता दैक्टर या बिजली, खाद मादि उसे सस्ती नहीं चाहिए । लेकिन जी पैदा करता है उसका पूरा मोल उसे मिले। पुरा मोल उसे मिल जाय तो उसे सबसिडी की जरूरत नहीं है, दान की जरूरत नहीं है। यह खेती का घंधा जम्रा नहीं बनना चाहिए। किसान पैदा करता है, उसे पता नहीं कि पैसा कितना मिलेगा । ये भाज बात करते हैं बाहर से रुई मंगाने की । तो याद है झाज से तीन साल पहले अवोहर और फाजिल्का की मंडियों में रुई जलाई गई थी ? उनकी पैसे नहीं मिले, उन्होंने उसको जला दिया था । आज कहते हैं कि हिन्दूस्तान में दई की कमी हो गई है। मुंगफली पंजाब के खन्ना झौर जगरांव की मंडियों में जलाई गई थी क्योंकि पैसे पूरे नहीं मिले । तो किसान को जो पैदा करता है उसका पूरा मोल दीजिये।

इतना बड़ा देश हुमारा है । कुदरत वे इसे मालामास कर रखा है । दरियाएं हैं तो उनका कोई हिसाब नहीं । लेकिन इन दरियाघों का पानी 30 साल में भी हम धपने खेलों के लिए इस्तेमास नहीं कर सके । धापस के झगड़े हल नहीं हुए । 70 से ठमर प्रोजक्ट ऐसे हैं जो एक स्टेट भौर दूसरी स्टेट के बीच झगड़े के कारण शुरू नहीं हो सके । 100 करोड़ बपया हमने पाकिस्तान को दिया कि राबी का पानी हिन्दुस्तान की घपनी विल्लियत है, इसमें पाकिस्तान का हिस्सा नहीं रहा । 100 करोड़ बपये के करीब हमने इसके लिए दिया भीर 1970 के पहले दिया ताकि 1970 से हम इस पामी के पूरे मालिक बन जाएंगे । यंजाब में उस समय प्रकाश सिंह बादल की सरकार थी उन्होंने सेंटल गवनैमेंट को लिखा कि यीम हैम की मंजुरी दें ताकि यह पानी जो आभी तक पाकिस्तान को जा रहा था जिसका पैसा हमने वे दिया है, अब इसका इस्तेमाल हम अपने लिए कर सकें। यहां से इंदिरा गांधी की सरकार ने जवाब दिया कि पैसा नहीं है सैंटर के पास । तो पंजाब की सरकार ने दोबारा लिख कर मेजा कि पैसे की फिक न करें, हम किसान के हर घर से पैसा कर्ज ले लेंगे, पैसे का इंतजाम हम खुद कर लेंगे, इंजीनियसे का इंतजाम भी हम खद कर लेंगे. माप हमें मंजुरी दें कि यह बांध हम बना लें। 70 से माज 77 हो गए। वह सरकार भी ८ट गई। थीम बैम झाज तक नहीं बनना शुरू हथा। कहां कागज रुके पडे हैं? मैं बरनाला साहब से कहुंगा कि इसको देखें। थीम बैम का सवाल पंजाब की जिन्दगी का सवाल है। यह बनना बहत जरूरी है। ये 70, प्रोजेक्ट भी बनने बहत जरूरी हैं। दरियाओं का मीठा पानी खेत को मिलने के बजाय समद्र के खारे पानी में मिलकर खारा हो जाय कितने बदकिस्मत हम लोग हैं। एक तरफ ईजराइल जिनके पास कोई दरिया नहीं है, पानी का साधन नहीं है. समद्र के खारे पानी को लेकर उन्होंने झपने मुल्क को रेगिस्तान से गुलजार बना दिया। ईजराइल ने हमें झाफर वी थी कि माप हमसे नो-हाऊ ले लीजिये, लेकिन हमने नहीं ली, इसलिए कि हमारे ग्ररब दोस्त हम से नाराज न हो जायें। हमने उस झाफर को ठकरा दिया। जब किसी चीज में सियासत मा जाती है तो उससे हमें बजाय फायदे के नुकसान पहुंचता है। मैं यह कहना चाहता तो हमें उससे फायदा उठाना पाहिये .4 उनके पास कोई साधन पानी का नहीं आ, उन्होंने समुद्र के पानी को मीठा बना कर

[बीमप्री बतारीर बिट] मपने चेन्नों में देवा युरू कर जिन- हते उनके तबनें से फानदा उठावा पालिका।

हमारा जो: दरिप्सवे सतकुत्राः है; उझः के प्रोजेन्ट को सब काम छोड़ कर पहले: पूस करना: साहिए । प्रपार हमारे तजनकः प्रोजेन्ट्स पूरे हो जाय तो फिर हमें. बाहर से न कोई भी जीज लाने की जरूरत. नहीं: पटेंबी ।

पंजाब सारे हिन्दुस्तान-को मक देता: है----मेरा सुझाव है किःपंजाब-के लोकों, को माप यू० पी० मौर बिहार में ले जा कर माबाद करें । ताकि उन को पका चले कि किसानी किस ढंग से होती-है।

हमारे यहां डिस्ट्रिक्ट एग्रीकल्पर माफि-सर्ज हैं--- उन की एक छोटी सी कहानी भाप को सुनाना बाहता हूं। मेरे मफने खेत में जहां गर्भ की पोने की खेती थी; - उस में कुछ बीमारी लग गई थी। डिस्ट्रिक्ट एग्रीकरूबर ग्राफिसर साहब मेरे खेत में पहुंचे झौर बोले कि यह कितने साल का है ? मैंने कहा---मैं भापसे इलाज नहीं करवाना चाहता हूं । उन्होंने गये? मैंने कहा-नाराजगी की बात नहीं है, माप को यही पता नहीं है कि यह एक साल के बाद होता ही नहीं है। तब एग्रीकल्चर माफिसर ने कहा-मेहरवानी करके जितनी देर में यहां होशियारपुर में लगा हुमा हूं उतनी देर यह बात किसी से न कहिए । जिन को माप खेतों में भोजते हैं उन को उस के बारे में कुछ भी पता नहीं है। मैं बरनाला साहब से ट्रेनिय देनी है तो उन्हें होशियारपुर मेजिये। बहा जार फसले लोग वैदा करते हैं धीर सन से ज्यादा पैदा करते हैं । झाप के

of Agriculture and IAO Irrigation

एपीक्क्क्स, माफिल्ल एसकः एसकः सि एप्रीक्क्वर वे पस्त कर कोई। है लेक्कि प्राक्तिबर वे पस्त कर कोई। है लेक्कि जब तक. उन. को प्रेक्टिक्वा. ट्रेक्टिन् नहीं, का प्राप्ती वह-ठीक से काम नहीं, कर. सकमें । किस्टों उन्होंने । पढ़ा सी, हैं उस. में बहुत कुछ- लिखा- है- लेकिक प्रेक्टिक्स बास बिलकुक नहीं, है । हमारे, जो फार्म्या बने हुए है उनमें मास-स्केक पर प्रोडक्शत. होती है उन को जाकर देखिए कि किसान किस ढंस से पैदा करता है, किस. ढंग से बीयता है ।

एक बात मौर कहूंगा- हम ने बहुत कोशिश की है- फटिलाईबर के बारे में----इस देश में भी पैदा कर रहे हैं मौ: बाहर से मंगाने की कोशिश भी हो रही है। लेकिन माप जरा यह देखिए कि यह कितका फाय्देशन्द है भौर कितना नुकसान दे हैं। मेरा यह कहना है कि यह हमारी: जमीन को बरम कर देशा एक बक्त ऐसा मायेगा कि हमारी जमीन रेकिलान बन जायेगी। हम इस के पीछे पागल हो रहे हैं। माज कोई बौर साधक बूंक्ने की जरूरत है---फीठलाइबर तो जभीन की ताकत को कम करता है। कहीं ऐसा न हो कि हमें मनाज के लिए फिर मौर किसी का मंह देखना पड़े।

141 D.G., 1977-75-Min. ASADRA 11, 1809 (SAKA) of Agriculture and 149 Irritation

उसका बेत मी वहा पर है तो हम लोक झाक्स में विल कर खोतों को इकट्ठा कर लोंगे । मेरा बेत उसके पास का जायेगा झीर उसका खेत मेरे पास का जायेगा । चक्कवंदी का लेक्टी प्रोलेक है इसको साप हटा हैं । सगर जा। उसे जारी रखते हैं तो दस साल के बाद क्व जारी रखते हैं तो दस साल के बाद क्व परिवार बढ़ेगा फिर जजील के बादन की नीवत झायंगी । फिर बेत के छोटे छोटे टुकड़े हों जायेंगे । जमीन की इकट्ठा करने के लिए गवर्नमेंट फीस न ले हुछ प्रीकालंस में ले । सगर लोक मपने माप बेत इक्टठ करेंगे तो कायदा रहेगा । वे खुद पानी का इंतजाम करेंने या ट्यूब-वेल लगायेंगे ।

एक मेरा कहना यह है कि फोरेस्ट के बजाय झाप बागवानी शुरु करें । इससे झापको जंगलात जैसी हिफाज्स की जरूरत नहीं पड़ेगी । मेरे होशियारपुर गुरदासपुर रोपड़ के इलाकों में जंगलात लगाने के बजाय बागवानी करनी शुरु कर दें उससे सापको झामदनी जी होणी । जोन खुद उसमें पानी देंगे । हिफाजत जी कोफ खुद करेंगे । झगर विश्वी के बाग कें जाम का दरखत है तो वह उसकी हिफ्ज-जत खुद करेंगा । किसी को देड़ काठने नहीं देगा । जो बाव खरीबने वाला है वह खुद हिफाजत करेगा।

अन्त में दो-तीन सुमाव दे कर समापत करता हूं। एक तो यह है कि जो कास्त की जवीच है उसको बेल्प टेक्स के सब्दर न लाएं। दूसरे जितनी बपैर कास्त के जवीन दड़ी है उके कास्त के नीचे सायें। इबसे बोनों को कास्त के नीचे सायें। इबसे बोनों को नाम मिलेगा कीर बेकाकी जी नज होकी। जिस इसाकों के जनी नहीं है उनके पानी का इंतजाम करें । पाई ट्रयूबवेन जन्म कर पाली का इंतजाम करें । इसके सारे देख में प्रनाज ज्याया बैचा होना मनेर बापको बाहर ते। प्रवाज नहीं मंचान्स परंगा ।

भी मौरी संबद राय (माखीपुर) : मान्यवर पिछले दिनों जब साझरण बनट. पर बहस हो रही थी तो मैंने एक संकेत दिपा था कि भिछले तीश वर्षों में जो वोजवायें बनीं उनवें छोटे किसान के लिए कुछ नहीं किया गया। मैं विधान मंडल्सें के नाध्यम से की पिछले कई वर्षों से वही कहत्ता था रहा हूं कि हमारे देय के 50 कीसदी निकान की हालत सुधारने की तरफ बहुत कय ध्यान दिया यया है।

मान्यवर में ऐसा नहीं मानता ह कि जिस बात की हमें जानकारी न हो उसके लिए हम बाहर की तरफ न देखें। मैं यह मानता हं कि हमें बाहर की तरफ़ देखना चाहिए । 1956 में केन्द्रीय सरकार ने चीन में एक डेली-गेशन भेजा था कि वह यह जाने कि हमारे देश की खेती में धौर चीन की खेती में क्या समता है । जागान में हमारी तरह छोटे खेत हैं ताइवान पूर्वी द्वीप समुह मादि में हमारी तरह छोटे छोटे फामिग्ज हैं । हमारे देश में 85 परसेंट किसानों के पास छोटे खेत हैं। उनके सम्बन्ध में कोई बोजना हमारे देश में भाज तक नहीं बनी है। मंत्री महोदयः भी एग्रीकलचरिस्ट हैं और पंजाब से आते हैं। वह गांव के रहने वाले हैं। पंजाब की भी यह हामल होनी; हमारे यहां गांव में चार पांच किसान ऐसे होते हैं विन के पास ट्रेन्टर होते हैं । 18 एकड के जिन के पास खेत होते हैं, उनके वास्ते, हेक्टर की पूरे समय के लिए जरूरत नहीं: होडी, है । आने बास्ते जरूरत होती है

of Agriculture and Irrigation

[थी गौरी बंगर राय

णिन्होंने पचास सौ एकड़ जमीन कुक्ते भौर गम्रे के नाम से भपने पास रखी हुई है। 18 एकड़ वाला किसान जो टूँक्टर रखता है वह छोटे डिस्सान का म्रोषण करने के लिए रखता है। वह उसको किराये पर उसको देता है झौर मुनाफा करता है।

कथि नियोजन पर सरकार को चाहिए कि वह फिर से विचार करे। देश में 85 प्रतिशत छोटे किसान जो है उनके लिए योजना बननी चाहिए । तीस एकड बाला किसान ट्यूबवैल नहीं लगा सकता है। ग्राज हमारे टैक्नीशियन सस्ती चीजें बना सकते हैं । तीन एकड वाले किसान के लिए बडे दैक्टर की जरूरत नहीं होती है । उसके लिए तो इतनी कीमत का टुँक्टर बनना चाहिए जो वह खरीद सके। जितदा कर्जा लेने की उसकी हैसियत है वह ले कर वह उसको खरीद सके । जिस ट्रैक्टर की कल्पना भारत में है, रूस का हो, , झमरीका का हो, पालिश हो सस टैक्टर को खरीदने की हैसियत पांच एकड़ वाला किसान नहीं रखता है। हमारा द्ष्टिकोण इस मामले में न ससाजवादी हो तो झौर कोई वादी भौर न सामन्तवादी बल्कि हमारा दुष्टि-कोण यथार्थवादी होना चाहिए । देश के 85 परसेंट किसानों का भला करने का होना चाहिए । में फिर से कहता हूं कि मैं इस बात को नहीं मानता हुं कि पिछले लोगों का दिमाग उधर नहीं गया । लेकिन जो गलतियां वे करते रहे हैं वे धापको नहीं करनी चाहिएं ।

विकास की प्रक्रिया को भागको गांवों की तरफ के जाना चाहिए । जो बहां ओटी जोत बाला है मगर उसकी इडवि व्यवस्था की म्रोर देवें तो पता मनेगा

कि बहु जापान मादि देशों में जो छोटे किसान हैं उन से बहुत पिछड़ा हुआ है। जापान सें चालीस परसेंट छोटे किसान हैं। हम से भी वे छोटे हैं। बहां पर ऐसे भी किसान हैं जिन के पास माधा हैक्टर से भी कम जमीन है। उन्होंने सोचा कि इसको मैकेनाइज करने की जरूरत है, यंत्रीकरण बनाने की जरूरत है। छोटे किसानों के लिए जापान ने सब प्रकार की सबसिडी दी । सब से विचित्र बात यह है कि दूनिया में कहीं ऐसा नहीं हुआ कि दितीय महायुद्ध में जब इनफ्लेशन हो रहा था तो उसके बावजुद छोटे किसान की जमीन पर टैक्स का बोझ उसने कम किया भौर इसलिए किया ताकि उनके देश की इकोनोमी को शक्ति मिले । इससे मस्सी परसेंट लोगों की स्थिति ग्रच्छी हो गई । उनकी ग्रर्थ व्यवस्था ठीक होने के बाद उन्होंने वहां वोकेशनल एजुकेशन को कम्पलसरी किया, प्राइमरी एज्केशन को कम्पलसरी किया, कुषि की एजुकेशन को कम्पलसरी किया।

यह कहा जाता है कि खाद से खेत बराब होता है । चीन में 1952 में प्रस्सी परसेंट गांवों में खाद का इस्तेमाल किया भौर उसके बहत भच्छे नतीजे निकले । खाद सें खेत खराब होगा यह पुराना दुष्टिकोण है । जमाना बदल गया 8ै । मधिक से मधिक फटिलाइजर कंज्यम करने वाले जापान ने चावल पैदा करके एक रिकाई स्थापित किया है. वहां के लोगों में रिकार्ड कायम किया है दुनिया में । ताइबान छोटा सा देश है जिस का ताइचुंग भाज भी हमारे देज में तूफान मबाए हुए है। वहां पर जिस तरह से खेती होती है उससे इनें सबक लेना चाहिए । इवि उत्पादन के लिए चीन, ताइबान, जापान में जो कुछ किया गया है वह हमें भी करना चाहिए।

145 D.G., 1977-78-Min. ASADHA 11, 1899 (SAKA) of Agriculture and 146 Irrigation

उन्होंने मिनियम स्पोर्ट प्राइस किसान को बी है तब यह काम चला है। यहां भी झापको यह करना चाहिए । घाप खयाल रखें कि किसान चाटे में न रहे । उसको प्रेरणादायक यूल्य मिलना चाहिए, प्रोस्सा-हन यूल्य मिलना चाहिए, इसेंटिव प्राइस मिलनी चाहिए, रिम्युनरेटिव प्राइस मिलनी चाहिए ताकि वह उससे पीछे न हटे, परेशान हो कर काम को छोड़ न दे ।

चीन में कोमोप्रेटिव फार्मिगं है, बहुत सा ऊपर का रेजीमेंटेंगन है । हमारे यहां बह चीज नहीं है । उसके बावजूद हम उससे सबक सीख सकते है । प्राज चीन ने भी सबसिडाइच किया है छोटे किसान को, मार्किट को राशन-लाइच किया है । चीन, जापान मादि ने हमेशा खयाल रखा है कि एग्रिकलचरल लेवर भीर इंडस्ट्रियल लेबर दोनों की तनख्वाह प्रतिदिन की बराबर हो । जब तक माप यहां पर फर्क रखेंगे बात नहीं बन सकेगी ।

छोटे किसानों के मामले को झलग से देखा जाए । हम ग्रन्थ देशों से सबक लें। जहां हमारी तरह से धनी झाबादी है, जहां सीमित भूमि है, हमारी तरह जहां छोटे खेत हैं उन से सबक ले कर योजना को किर से बनाने की मोर उनको नया रूप देने की झाज जरूरत है। जिन किसानों की बात इस सदन में झाती रही है वह बड़े किसान हैं। मुझे कोई शिकाायत नहीं है । लेकिन कल्पना नहीं जाती है उन पांच एकड़ के किसानों के लिए जिवके कल्याण के लिए हम बात करते हैं। मैं कहना चाहता हूं कि बिना अलग से पिछड़े हुए लोगों की कोई योजना बनाये भी धगर छोटे किसानों की योजना बने तो उस से सारे देश की प्रय-म्यवस्वा में उत्पान होगा ।

बड़ा भ्रम है, हमारी जनता पार्टी की तरफ़ से कुछ बात कही जाती है- और कुछ उधर से आलोचना होती है मौचोगी-करण के बारे में । छोटे किसानों की खेती की तरक्की अगर करनी है तो उनकी मावस्यकताओं के मनुसार यंत बनाने के लिए हमें उद्योग स्थापित करने होंगे । हमारे झौद्योगीकरण को उसके साथ होना पडेगा उसका तालमेल बैठाना पडेगा, वरना कोई बात नहीं बन सकती। हमारा भौद्योगीकरण किसानों की पैदाबार भीर उन की मावश्यकतानसार प्रगति करे तभी देश का कल्याण हो सकता है। इसलिए यह झावश्यक है कि छोटे किसानों के लिए मलग से पुनर्विचार करें, भौर भगर भावस्यकता हो तो पूर्वी द्वीप समह के जापान , तायवान झौर चीन देशों में जहां छोटे खेतों में लोग खेती करते हैं, उन से हम सबक लें भौर हमारे जो प्रगति के कार्यक्रम हैं उसका लाभ छोटे किसानों को मिल सके, ऐसा हमको कार्यंकम के कर चलना होगा । भाज छोटे किसान के पास श्रम है, खेत है, लेकिन वह उस को मेकेनाइण्ड नहीं कर सकता ।

भव मैं एक घौर बात की तरफ इवि मंती जी का ध्यान दिलाना वाहता हूं। गन्ने की खेती मपने देश में बहुत होती है। मैं उत्तर प्रदेश से माता हूं, उत्तर प्रदेश भीर बिहार में गन्ना बहुत होता है। गन्ने की बात मैं कहना वाहता हूं कि उत्तर प्रदेश मौर बिहार के किसानों को भाप बहुत ज्यादा कीमत न दिलायें, लेकिन जो महाराष्ट्र घौर कर्नाटक में किसानों को गन्ने का दाम मिसता है वही दिला वें। देश में जितनी गन्ने की बेती होती हैं उसके प्राप्ते प्ररिया में उत्तर प्रदेश हमारे वहा का है। लेकिन हमारी पैरावार कम है, सीवकल से 100 क्विंटल का ऐवरेज हमारे वहा का है। बीर कीवत ह्वार 147

वी गौरी मंकर राय]

D.G., 1977-78-Min.

यहां 12 रू, जब कि महाराष्ट्र में 18 र०.। जायते हैं क्यों ? क्योंकि बहां पर कोम्रापरेटिव फ़ीकटी ज हैं और इसारे यहां प्राइवेट सैक्टर. है। प्राइनेट सैक्टर 12 रु० देता है आरोर को आसपरेटिव फ़ैक्टी 18 २० देती है। में यह नहीं कहता कि पिछले 10 वर्ष सें जिस राष्टीयकरण की गाया गायी जाली रही है वह गायी जाये क्योंकि इस से मिलों को बहुत अति हई है। उत्तर प्रदेश मौर बिहार में इतना गन्ना किसान बोता है लेकिन उसको डेवलप करने के लिए एक पैसा नहीं खर्च किया गया। झाज भी मील्ड उसकी वही है। क्यों नहीं सरकार प्रयास करती है ? प्रयोग होता है तो यहां भी पैदावार हो जाती है. मेरा मतसब किसी फार्म या विश्वविद्यालय में प्रयोग होता है भौर वहां यील्ड बढ जाती है तो क्यों नहीं सरकार प्रयास करती है कि इतने बडे इलाके में भी बही यौल्ड हो भौर वही कीमत दिलायी जाये जो महाराष्ट में मिल रही है।

झमारे यहां खांडसारी का उद्योग है। चीनी मिल मालिक उत्तर प्रदेश झौर बिहार की राजनीति को संचालित करता रहा है। जनर मैंगनेट संचालित राजनीति 1952 से लेकर बाज तक रही है, पिछले चुनाब को छोड़कर । मैं किसी पर मारोप नहीं लगाना चाहता, मैं कांग्रेस में रह चुका हं स्वयं इसलिए जानता हं कि शुमर मैगनेटस के पैसे से चुनाव लड़ें जाते थे झौर वह राजनीति को संचालति करते थे। इस इमरजेसी में खांडसारी वालों पर टैक्स बढवाकर उस उद्योग को चौपट करा दिया। पश्चिमी उत्तर प्रदेश में खांबसारी झौर चीनी मिल मालिकों की प्रतियोगिता होसी है। एहिननी उत्तर प्रदेश में किसान को बलो का राज मधिक मिलता है धौर पूर्वी उत्तर प्रदेश में कम । कार्येक वहां खांडवाची का उसोन बहुत होता है धीर वह मधिक

of Agriculture and 148 Irrigation

दाम किसान को गन्ने का देते हैं इसलिए बांडसारी वालों की वजह से बीनी जिस मालिको को भी दाम प्रधिक देना बहता था । दोनों उद्योगों में कम्पीटीशन चलता हैं। इसलिए सरकार ने चीनी मिल मालिकों के कहने पर खाडसारी वालों पर डंडा चलाया ताकि खांडसारी वाले मिलों के मुकाबले में न खड़े हो सक । नतीजा यह हमा कि किसानों को भपने गले का दाम सही नहीं मिला । इस प्रकार गल्ते की खेली का विकास करने का प्रयास नहीं किया गया झौर उचित मूल्य दिलाने का प्रयास नहीं किया गया तो गन्ने का किसान हतोत्साहित हो जाता है। पिछले वर्ष गन्ने का किसान लुटा गया । चीनी की दो तरह की कीमत न हो झौर बाजार में गलत ग्रांकडे देकर पैनिक न पैदा किया जाये आभी क्या होता है कि झंठे मांकडे हमारे यहां गन्ने की पैदावार के दिये जाते हैं 🛊

विशेष तौर से उत्तर में गल्ता इतना पैदा होता कि कहा जाता है कि मिलों में दे दिया गया है, बाकी जो बचता है, उसके बारे में मांकडों में दे दिया जाता है कि गुड बन जाता है। लेकिन उसका न सबत हे और न स्टेटिस्टिक्स हैं। मैं सरकार से कहना चाहता हुं कि इन सारी बातों को भ्रसलियत से जोड़े । गन्ना किसानों को उचित मूल्य दिलाने का प्रयास करे । सुगद मिल मालिकों को सरकार को मजबुद करना बाहिये कि वे किसान के गले को बबलप करने के लिए प्रमास करें। बहां 25 लाख एकड में गला बोया जाता है और इसमें 25 लाख परिवार लगे हए हैं। फ्रयल यह करना चाहिये कि उनका कल्पाण हो ।

इतना में जरूर कडूना चाहता हूं कि इस देख सें गंगा, ययुना, दिमालय सौर दूसरे को प्राइतिक सामन हैं, उनका ज्य-बोग करने में हम प्रसम्ब रहे हैं। प्रवड़ इनको उर्थित तरीके से न बांधा, संवासित नहीं किमा गया तो हम हुछ नहीं कर सकते हैं।

भर्मी हमारे पहले एक निज बोल रहे थे, उन्होंने जोर दिया कि खोती के लिए इन्फ़ा स्ट्रक्चर की जरूरत है। मैं कहना वाहता हूं कि उसके पूर्व गांव में सड़क नहीं होगी, बाटर लागिंग, पानी की बाधा होती है, उनको नहीं हटाया गया, गांव में पहुंचने के लिए सड़क नहीं बनायें, तो खेली को तरककी नहीं होगी। सभी कहा गया कि होशियारपुर में जायें तो समझेंगे, मेरा कहना है कि होशियारपुर या शिकारपुर जाने की जरूरत नहीं है। पानी का साधन हो, सड़क हो, पहुंचने के लिए बराबर व्यवस्था हो ग्रीर मैकेनाइज हो सके तो सब काम हो सकता है। गंगा सैचुरी से प्राती है, लेकिन ऐसे पिछड़े इलाके हैं जिन्होंने बिजसी देखी नहीं है।

मैं कहना चाहता हूं कि देग में खेती पर जो मधिक प्राथमिकता देने का सरकार ने बचन दिया है उसको निमाने के लिए प्रभी तक वैज्ञानिक वुष्टिकोण से प्रयास नहीं हुमा, मधिक से मधिक पानी गांवों में पहुंचाने का प्रयास नहीं हुमा है इसलिए सरकार इाच नियोजन पर पुनर्विचार करके जलवे का प्रयास करे तभी देग तरक्की कर सकता है।

SHRI SONU SINGH PATIL. (Erindal) : Mr. Chairman, Sir, I rise to support the deminds for grants of the Ministry of Agriculture.

I have to make two observations. First of all, I um on teh point of restructuring or resrg. aling this Aglicalture. Ministry. Though this Ministry has got as many as six important subjects, yet the production of fertilizer and its distribution and the several conneadity corporations like cotton, jute and several Boards like tes, coffee, rubber, explanome, tobacto etc. are not within the purview of the

AKA) of Apriculture and 150 Irrigation

Ministry of Agriculture. Similarly, the export and import of agricultural products do not come under the Ministry and that is why the country is facing certain difficult problems. Where the essential goods should not have been exported, they are exported and where agricultural products like cotton and jute should not have been imported, they are imported. So, this creates a sort of imbalance and we are facing a very difficult situation as far as price is concerned. So, my first suggestion is that the Ministry should be reorgunised and as a result of that production of fertilizers etc. should come within the purview of the Ministry of Agriculture.

Sir, the agaicultural segment always received a step-motherly treatment at the hind; of the previous Government and it is the misfortune of this country that a sector which provides nearly half of the national income is allotted only 30 4 per cent. out of the budget provi-sions. Sir, are we considering agriculture as the major industry or the key industry of this country or not? Our misfortune is that our planning in the past was wrong and our policies as regards agriculture were misdirected or misconceived. This has resulted in an economy where the rich became richer and the poor poorer. The blame cannot now be laid at the doors of those who have departed from this world. It is the miswho have fortune of this country that it inherited a sort of a legacy, wherein the outcome or outlook, as far as egriculture was con-cerned, was that of the elite. It was not the outlook of an egalitarian society. It was more or less an outlook of the public school spirit and the Western view, as far as agriculture was concerned. Th-ough we talk at the top of our voice that agriculture is the most important industry, it is not treated on par with industry. Unless and until we give it the status of an industry and the wherwithals which industry enjoys since 1957, I think the country will be in a very difficult financial situation.

In the olden days, it was said in the rural areas: "Uttam Kheti, madhysm vyapar aur kanishtha chakari". This cycle has been reversed. Now with the Janata government in power, the cycle must be restored to its original position, because the very basis of our economy is ag-iculture; and unless agriculture is given the status of an industry and provided with 50% of our budget provisions, we will not be able to deliver the goods. But this has been neglected. No doubt there is an attempt by the Janats governart to raise it to a certain level, from 27% to 30.4%; but this is not enough.

[Shri Sonu Singh Patil]

in charge of Agriculture who is carrying this very heavy and a very complicated problem on his young shoulders; but let us all give him the strength and the necessary vigour, so that agriculture can deliver the goods in times to come.

of food is e I entered A٦ far as import concerned, ever since I entered Parliament in 1957, I have been of the view that this country which is predominantly agricultural, should not import food. The reason flaunted is : Are we going to starve this country? This view is also based on a wrong assumption, because according to experts, investment in pg-jculture is always based on the rate of return on investment. We should, while carrying out our various programmes, look to this theory. The rate of interest on investment is the basic thing; but as far as agriculture is concerned, since it is a productive profession, the rate of interest on investment will have to be given a secondary place for some time to come; and we must first see that there is boost to agricultural production. This aspect of the question is not taken into consideration. That is why there is wrong planning, and the advice tendered by the experts is based on Western economics, because none of our mensitting here have got the necessary knowledge of agriculture-because predominantly we are all educated that way; they are those who passed out of ICS and other Service examinations. They are not being given the subject of Agriculture as such in those examinations. I don't mean any disrespect to them. But only if our top bureaucracy takes into consideration the needs of the poorer masses, they will realize that agriculture deserves greater attention. At present, the country's agriculture does not contribute so much to the building up of capital. That is why our resources are very poor and we cannot add to the economy as such,

As far as agricultural prices are concerned, we are always in the hands of the Agricultural Prices Commission and of the Planning Commission. The Planning Commission has now been re-constituted. No doubt it is a body of experts. Even the APC is a body of experts; but where are our agricultural interests in this body, or in the Board of Trade, export councils and import councils ?Are we not concerned with the deatiny of agriculture in this country ?

But this is not done. God alone knows why it is not done. If it is the tradition of the past, it must be reversed. We must get sufficient representation and our voice must be heard. If it is not heard, then the country will be faced with two eventualities. First, the country has already suffered due to the Nehru Bra. This was one of the dreams of Mahatma Gandhi. But his political successor was not a person who could, have delivered the goods to the country. I do not mean any disrespect to the departed soul, but it is a fact that this dream of Mahatma Gandhi could not be fulfilled. Secondly, he belived in trusteeship of the rich and commercial classes. These two things could not come true because the people in authority were influenced by western materialistic thinking. As such, these ideas remained unfulfilled.

Now the Tatiata Government has come before the country with new vigour and new vision that it will give the pride of place and primacy to agriculture. Yet, the overall provision made for agriculture this year is Rs. 300 crores to 400 crores less than the allocation given by the Congress last year. If this is the approach, I am sorry I have to say that by such an approach, which is a very conservative approach, we are not going to solve this problem. Our country must be self-sufficient in food, cotton and jute. But the policy adopted so far by persons who claim to be the representatives of agri-cultural interests, was not in the interests of the agriculturists. With great respect to them, I would say that they cared more for their berth in the Cabinet than for the welfare of the agriculturists. If this is the position even now, it will not deliver the goods. So, we have to take a very revolutionary step in this matter.

Much is made of land reforms. I have no quarrel with land reforms. The policy on land reforms has already been made clear by the Janata Party in their manifesto. In my humble opinion, the land reforms in the country have reached the saturation point and there is no further scope for land reforms. There is scope for only implementation. If there is proper implementation, then there is no scope for reducing the size of the lands. I would say to those who are in favour of further dividing the land into smaller pieces that it would not be economic division but uneconòmic nonsense.

Agriculture is very much concerned with 3 Fs, namely, food, forest and fisheries. As far as forest is concerned, there is criminal neglect. The country needs about 30 to 32 per cent of land under forests. The percentage of forest to the cultivable land in Maharashtra has gone down 14 to 15 per cent. This is a very serious problem. Every year 100 million trees are cut and used for fuel. Not only that, there is no recuperation or conservation of forests. Every ime there is neglect of forests. If there is any scope for land reforms, it is in laying down a policy that we should reserve 15 : > >: C: nt of the cultivable land for forests. Unless and until we do that, I think the country will not have regular rainfall, on which depends even now 75 per cent of the khariff crops.

There is poor utilisation of irrigation. The water management is not very satisfactory and leaves much scope for improvement. Only 40 per cent of the irrigation potential is used. If 60 per cent of the water resources go waste, then the country is losing a very important source of production of food. This requires a new look and if the hon. Minister appoints an expert committee to go into this problem and rationalise the irrigation policy etc., of the country, it will be a good thing.

More irrigation is no doubt needed and Government will pay attention to it, but the most important factor in agricultural production is agricultural labour. There is no model law or any law as far as agricultural labour is concerned. The major problem is not so much of fertilisers or good seeds or irrigation, but agricultural labour. They do not turn out adequate work because of lower wages. Wages are based upon the price paid to the agriculturists for their products, and as the agriculturists are not able, in turn, to pay agricultural labour a substantial factor in getting good production. So, there must be a model legislation from the Centre on agricultural labour.

Agriculture is now a concurrent subject, but I would urge respectfully that this should be made a Central Subject. The implementation should be left to the States.

My hon, friend Shri Shinde, who worked as Minister for several years and was in charge of agriculture, said that unless and until we had a solid industrial base, agriculture could not be modernised. I do not agree with him. Agriculture is itself an industry. It is industrial sector which requires a strong agricultural base, but in this country industry has been given priority of place. Even the Leader of the Opposition said that the Jensta Government was farid that Janta Government would be putting the hands of the clock backwards. I think he is not correct.

No doubt, we do want fertilisers, but we must not be very narrow in our plaun-

of Agriculture and 154 Irrigation

ing. If the cost of production of fertilisers is more, why not import them from other countries ? The farmer is now asked to pay the pooled price for fertilisers. The local cost is higher, the imported cost is lower; the two are combind, and the pool price is arrived at. But the price of fertilisers should be reduced as our agriculture has become costly because of the high cost of ferti-lisers. This emphasis on fertilisers is also an intelligent move by the multinationals which are interested in selling fertilisers. But fertilisers in the long run are not so healthy or helpful to agricultural production as indigenous manures. such as compost and green manure, which have been neglected . Japan is. laying stress on them. What is their must plough deep, you must have more manure, and you must see that the farmer gets adequate irriga-tion. When these things are provided and the farmer gets a remunerative price, agriculture will have the necessary strength to provide capital formation to. the national economy, which it is lacking now. Unless and until we make agriculture self-reliant and self-generating, unless we make a larger provision for agri-culture, I think the country's economy cannot be developed as we desire it to he.

भी रामकंवार बेरवा (टॉक) : सभा-पति महोदय, यह बहुत महत्व का विषय है, इस पर प्रभी बहुत से सदस्य बे.जी वाले हैं, इसलिए मैं चाहूंगा कि सदन का समय बढा दिया जाए ।

सभापति महोदय : अगर बाकी सदस्य पांच पांच सिनट लें तो काम चल सकता है। बच्छा, बची बैठिए, बाद में देखेंगे ।:

•SHRI S. JAGANNATHAN (Sriperambudur): Mr. Chairman, Sir, I am grateful to you for giving me an opportunity to participate in the discussion on the Demandsfor Grants of the Ministry of Agriculture and Irrigation, on behalf of my party, the All India Anna Dravida Munnetta Kazhagam.

Our immortal poet-saint of Tsmil Nadu, Valluvas sang that those who till the soil are the masters of life and all others are his series for their sustemance and survival. But, Sir, today these

"The orginal speech was delivered in Tamil.

[Shri S. Jagannathan]

agriculturists who should be at the pinnacle of prosperity are going backwards, are going below the poverty line. If the agriculture is the backbone of Indian econo.ny, then the agriculturists should be in the forefront. It is a tragedy that they are in the backyard of our economy. They are in awful plight and their woes and wail have not attracted those in authority.

The agriculturists are the first victims of the vagaries of nature. Even if the harvest fails on account of the failure of monsoon and lack of water in river Cauvery, the institutions that have given loans to them harass them for the return of the loan. It is no fault of theirs that they are unable to pay. Yet the financial institutions have taken the place of usurious moneylenders who have been statutority abolished. Sir the Government must direct that when the harvest fails, the agriculturists must not be compelled to pay back the loans; the repayment must be postponed till they are able to produce something.

In my constituency, electricity charges are high and the farmers, especially the small farmers are made to pay through their nose for using electricity for pumping underground water. Similarly, they have to pay exorbitant prices for pesticides, insecticides and agricultural implements. The agricultural labour also demaids higher wages. After the harvest, the agricultural is left high and dry to meet his commitments. The Agriculture Minister must ensure timely and adequate financial assistance to these suffering section of our society, on whose sweat and blood the society survives.

Sir, sometimes the floods cause untold damage to the crops and some other times the drought destroys everything. Last year there was no rain in Chingleput District and the farmers sought the permission of the authorities to use the underground water available from the public lands, but the authorities refused to permit them from doing that. The errop was completely destroyed for want of water. At the same time, it is heartrending that big landlords with roo acres or 200 acres were cultivating the public land also the temple land and were expropriating the produce for their personal aggrandisement. Should this be permitted in a State wedded to the walkare of the dowatrodden ?

The land ceiling laws must be implemented effectively and the surplus lands must be distributed among the landless without delay. Then only agricultural production can be augmented.

of Agriculture and Irrigation

I conclude my speech by thanking you for this opportunity given to me and also by expressing the hope that the Janata Party Government would stand by their assurances given to the agriculturists during the recent poll and they would endeavour to help them in their distress.

SHRI M. RAM GOPAL REDDY : Kindly extend the time by half an hour or so.

MR. CHAIRMAN : It is not in my hands. You can request the speaker day after tomorrow.

भी एक० एत० पटवारी (मंगलवाई): इस पर बहुत से सदस्य बोलने वाले है विशेषकर राजस्थान से रेगिस्तानी इलाके से जो लोग चुन कर फाये है वे अपनी भावनायें व्यक्त करना चाहते हैं। उनके विचारों से सदन को लाभ होगा, देश को जी लाम होना। मैं प्रार्थना करता हूं कि माप स्पीकर साहब को सुभाव दें कि वह इसके लिए समय बढा दें।

अ**ी एम॰ रामगोपाल रेड्डी : में राजस्थान** कॅनाल क्वीर डेजर्ट के बारे में बीलने वाला हं ।

सभापति महोदय : मैं स्पीकर साहब की इसके बारे में इजाजत मांग रहा हूं।

भी भारत भूषण (नैनीताल) : यह विषय ऐसा विषद् है कि इसके एक-एक भंग पर जितनी बहुस हो भुफी है उसना ही समय जाहिये । हमार देश इपि मधान देश है । तीस साल की भाजावी के बाद भी इस बात पर बाद-विषाद हो रहा है कि हमारे इपि प्रधान देश में इपि की कितना महत्व देना है । यह भाष्वर्म की बात है ।

18 hrs.

भाज जो कुछ हुमा है उसका परि-णाम 'क्या निकला है'। यह आहा ग्या है कि हम ससाआवाद की सीर जा रहे

157 D.G., 1977-78-Min. ASADHA 11, 1899 (SAKA)

भी । बहां भूर समाजनाव के बढे नगरे लगते रहे है। मायत्ति उठाई जा रही है कि इस बचट में समाजवाद बब्द नहीं है इस बास्ते बह बबट ठीक नहीं है। ग्रापत्ति उठाई नई है लैंड रिफार्म नाम नहीं है इस-लिए यह जजट प्रतिक्रियावादी है। समाज-बाद के नाम पर गांवों में जो कुछ काम हवा है उसके बांकड़े कोई सलग से तो मेरे पास नहीं है लेकिन आप देखें कि सहरी **जाय कितनी थी लोगों की झौर ग्रामी**ण भाग कितनी थी । यदि मांत से पैदा होने वाली उपज को सांकडा मान लिया और बाब में रहने वाले को एक आंकडा मान लिया जाय तो 1950-51 में जब हमने भाषना आयोजन प्रारम्भ किया था तो हमारी प्रति व्यक्ति गांव में आय 197 क्लाये के सन्दीव थी खौर शहर की 309 भी न इस अक्तार लगणग एक झौर दो का सन्तर मा। यदि सब जाकर साकडे को फैलाया जाए तो बांब की 196.50 प्रति न्मनित 'साम है मौर जहर की साम को समाजनाद झाप लाए है उसमें 821 रुपए है। एक और दो का सरतर 1 और 4 के सन्तर पर पहुंच गया है । यह इसने कृति को प्रोत्साहन दिया है । सारी दनिया की जीजों की कीमतें तय होती है कि उस वस्तू की उपज पर क्या कीमत झाती है मौर पैवा करने वाले को कितना मुनाफा केंगा है। लेकिन किसान के साल की कीमल तम होती है यह देख कर कि इसको खरीवने बाखे की जेब पर क्या असर- पहता है, सहर में 20 प्रतिमत रहने बाले नोयों का बजट परमिट करता है कि नहीं, वह इस चीन को किस आग पर बरीदे । कमी भी प्राइस सपोर्ट स्कीम के ऊपर जो कि बहु कीमतें होती है कि कोई घादमी घाटे में इतना न मा जाय कि व्यापार बन्द हो जाये, उसके ऊपर कमी सरकार ने किसी की चीवें नहीं बरीती, बतरवस्ती नहीं बरीवी गई न किन्दु इस देत में बड़ की हमा कि

of Agriculture and 158 Irrigation

भारतवर्ष में किसान का मनाज प्राइस सपोर्ट पर हमेशा खरीदा जाता रहा है। में याद दिलाना चाहता हं নি নৰ 1974-75 में 75 रुपये गेहं का मुल्य रखा गया था भीर किसान के ऊपर छापे मार कर उसके घर से वसुल किया जा रहा थातो मेरे ही क्षेत्र के एक व्यक्ति ने हाई-कोर्ट के दरवाजे खटखटाये थे। हाई कोर्ट ने प्रांकडे मांगे कि इसकी उपज का मुल्य मया है ? विश्वविद्यालयों से झौर सर-कारी फामों से 105 रुपये से मर्चिक के मांकडे मिले थे । तब सरकार ने छापै मारने बन्द किये । 105 रुपये जिसकी उपज की कीनत झाती हो उसको 75 रुपये का मल्य पिछली सरकार ने दिया । भगले साली के लिए 105 रु० तय हुआ। में कृषि मंत्री जी का ध्यान दिलाना जाहता हं कि जब इस वर्ष 105 रुपये के मल्य कर मापति की नई की ती यह 5 जेक्ये बढ़ाये गये थे इस माण्यतल के साथ कि हम किसान की इस्तेमाल होने बाली बीजो को सस्ता किया आयेगा ।

IS hrs.

समापति महोबन : जरा जाय बैठिए । जैसी आपने आहित की हैसिमय बढ़ाने की तो

Is this the desire of the House to extend the time of the House by an hour ?

7 बजे तक बैठेंगे । 5, 5 मिलट हर सदस्य बीले हो सबकी मौका मिल जायेगा ।

P. G. MAVALANKER PROF. (Gandhinagar) : May I respectfully kindly find that you suggest out from the Members present as to how many of them want to speak, because if there are fewer Members who want to increase rever Adapters who wint to speak, then we can extend time by half an hour. Every time, extending the time of the House puts an additional burden on the still who are sitting all the day beyond air. I am only suggesting.

MR. CHAIRMAN : Since it is an important subject, it covers all other subjects. Fertiliser comes under this and so on. And more over, the Members are very much eager to participate in this Department (Agriculture). They have not participated so far. All of them are making maiden speeches. 7 बजे तेक बैठेवें उसके बाद नहीं |

बी भारत भवज : 1970-71 में मगर मंल्यांक 100 मानें तो 1976-77 में हमारी खाद का मल्य माज 178 रुपये है । पेस्टीसाइड का मुल्य 232 रुपये, बिजली का मल्य 175 रुपये भीर डीजल पायल, लुब्रीकेटिंग ग्रायल का मुल्य 314 रुपये। कितनी बुद्धि हुई है कृषि के इन-यट में । भौर 1970-71 से कृषि उपज के बल्ब में बदि हई है 75 रुपये से 105 वपये. यानी 44 प्रतिशत । ऐसी स्थिति है। जब किसान को कम मुल्य दिया बाता रहेगा. उसकी उपज में घाटा होता रहेगा तो कब तक यह खेती चलेगी ? झौर इसी का परिणाम है कि 1970-71 में बह देश पहली बार खाद्यान्न में निर्भर हन्ना, लेकिन उसके बाद से खाद्यान्न उत्पा-दन में कमी मानी शुरू हो गई है।

इसलिए जब हमने यह ऐलान किया है कि हम खेती की भीर ध्यान देंगे तो मैं इचि मंत्री महोदय से कहना चाहता हूं.... कि खेती वाले किसी से भीख नहीं मांगते । मेरे साथी ने ठीक ही कहा था कि इतना तो करना ही होगा कि भगर, भाप किसान की उपज नहीं बढ़ा सकते, उसकी उपज का मूल्य भी अधिक नहीं दे सकते तो भापको उसके इनपुटस पर लगाये टैक्स कम करने होंगे ।

ट्रैक्टर का मूल्य देखिये, मैंने सन् 1970 में 18,750 रुपये में ट्रैक्टर खरीदा था, झाज उसका मूल्य 45 हजार रुपये से ऊपर है। यदि हम हर बीज की कीमेंत बढ़ायेंगे, केवल इवि की उपज की कीमत घटायेंगे तो यह इवि को प्रोरेसहन देना नहीं होगा। ध्रवि में of Agriculture and 160-Irrigation

काम झाने वाली सधिकांक चीजों का टैक्सेलन बढ़ा हुआ है। मैं प्रार्थना करूंगा कि इवि में उपयुक्त होने वाली वस्तुयों से टैक्सेशन वापिस लिया जाये। जैसे खाद से टैक्सेशन वापस लेते हैं तो 115 करोड़ का घाटा होता है। मैं नहीं कहता कि झाप सिगरेट से टैक्सेशन वापिस लीजिये, लेकिन प्रश्न यह है कि इस देश में झगड़ा पैदा होने वाला है एक और झार्गेनाइज्ड हैं, मालिकान झौर लेवरर्स झार्गेनाइज्ड हैं। रेडियो पर थोड़ी सी लैवी लगी है, तो सारे में हल्ला मचा है, बोकल हो रहे हैं, झखबारों में झाया है, मुर्दाबाद के नारे हो सकते हैं, लेकिन इवि पर लैवी लग जाये तो कोई वोकल नहीं।

मैं झपने क्षेत्र की म्रोर झ्यान दिलाना चाहुंगा कि किस प्रकार का नियोजन हुआ है। मैंने अपनी बजट स्पीच में भी कहा है कि नियोजन में पैसा कितना भलग रखा जाता है, इस बात का महत्व नहीं है। महत्व इस बात का है कि उसका प्रयोग कैसे किया जा सकता है। भगर दिये हुए रुपये का जनता सरकार ठीक से उपयोग करे तो जितना बजट प्रावीजन है. उतने में बड़ा काम हो जायेगा, झगर बहु रुपया बरबाद हुमा तो काम नहीं होगा। जैसे जिमरानी गांव बांध का 1974 में शिलान्यास किया गया, झाज तक 3 करोड़ रुपया खर्च हो गया, लेकिन उसका काम नहीं हुआ क्योंकि डिखाइन एप्रूव नहीं है। 62 करोड़ रुपये की योजना है वह झागे बढ़ जायेगी 1 झब झगड़ा यह है कि मगर दें डीशनल डिजाइन चलेगा तो 70 करोड़ रुपये की योजना होनी बाहिये और नान-टेडीशनल डिजाइन किया हैं तो 62 करोड में बनेगी, इस झगड़े में 3 करोड फालत खर्च कर विये ।

एक तुर्मारेया डाम बनाया गया, उस पर करोड़ों रुपया खर्च किया गया लेकिन उसमें कभी एक फुट पानी इकट्ठा नहीं होता । डेसा नदी से नहर साकर पानी घरा लेकिन बह भी बेकार गई, उससे भी पानी नहीं झाया । इसी तरह नैनीताल जिले की तराई 200 किलोमीटर है धौर 12 डैम से प्राच्छादित है, लेकिन उससे हमको पानी नहीं मिलता है, झागे जाता है। हमारे यहां सिचाई नहीं होती। इस परिस्थिति में जब वहां का किसान खती करता है तो बड़ी तकलीक होती है।

पर्वतीय मंत्रका के 40 हजार वर्ग किलो-मीटर के क्षेत्र में हमारे यहां 4 हजार वर्ग किलोमीटर के क्षेत्र में पीने का पानी उपलब्ध नहीं है। सप्ताह में एक बार नहर जाती है जिसको पौल्यूटेड वाटर कहा जाता है। यहां नल के पानी में मिट्टी के रेग्ने का जाते हैं जिससे बीमार हो जाते हैं। उस नहर का पानी भी सप्ताह में एक बार दिया जाता है जिसमें पशुम्रों को पानी पिलाते हैं ग्रीर खुद पानी पीते हैं। माज तक वहां के लोगों को डि्किंग वाटर नहीं दे सके। एक लाख व्यक्तियों की समस्या है। हमें वहां पर छोटे छोटे हैं म लगाकर मागे काम बढ़ाना होगा।

भी एव॰ एल॰ पी॰ सिन्हा (जहानाबाद): सभापति महोदय, मैं कृषि ग्रौर सिंचाई मंत्रालय की मांगों का समर्थन करने के लिए खड़ा हुन्ना हूं।

भारत एक इत्रि-प्रधान देश भौर गावों का देग माना गया है । लेकिन प्रगर भारत की भूमि पर से हजारों नदियां गुजरती रहें भौर वे मातृभूमि की प्यासन बुझा सकें, तो फिर ऐसी सरकार को बने रहने का कोई आधिकार नहीं है— और उस सरकार का जो प्रतिकल हुआ, वह आपके सामने है । जनता पार्टी की सरकार से देश की जनता को बड़ी उम्मीद है। उसने जनता पार्टी को मारी बहमत से विजयी बनाया है।

विद्यार को, जहां से मैं माता हूं, प्राकृतिक दृष्टि से उत्तरी भीर दक्षिणी, इनको दो मानों में विभव्स कर सकते हैं। उत्तरी विद्यार प्रति-वर्ष बाढ़ की विभीषिका से पीड़ित रहता है और दक्षिणी भाग मुखाड़ से । यदि दक्षिणी बिहार की छोटी छोटी नदियों पर पत्रके बांध बना दिये जायें, और इत्थि के काम के लिए पानी को रोका जाय, तो वहां के किसान खुशहाल हो सकते हैं और उनकी ग़रोबी मिट सकती है । पहाड़ी क्षेतों में डायमण्ड रिंग मशीन से पानी निकाल कर सिंचाई की जा सकती है ।

पिछले तीस वर्षों में गरीबी मिटाक्रो का नारा लगाया जाता रहा, लेकिन वास्तविकता यह है कि ग़रीबी तो नहीं मिटी, पर ग़रीब मिट गये। जितना पैसा फ्रैमिली प्लानिंग पर खर्च किया गया, अगर उसे कृषि पर खर्च किया जाता, तो किसानों को काफ़ी राहत मिलती। लेकिन फ़्रीमली प्लानिंग के नाम पर गरीबों ग्रौर हरिजनों को मौत के घाट उतारा गया। ग़रीब झौर ग़रीब होते गये, झौर अमीर और अमीर बनते गये। अगर सरकार देश में हरित कान्ति लाना चाहती है, तो उसे सब से पहला काम यह करना होगा कि जिन लोगों के पास प्रधिक जमीन है, उसे लेकर ग़रीबों में बांट दिया जाये । जब तक ऐसा नहीं किया जायगा, तब तक ग़रीबी दूर नहीं हो सकती है।

मगर दक्षिणी बिहार में पूनपुन, दरघा और जमना मादि छोटी छोटी बरसाती नदियों पको ৰাঘ पर बना दिये जायें. तो किसानों को काफ्री लाभ हो सकता है। जब बिहार में संबिद की सरकार थी, तो 1969 में पूनपून नदी की सात करोड़ रुपये की योजना तैयार की गई थी । बह योजना झाज तक प्लानिंग कमीशन के कार्यालय में खटाई में पड़ी हुई। मैं कृषि मंत्री का ध्यान उस और माकवित करना चाहता हं।

ग्रगर सरकार किसानों को **चुनहाल** देखना चाहती है, तो उसे खाद का दाम कमें करना पड़ेगा। पिछले दो वर्षों में खाद

[श्री एच० एल० पी० सिन्हा]

का दाम दुगुना और ट्रैक्टर का दाम तिगुना हो गया है। कीटनाशक दवाओं के दाम की तो कोई सीमा नहीं है। किसानों को समय पर बीज नहीं मिल पाता है। कारण आवागमन का पूर्ण प्रभाव।

पिछले बाढ़ की विभीषिका से पुनपुन भौर फलगो नदियों के तटबंघ टूट गये, लेकिन माज तक उन्हें बनाने की कोई व्यवस्था नहीं की गई है। इस कारण किसानों में यातक छायां हुमा है। यदि इस विषय में शीघ कार्यवाही न की गई, तो दस हवार एकड़ भूमि रेगिस्तान में परिणत हो जायेगी। मैंने एडवाइजर से मिलकर सारी बातें उनके सामने रखीं, लेकिन उन्होंने मर्याभाव की बात कही। मैं कुषि मंत्री का ध्यान उस मोर मारुप्ट करना चाहता हूं कि जो गत वर्ध बिहार के बाढ़ की विभीषिका से नदी के तटबन्ध टूट गये हैं उनकी मरम्मत के लिए शीघातिशीघ व्यवस्था करें एव बिहार सरकार को निदेश दें।

एक बात झौर कहना चाहता हूं। वहां पर किसानों झौर मजदूरों के बीच में झापात काल के बीच जो खाई खोद दी गई थी उसको पाटने की कोशिश करें। किसानों भौर गरीब मजदूरों के बीच में यनतम मजदूरी को लेकर बहुत बड़ी खाई खोद दी गई थी। इस चुनाव के झबसर पर मजदूरों झौर गरीबों को भड़काया गया था कि जनता पार्टी की सरकार पूंजीपतियों की सरकार बनने जा रही है। कांग्रेस की सरकार जो तुम्हें मजदूरी देने जा रही थीं वह जनता पार्टी की सरकार बनने पर तुम्हें नहीं मिलने बाली है। इसलिए में कृषि मंत्री जी से कहना वाहंगा कि जो किसानों घोर मजदरों के बीच में न्यूनतम मजदूरी का भेदभाव पैदा किया गया है उस के जपर जल्दी से जल्दी निर्णय लेकर इस भैंदभाव को दूर करने की रूपा **क**र्रे ।

SHRI B. RACHAIAH (Chamarajanagar): Mr. Chairman, Sir, I am thankful to you for giving me this opportunity to express my views on this very vital and important subject, though at the end of the day.

I am really very happy that we have reached a production of 120 million tonnes of foodgrains and put an end to any imports of foodgrains. For this, the Ministry of Agriculture, the agricultural scientists and the farmers deserve all our appreciation.

As we know, agriculture in India is monsoon-oriented and the crops very much depend on the monsoons. Every year we see heavy floods in one part of the country and famine conditions in the other part. Attempts have been made for the last thirty years to harness for cultivation most of the available water. The Government have really done a very good work in the field of agriculture for providing irrigation facilities to the farmers and nearly 11 million hectares of land have been brought under irrigation. It would take a long time for the Government to utilise the available water for bringing further areas under irrigation. Even after that, most of the area would be left to the vagaries of nature. Thereore, I feel that in drought-prone areas. we have to look for underground water resources. No doubt, already and water resources. No doubt, already ame tubewells, bore wells and ordinary wells are supplying water for irrigation purposes. Now, instead of giving loan to the farmers for this purpose, I would request the hon. Minister to investigate whether it would be much with the construct a comment be worthwhile to construct a common community project at the cost of the Government from where the water can be let out to the farmers for cultivation. In that case, we would be minimising the expenditure and would come to the rescue of the farmers with small holdings. They need not have a separate tubewell or bore well to irrigate their small areas. If we have community wells, open or bore wells, that would solve the problem in these dorught-prone areas.

We have seen that we have not been able to harness many rivers because of the inter-State disputes with regues to those rivers. I am glad that the Narmada Tribunal has been able to arrive at some settlement. In South, of course, the Kaveri water dispute is still there. And in regard to most of the projects so far as the dam portion is concerned, the work has been completed and only the channels have to be dug and due to that we have not been able to make use of the water for irrigation.

Therefore, I request the Minister to kindly see that clearance is given to the Kabini project as also the Hemaviti project so that water may be made use of and the drought area is given water.

As I see the Budget papers, I find that last year they have given advance assignate of about RS: 45 crores for accelerating the on-going projects and this year also a provision is made to the extent of Rs. 75 crores. Out of that, only Rs. 48 crores have been provided under the Central Sector and the remaining money has to be mat by the State sector. I would have been happy if the government has taken some more interest in assisting these on-going prejects to be completed.

Now, coming to the levy sugar price...

MR. CHAIRMAN: You leave that to Mr. Ram Gopal Reddy.

SHRI M. RAM GOPAL REDDY : If he wants to speak about it, let him do so, because that is the problem of his State also.

SHRI B. RACHAIAH : So far as sugar is concerned, in the south, the levy augar is paid a price of Rs. 141 whereas in the north they are given Rs. 275 and why this wide disparity in the price of levy sugar? Even though the sugar content of the sugar cane grown in the south is more as also the farmers take more interest in growing. This disparity in the price of levy sugar should be immediately dk nie away with c_7 at least the gap should be narr wed dc wn so that that the southern farmer has the satisfaction that he is getting equal treatment.

Then, the government also has decided to give some concession to the new sugar factories and also exempted them from excise duty as also from levy sugar. The Kollegal sugar mills have applied for this exemption and I request the Minister to look into that and see they are given exemption.

Then, Sir, the fertiliser price has to be reduced. As the time is short, I will briefly mention the points I want to make.

The inter-state water disputes have to be sottlad very early and the angur price has to be levice on a uniferm basis based off the sugar scheber and within ut much variation and incentives should be given to new sugar factories. The agricultural produce should be paid prices which will encourage the producer to grow more and more.

Agricultural inputs like cheaper fertilisers, improved implements should be provided to the farmer. There should be an improved version of the bulk of cat which can easily transact the rugged roads of the rural areas and with lesser strain on the animal.

Then, Sir, crop insurance should be undertaken at least in respect of certain high-yielding varieties.

In respect of animal feed the prices have gone up. To bring them down the exp. rt of oil cakes should be banned. Poultry farming, sheep rearing and piggery should be encouraged by giving incentives.

Subsidies should be given for rearing rams and sheep to small farmers and exbonded labourers as a measure of their rehabilitation. There is already a pr p sal beft re the government sent by Karnataka Government.

Then the minimum wage legislation for the agricultural labour is not being implemented in many Stattes because there are no Inspectors to oversee its implementation and see that the agricultural labour gets its due wages. In certain parts, after the abilition of the bonded labour and after the introduction of the land ceiling laws, most of the small formers and the ex-bonded labour are exploited. They are not getting jobs. I, therefire, want the government to have a scheme of job security in the villages. Otherwise, they will die out of starvation.

शौधरी राम गोपाल सिंह (विल्होर) : घध्यक्ष महोदय, बहुत प्रतीक्षा के बाद मुझे बोलने का भवसर मिला है । मुझे बड़ी प्रसन्नता हुई कि प्रापने सदन का एक चंटे का समय बढ़ा दिया ताकि इत्वि में रुचि रखने वाले जो सदस्य महां उपस्थित हैं वे सब इस पर बोल सकें ।

ध्वयकः सहोदय, में एक नया सबस्य हूं इसलिए बोड़ा समय आपका लूंगाः । मैं प्रामीण सेस से जुन कर मामा हूं श्रीर किसान की तबल्लीकों को मैं आगता है। इस अबट

(केंधरी राम गोपाल किह]

को देख कर मैं यह कह सकता हूं कि किसानों के लिए यह एक कल्याणकारी बजट है। सरकार द्वारा जो सहायता देने का इस में प्रावधान किया गया है प्रगर मुनासिव तरीके से इवि को वह सहायता दी गयी तो कृषि उत्पादन बढ़ेगा ग्रीर किसानों को उससे लाभ होगा। भगर किसानों का लाभ होता है तो सारे देश की जनता को लाभ होता है।

इसके साथ ही मैं एक सुझाव देना चाहंगा । किसान बड़ी मेहनत करता है । सदी हो या गर्मी, दिन हो या रात, वह किसी की परवाह न कर रात-दिन अपनी खेती में लगा रहता है। फिर भी इतना परिश्रम न करने के बाद भी उसकी हालत दिनों-दिन बिगडती जा रही है। जब गेहं का भाव दो सी से सवा दो सी रुपयें क्विंटल था उस वक्त हमारी पिछली सरकार ने माबपागी, विकास टैक्स, बिजली का टैक्स ग्रौर लगान दूगने से ढाई गुना झौर तिगुना तक कर दिया । उस वक्त गल्ले का दाम मधिक होने के कारण किसान यह सब टैक्स बर्दाश्त कर लेता था लेकिन शनैः शनैः गेहं का दाम गिरता गया भौर माबपाशी, बिजली भौर विकास टैक्स बहीं बने रहे। इसके मलावा किसानों को जिन चीजों की जरूरत पड़ती है, उन चीजों के दाम भी बेहद बढ़ गये हैं। इस बारे में बहुत से सदस्यों ने बहत सी बातें कही हैं। में ग्रापसे ग्रनुरोध करता हं कि जब हमारे गेहुं के दाम गिर गये हैं तो जो हम पर टैक्स सगे हए हैं उन टैक्सों में भी उसी मनुपात में गिरावट मानी चाहिए। जब तक माप लगान, ग्राबपाशी के टैक्स उसी तरह लेते रहेंगे तब तक किसानों की हालत कैसे सुधर सकती है ? इन टैक्सों को किसान कब तक बर्दाश्त करता रहेगा। उसकी हालत घौर भी गिर जायगी । मैं बराबर ग्रामों की हालत देख रहा हूं कि वहां एक परिवार को----बाहे उसमें घाठ सदस्य हों----850 ब्राम भीनी दी जाती है जब कि शहरों में प्रति मुनिट

एक किलो चीनी दी जाती है। मेरी समझ में नहीं माता कि ग्रामीण मौर शहरी क्षेत्रों में इतना मन्तर क्यों किया गया है ? ये सारी दिक्कतें मौर परेशानियां किसानों की हैं। मैं माशा करता हूं कि जनता पार्टी की सरकार इन सब प्रश्नों पर सोचेगी, विचार करेगी मौर मध्ययन करेगी।.तभी किसानों की परेशानियां हल हो सकेगी।

दूसरी बात यह है कि राई. दलहन झौर तिलहन भ्रादि का उत्पादन घट रहा है। यह क्यों घट रहा है इसको भापको देखना चाहि रे। इनका उत्पादन करने में किसान को पूरा नहीं पड़ता है । गहं ग्रादि पैदा करने पर उसको लाभ हो जाता हैं किन्तू राई, तिलहन, दलहन में ग्रनेक प्रकार की बीमारियां लग जाती है, कीड़े लग जाते हैं, दैवी प्रकोप हो जाता है इस वास्ते किसान इनकी पैदावार करके पूरा लाभ नहीं उठा पाता है। यदि सरकार की तरफ से कोई प्रोत्साहन उसको दलहन, तिलहन, राई म्रादि पैदा करने में मिले कुछ सहयोग सरकार से उसको मिले तो वह इनके उत्पादन को बढा सकता है । वर्ना यह उत्पादन निरन्तर गिरता ही चला जाएगा मौर भाव बढ़ते ही चले जाएंगे। इस वास्ते यदि आप चाहते हैं कि ये चीजें महंगी न हों तो भाषको किसान को प्रोत्साहन देना होगा।

कृषि के ऊपर प्रोला, पाला, सदीं, गर्मी, ज्यादा वर्षा, बिल्कुल वर्षा नहीं प्रादि प्रकोप होते रहते हैं । फैक्ट्री में बनने वाली चीजों पर ऐसा कोई दैवी प्रकोप नहीं होता है । साथ ही फैक्ट्री में बनने वाली चीजों के दाम भी प्रधिक होते हैं और किसान जो चीच पैदा करता है उसके दाम कम होते हैं । गेहूं के दाम अगर प्राप मुझे 95 रुपऐ भी दे दें तो मुझे कोई ऐतराज नहीं लेकिन उसी प्राधार पर दूसरी जो वस्तुएं हैं, फैक्ट्रियों में जो बनती हैं उनके दाम भी प्राप कम करें । तभी किसान को साभ हो सकता है । वनी किसान की हालत दिन पर दिन विवड़ती चली जाएनी ।

बहत से जो कृषक हैं वे बोलने के लिए लालायित हैं, इस बास्ते मैं झापका झधिक समय नहीं लेना चाहता हं। एक बात कह कर मैं समाप्त करता हं। श्री बलवीर सिंह ने कहा है कि उरवरकों का इस्तेमाल करने से खेतीकी शक्ति क्षीण हो जाती है। मैं समझताहं कि इसमें थोडा सा फर्क है। यदि हम कम्पोस्ट खाद ग्रौर गोवर की खाद देते रहें भौर उसके बाद हम यह उर्वरक खाद इस्तेमाल करें तो न खेती की शक्ति कीण होगी ग्रौर न ही उत्पादन सें बाधा पड़ेगी। ग्रगर कम्पोस्ट खाद नहीं दी जाएगी, गोबर की खाद नहीं दी जाएगी ग्रौर निरन्तर उर्वरक देकर धान ग्रौर गेहं लेते रहेंगे तो उस खेत में सफेद लोना हो जायगा जिसमें पौधा नहीं उगता । झाप कृषि वैज्ञानिकों की इस बारे में सलाह लें। यदि ग्राप ऐसा नहीं करते हैं तो वाकई खेत की शक्ति कीण हो जाएगी भौर उत्पादन घट जाएगा भौर सारे खेत में एक सफेद तरह की रेह पैदा हो जाएगी जिससे उत्पादन नहीं हो सकेगा ग्रौर सरकार के सामने एक बड़ी समस्या खडी हो जाएगी ।

धी हरिकेंश बहाबुर (गोरखपुर) : में आपका आभारी हूं कि आपने मुझे समय दिया। मैं ग्रधिक समय नहीं लुंगा। हमारा देश कृषि प्रधान देश है । कृषि उत्पादन हमारी ग्रामीण अर्थ व्यवस्था की रीढ़ है। हमारे देश में कृषि व्यवस्था को सुधारने के लिए पिछली सरकार ने जो प्रयास किए वे नाकाफी थे। जनता पार्टी की सरकार से देश की जनता को बहुत उम्मीदें हैं। कृषि मन्त्री जी खास तौर से कृषि का उत्पादन बढ़ाने के लिए सिचाई की सुविधायें बढाने पर खास ध्यान दें। उसके बाद किसानों को उर्वरक उपलब्ध करने पर ध्यान दें। बाढ़ों से प्रतिवर्ष हमारे देश को झरबों रुपए की हानि होती है, झरबों रुपऐ का खाबाज बरबाद हो जाता है। बाढ़ों की रोक-थाम के लिए अभी तक कोई समुचित व्यवस्था नहीं हुई है। मेरा मनुरोध है कि माप इस पर विचार करें ग्रौर ऐसी योजना बनाएं ताकि बाढ़ों से देश को बचाया जा सके।

गोरखपुर जिले से मैं भाता हूं। वहां रापती ग्रीर रोहीन दो नदियां हैं। रापती नदी के एक किनारे बांध नहीं है। बहां पर बांध न बनने के कारण सैकड़ों गांवों को नुकसान उठाना पड़ता है। इसलिये मैं उनसे मनुरोध करूंगा कि उसके लिये वह कोई योजना बनायें ग्रीर उसकी रोकथाम का प्रयास करें

पानी की निकासी की व्यवस्था के बारे में कहूंगा कि ग्रगर इसकी उचित व्यवस्था नहीं की जाती है तो भूमि ऊसर हो जायगी ग्रौर उत्पाद : कम हो जापेगा । ग्रव मैं इंडियन काउन्सिल ग्राफ़ एग्रीकल्चर रिसर्च के बारे में कहना चाहता हूं, उसके सम्बन्ध में मैंने तमाम मूचना हासिल की है ग्रौर डा० गाह की ग्रात्म हत्या के बाद से जो हमने देखा है, उस पर नोट बनाया है वह मैं पढ़ना चाहता हूं:

Sir, there is no conducive atmosphere in ICAR study and research and therefore, all the scientists are frustrated and they want that the management of the Indian Council of Agricultural Research must be reformed. About this, I have prepared a note which I want first to read, so that all the hon. Members, the Minister and the whole nation must know the facts and, I would now read:

"The Gaiendragadkar Committee consisting of some top scientists of the country which was appointed in 1972 to examine the allegations m de in the suicide note of Dr. V.H. Shah, has proved that the el ims of Dr. M. S. Swaminathan about the ly-ine content of his wheat variety 'Sharbeti Sonora, bring similar to that of milk ; a new strain of miase with its protein content doubled and having nutritious valuelike milk and a multiple cropping patterns for giving jobs to 17.5 million people, are false and over publicised. The findings of the Committee have proved it beyond doubt that these false claims were made deliberately by suppressing true scien-tific facts. The committee made several major recommendations for improving the working conditions in I.C.A.R. but these recommendations were ignored. Amazingly after the adverse findir ga

[Shri Harikesh Bahadur]

of the Committee, Dr. Swaminathan was raised to the level of the Scoretary and Director General in charge of agricultural research and education with control over 24 research laboratories and 31 universities, perhaps with the support of some highly placed persons in the previous government. Due to this, the working conditions in I.C.A.R. has worsened. After Dr. Shah, two more clentists of I.C.A.R. committed subcide. No proper inquiry was held to look into the suicides to hush up the matter. (Interruption).

MR. CHAIRMAN : The hon. Member may conclude.

SHRI HARIKESH BAHADUR : I shall take one more minute. Because if I speak, it will take more time. I shall continue my reading: :

"In order to cover up his false claims, Dr. Swaminathan cheated the Govertment and the public on various occasions. A few examples I would like to quote :

(i) The very first terms of reference of the Gajendragudkar Committee concerning the alleguina of Dr. Shah which he made in a letter addressed to Dr. M.S. Swaminathan before committing suicide was dropped from the 1972-73 Annual Report of I.C.A.R. which was printed in 1975 and circulated in the Parliament in 1976.

(ii) In order to show that his claims of high lysine content in 'Sharabati Sonora' is not a false claim but a wrong claim, he said that he did not repeat this claim after 1967 when other scientists found it to be wrong. But the Gajendragadkar Committee has written that he made this claim in i 1971 also in a British Journal. When questioned, Dr. Swaminathan said that in 1971 the British Journal published his pubr of 1967 without his knowledge but the British Journal clearly stated that the paper was received from the author in April, 1970.

(iii) On May 17, 1977, the Delhi edition of the Statesman published a front page investigatory report about the big awards and posts which Dr. Swaminathan has bagged by making faise scientific claims. In his reply to the Statesmen n May 18, 1977, Dr. Swaministhan hasleft out the most crucial schtence while quoting a part from the Gajendrugadkar Committee Réport on the variability of protein which reads 'Bvidently the lysine content of 'Sharebati Sonora' could not be as high as that of milk"

This is a thing which is happening particularly in that orginisation. Therefore, I would request the hon. Minister to look into the matter and take necessary action so that all that is happening there might be part down.

SHRI SHYAMAPRASANNA BHA-TTACHARYYA (Uluberia): While supporting the Demands for Grents of the Agriculture Ministry I want to say something to our Minister and the Janata Party leaders. After the victory of the Janata Party at the Centre, great expectation has developed among the masses of our country.

After the achievement of the rights of democracy the people expected that the problems of poverty, unemployment and high prices, etc. must go. This is their urge. The Janata Party manifesto has clearly stated that they are going to eradicate poverty, illiteracy and unemployment. The Janate Party has also said that the property right is not absolute. So, the Janata Party is dedicated to the cause of solving the problems of the people.

Now, Government has taken a policy to develop rural industries and also irrigition so that agriculture can develop. The Government hopes that the unemployment problem may besolved partially by developing rural industries. Here I want to draw the attention of the Janata Party leaders that if we develop rural industries we must see as to who are going to be the buyers in rural areas. The majority of the rural people are so poor that inspite of growth of industrial development in the rural areas they will not be able to buy the produce of the rural industries. That is the problem.

Here I would like to refer to the Agricultural Census Report of 1971 and also the Rvi Committee Report. The Agricultural Census Report says that Sixty percent of the Cultivable land is controlled by such owners who own more than rest acres of land. Secondly, they are not mostly themselves cultivators. The Rig Committee says that 10 percent of the usual agricultural produce. So, Sir, Keepita agricultural produce. So, Sir, Keepita the thirdings of the two bodies mehtioared above, it becomes clear that the majority

173 D.G., 1977-78-Min. ASADHA 11, 1899 (SAKA) of Agriculture and 174 Irrigation

of the toiling people are totally incapable of huying anything even if things are produced in their own village. This is the problem. This must be solved.

Sir, this concentration of land is there inspite of so many land reforms measures undertaken by the previous government. May T go a little deep into the problem ? It is the British who changed the land system from our old Händli period and Muslim period. In the Hindu period and Muslim period the government took only part of the produce as revenue without disturbing the rural production throughout India namely one-sixth or onefourth of the total produce.

They did not bother to know how the production was going on. They only took the share of the produce. The British Government, after the consolidation of colonial rule, had developed the zamindari system, khas land system and took away all the rights of the pescantry of our country and fovenright thetax gatherers and the tax-payers became the owners of the land and for the rest of India, Government became the owner of the land. After the British rule, landlordism and usurious practices had developed in the country and after this development, landlessness had begun to grow. Before that, there was no landless pescentry in our country. During the period of Congress rule, landless pessentry had increased by leaps and bounds. Now, the problem is to end the landlordism and usurious practices,

In 1949, Louis Fischer met Mahatma Gandhi and he wrote a book called "One week with 'Mahatma Gandhii". 'At that time he had asked Gandhiii, "what are you going to do in independent India?" Gandhiji told him: "The tillers will take the lands themselves". Then he asked "what about the compensation to be paid to landlords?". Gandhiji replied him "it is fisicilly impossible for our country to pay compensation to the landlords". This wis his view.

Now, I appeal to the Janata Government to thisk over this matter. You have now taken the responsibility and you have to change their fatt. Now, the things are very dear to you. If you are bold enough, if you are determined enough to fulfil the promises that you have made to the people, you must make radical land reforms. Then only you can greate a new life in our villages. That offly you can solve the problems of poverty and unemployment and; mails

Irrigation uild up a new India. With these words, appeal to the hon. Minister to consider my suggestions.

भी राव कंदार बेटना (टोंक) : समापति महोवय, मैं झापका झाआरी हूं कि झापने मुझे बोलवे के लिए समय प्रवान किया है । मैं इन्वि मन्सी, श्री बरनाला, को वधाई देना चाहता हूं जो हाल ही में इस मन्तारलय का कार्यमार सम्मालने के लिए इस पद पर झासीन हुए हैं। वह ऐसे क्षेत्र से झाते हैं, जहां न पानी की कमी है और न किसी धीर साधन की, झीर न ही वहां झांधक ग़रीब झादमी हैं। इसलिए इवि का विकास करने का उन्हें यह एक स्वर्थावसर मिला है।

भंग्रेखों के शासन में भी राजस्थान की मोर किसी ने ध्यान नहीं दिया। कांग्रेस सरकार भी तीस साल तक नारे लगाती रही, झूठे वादे करती रही धौर योजनायें बनाती रही, लेकिन उसने राजस्थान के विकास की भोर ध्यान नहीं दिया । ऐसा नहीं है कि राजस्थान की भूमि में पानी नहीं है, वहां बहुत से इलाकों में भूमि में बहुत पानी हं, लेकिन गरीब लोग कुएं बनाने में ससमर्थ हैं । भौर सरकार ने भी इसमें उन्हें कोई सहायता नहीं दी ।

मुझे. खेद है कि इतने थोड़े समय में मैं घपनी सब बाढें नहीं कह पाऊंगा। मैं कुछ. सुझाव देना चाहता हूं। इषि भूमि का स्वामी स्वयं किसान को माना. जाए। यदि सरकार भूमि की मालिक है, तो भूमि विकास सम्बन्धी कर्ज भार की देनदार भी सरकार होनी चाहिए। सावादी भीर चारागाह झादि जिसपर पिछले पांच वर्ष से जिड़ का कल्पा पड़ा दा, उसकी बाहीवारी: उस का स्वा मा रहा है, उसकी बाही का से साम में के रहा हूं उनके जमर सामा नीर करें। किसाकों का बहा-इसका सोलफ्ट हो-रहा है झीर के इक़ने दुक, में है कि उसका बर्फन नहीं हो

175 D.G., 1977-78-Min.

[श्री राम कंवार बेरवा]

「おうしきないないできる」となるとなった。 ちゅうどう ちょうしょう しょうしょう

सकता । भ्रष्टाचार इतना फैला है कि एक व्यक्ति लगान देता है, दूसरा व्यक्ति जोतता है, तीसरा उस में ग्रहंगा फंसा देता है। इसलिए मैं व्यक्तिगत रूप से इषि मंत्री का ध्यान दिलाना चाहता हूं ग्रीर उन से ग्रायह करता हूं कि जो सुझाव मैं पेश कर रहा हूं उन के ऊपर गौर कर के किसानों की समस्याभों को हल करने में पूरी दिलचस्पी वह लेंगे भौर उन्हें हल करेंगे। राजस्थान के लोग इस के लिए उन का बड़ा भारी स्वागत करेंगे। मेरे सुझाव ग्रागे इस प्रकार है---

भूमि कय विकय की प्रणालो सरल बनाई ज़ाये सवा स्टैम्प ड्यूटी वरजिस्ट्रेशन फीस नाम माल की की जाये।

भूमि की खरीद के लिए भी कृषकों को ऋष्ण दिलाया जाये ।

कृषि ऋण व्यवस्था को व्यापक किया जाये तथा ऋण व्यवस्था के वितरण की प्रणाली सरल हो । दण्डनीय एवं चक्रवृद्धि व्याज समाप्त किया जाये ।

सहकारी समितियों को कृषक की भावश्यकतानुसार ऋण देने का अधिकार दिया जाये । सहकारी समिति के माध्यम से मन्य दैनिक उपयोग की वस्तुयें जैसे कपड़ा, तेल, गुड़, साबुन, मिर्च, मनाज भादि उचित मूल्य पर फसल माने तक दिए जाने हेत खाते खोल जायें।

पूर्व में बैकों, पंचायत समितियों व मन्य सरकारी एवं मर्ड-सरकारी संस्थामों द्वारा वितरित ऋणों का स्थानान्तरण सहकारी समितियों में किया जाये जिस में किसानों के कर्ज का व्यौरा एक ही जगह उपलब्ध हो एवं इन की क्यूसी of Agriculture and 176 Irrigation

भी सहकारी समितियों के माध्यम से ही हो तथा उन की व्यवस्था भी किसानों के हाथ में रहे।

बैकों से ऋण लेने वाले उपभोक्ता किसानों के बारे में जांच झायोग गठित किया जाये तथा उन कारणों को खोजा जाये जिस के कारण किसान ऋण झदायगी भें झसमर्थ रहा है। ऐसे कारगर उपाय सुझाए जायें जिस से किसान कर्ज की झदायगी कर सके व उस की माली हालत सुघर सके।

राजस्व कर, बैंक ऋण व मन्य वसूलियों में मापात काल के समय की गई ज्यादतियों की जांच करा कर दोषी व्यक्तियों को दण्ड दिलाया जाये ।

ग्राम सहकारी समितियों को ट्रैक्टर व मन्य कृषि उपकरण उपलब्ध कराये जायें । भूमिहीन किसानों को सहकारी समितियों के द्वारा ममि दिलायी जाये।

गांवों का विद्युतीकरण किया जाये। अग्रिम प्रथा (पोल की कीमत जमा कराना) समाप्त की जाये। साथ ही 31 मार्च 1977 तक प्राप्त प्रार्थना पत्नों को स्वीकृति दी जाये जिस से उन के कुम्रों पर विद्युत कनेक्शन मिल सके। किसानों को विद्युत पोलों की छूट सुविधा वापस लौटायी जाये।

कृषि उत्पादन के भावों को महेनजर रख कर विद्युत की दर 15 पैसे प्रसि यूनिट की जायें। कम से कम व प्रधिक से प्रधिकतम चार्जेड प्रथा को किसान का गोषण मानते हुए समाप्त किया जामे ताकि गरीब एवं छोट कृषकों का प्रहित उनका सोवण म हो । 177 D.G., 1977-78-Min. ASADHA 11, 1899 (SAKA) of Agriculture and 1 78 Irrigation

अपभोक्ता मीटर का किराया देता है इसलिए विद्युत मीटर जलने पर कीमत उपभोक्ता से क्यूल न की जाये। विद्युत बिलों का मुगतान पंचायत मुख्यालय पर ही होना चाहिए।

यातायात के साधनों एवं सड़कों से गांवों को जोड़ा जाये । जहां रोडवेज बसें जाने में झससर्थ हैं वहां प्राइवेट बसों की व्यवस्था की जानी चाहिए । उन के मालिकों को परमिट दे कर उन्हें प्रेरित किया जाये ।

ग्रामों में लघु उद्योग धन्धों की स्था-पना एवं विकास किया आये । तहसील में कम से कम वीस गांवों का ग्रौद्योगी-करण किया आरे तथा नवीन उद्योग स्थापित करने की तकनीकी एवं ग्राधिक तथा ग्रन्थ सुविधायें उपलब्ध कराई जायें ।

लहसील के सभी ग्रामों में दुग्ध उत्पादन कार्यका विस्तार किया जारे। पशु पालन हेतु कर्ज दिया जाये ।

किसानों की भावासीय व्यवस्था सुन्दर बनायी जाये व इनके पक्के मुकानों के निर्माण हेतु स्थाफ मुक्त ऋष्ण की सुविधा दिलायी जाये । पेय जल की गांव गांव में व्यवस्था की जाये ।

कृषि मंडी तहसील मुख्यालय पर कायम की जाये।

राष्ट्रीय पंचवर्षीय योजनाची में पंचायतों चौर सहकारी समितियों हारा बनाई वई विकास बोजनाचों को भी सम्मित किया जाने 109 LS---7 भव मैं इन को छोड़ देता हूं। इवि संत्री जी से केवल एक निवेदन भौर करूंगा कि पशुपालन भौर भन्म मामलों में कई दोषपूर्ण नीतियां हैं, उन को भाग को ठीक करना चाहिए।

सभापति जी, जब से इस मंत्रालय की मांगों पर बहस चल रही है, मैं सब के भाषणों को ध्यान से सुनता रहा है। मेरा झाप से खास तौर में एक निवेदन है कि गो-हत्या बन्द होनी चाहिए । पिछली सरकार ने वार-वार आश्वासन दिये, लेकिन कुछ नहीं हम्रा । जब लोक सभा का चनाव हो रहा था, तब बहत से लोगों ने हम से पुछा---नया माप की जनता सरकार पावर में झायेगी तो गो-इत्या बन्द कर देगी ? हम लोगों ने उन को गारन्टी दी है कि मगर जनता सरकार झाई. तो झवश्य इस को बन्द करवायेंगे । मैंने खुद जा कर गउमों को कटले हुए देखा है । हम समझते थे कि किसी मशीन से उन को काटते होंगे । लेकिन जब मैंने जा कर पूछा तो उन्होंने बताया 3 बजे कटेंगी। 50---60 गउएं बहां खड़ी थीं । उन के पैर बांध कर सिर को काट दिया जाता है. इस काम में 20 मिनट लगते हैं '। गऊ हत्या अवग्य बन्द होनी चाहिए ।

मैंने जो भी सुझाव आप के सामने रखे हैं उन पर ग्रीघ कार्यवाही होनी जाहिए । शेवयूद्ध कास्ट्स छौर गरीब लोगों की ज्यादा से ज्यादा भदद की जानी चाहिए । उन की जमनों के झगड़े पड़े हुए हैं---इस के बारे में इमेटी नियुक्त कर के छौर जांच करा कर फैसले होने चाहिए । उन जमीनों की गरीब किसानों को दें ताकि वे मजदूरी कर के बक्ली रोटी कमा बर्चें।

.

.

SHRI V. KISHORE CHANDEA S. DEO (Parvathipuram) : Sir, ours is basically an agaraian economy where agriculture is the primary sector and as such any move to reduce social and economic dispartites or to strengthen the economic, structure of our country should come only from the agricultural actor which occupies a place of paramount importance in our economy. It is obvious that irrigational facilities are very necessary to increase agricultural production. Many of my friends have spoken on this subject and hence I would not like to take the time of the House by making a repetition of the same subject.

I would like to draw the attention of the hor. Minister to a lot of controversy and misunderstanding which has been taking place relating to the use of fertilisers.Fertilizers are essential nutrients which are supplied to the plants because they are deficient in the soil and we have to do so to get a higher yield and increase our production. There are different types of fertilizers-there are certain fertilizers which have an acidic base, there are certain fertilisers which have an alkaline base and the rest are neutral fertilisers which are neither acidic nor alkaline in nature. Neutral fertilizers like Calcium Ammonium Nitrate single super phosphate and certain pottasic fertilizers can be safely used in any soil because they do not affect the structure of the soil. It is a pity that even some eminent and senior people have mis-understood this and have said that the use of fertilizers in general would spoil the soil. I would request the hon. Minister to discuss this matter with the Minister of Chemicals and Petroleum and see that these straight fertilizers which are neutral in nature should be manufactured in larger quantities and the farmers should be encouraged to use these types of fertilizers.

It is a matter of great concern that some eminent people have voiced their opinion by saying that our agricultural peoductions should be increased by cleaning the villagues and using the waste as manuse to increase production. This sort of abstract primitive and pseudo thinking will only setted sur agricultural growth and will make us go back to where we were, a couple of decades ago.

I hope the Minister will be more pregnatic in his view and see that the use of phosphatic and other streight and neutral fertilizers should be encounaged.

The other roint, I would like to stress on, it the use of possible to stress attacks do not occur due to use of fertilizers on high yielding variaties or statists. From are maggots, insects or caterpillar which GMGPND-L-109LS-108-77-998 are foreign bodies; they bread in thickers or bushes and attack the crop when they are in the succulent stage.

39 hra.

As far as the pesticides parathion and malathion are concerned, they are being sprayed. Our agriculture is a gamble on the moonsoon. And since adhesives are hardly used the pesticides are washed away and their effectiveness is lost. So, I would request the hon. Minister to propogate the use of granular pesticides which are systematic in nature, which the crop retains for sometime and which control most of the diseases that are immanent in the plant world and cover a wide spectrum of diseases. But granular pesticides are very exorbitant in cost---they cost Rs. 30 a kg. and per are yon need at least 8 to 10 kgs. So the minister should see that the prices of these pesticides are reduced so that they are assemble to the marginal farmer. He may consult the ICAR on these subjects before he takes a decision on these matters of vital importance.

My last point is about remunerative price being paid to the farmer. The prices of pesticides, fertilisers and other agricultural inputs have increased threefold since 1970 as compared to the pre-sent prices whereas the prices of food-grains have almost remained static. So, unless a remunerative price is given to the farmer, he cannot afford to meet his demands to buy fertilisers and other inputs and so the production will go down. If he does not get a remunerative price he cannot produce more and the production does not increase. The prices will never come down and we will never reach the stage of subsistence so far as our needs are concerned. So, I sincerely hope that the hon, minister will give a second thought to this and see that a good remainerative price system is evolved for the products pr due d by the farmer.

With these words, I shall wind up as the time all stead to make a very sheet and I thank you for giving me this opportunity to speak on this crucial subject.

MR. CHAIRMAN : The House stands adjourned till II A.M. on Monday.

Sec. Sec.

19.41 htt

The Lab Sabla then adjourned (ii) Eleven of the click on Monday, 300 4-1977/Ampler 23, 1849. (Sabeb.

180